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IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI. O.A. No. 515/2022

IN THE MATTER OF: -

Dharamvir

..... Applicant

Versus

State of Haryana & Anr

..... Respondent

Status Report on behalf of HPSPCB in compliance to the Hon'ble NGT order dated 05.08.2024 and 08.11.2024 in O.A No. 515/2022 titled as Dharamvir vs State of Haryana and Anr.

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Filed by:

Place: Paonta Sahib, Sirmaur, H.P.
Dated: 26.11.2024



Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmaur H.P.

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by ATUL PARMAR
Date: 2024.11.26
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Regional Officer-cum-Environmental Engineer
HPSPCB Paonta Sahib, Distt.Sirmaur (HP)

Status Report on behalf of HSPCB in compliance to the Hon'ble NGT order dated 05.08.2024 and 08.11.2024 in O.A No. 515/2022 titled as Dharamvir vs State of Haryana and Anr.

Background:

It is submitted that present Original Application has been registered on the letter of Sh. Dharamvir dated 23.04.2022 which relate to the issues of pollution in River Markanda, originating from Nahan division, District Sirmaur, Himachal Pradesh.

That the case was listed on 05.08.2024 wherein Hon'ble Tribunal was pleased to pass following directions:-

1. From the report submitted by Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB') we find that violations are on the part of industrial proponents and therefore their impleadment as respondents is necessary. We accordingly implead following as respondents 11 to 22:-

1) M/s Ruchira Papers Ltd (writing and printing unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb, Sirmaur, Himachal Pradesh.

2) M/s Sai Tech Medicare, Vill Kairi, Kala Amb, Sirmaur, Himachal Pradesh

3) M/s Accura Care Pharmaceuticals, Village Moginand, Kala Amb, Sirmaur, Himachal Pradesh

4) M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh

5) M/s Vashisth Chemicals at Kala Amb, Sirmaur, Himachal Pradesh

6) M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Sirmaur, Himachal Pradesh, Registered Office & Works at Village Khari, Near Asgarpur Majra, Yamuna Nagar Road, Kala-Amb, District Sirmaur, Himachal Pradesh

7) Kala Amb Infrastructure Development Company Ogli, Nahan, Sirmour, Nahan, Distt. Sirmaur, H.P

8) M/s Symbiosis Pharmaceuticals Pvt. Ltd, Suketi road Kala Amb, Sirmaur, Himachal Pradesh

9) M/s Naraingarh Sugar Mills Ltd, VPO Banondi, Tehsil Naraingarh, District Ambala

10) Municipal Corporation, Ambala through Municipal Commissioner 11) Panchkula Municipal Corporation, Panchkula through its Commissioner, District Panchkula and

11) Haryana State Infrastructure Industrial Development Corporation Ltd office at Panchkula through its Managing Director.

2. Registry is directed to issue notices to the above newly impleaded respondents who may file their response within one month after receipt of notice.

3. In the meantime, HSPCB shall also file its final report.

4. On the next date respondents 1 to 10 are directed to either be represented through authorized representatives or through counsel failing which, we will have to pass stringent orders summoning the head of departments personally.

5. List on 08.11.2024.

That thereafter case was again listed on 8.11.2024 wherein Hon'ble NGT was pleased to passed following directions: -

6. *Industrial Proponents/respondents may also file their objection, if any, to status report submitted by HSPCB vide email dated 07.11.2024 if they are so advised.*
7. *Current status report relating to area of Himachal Pradesh has not been submitted by Himachal Pradesh State Pollution Control Board (hereinafter referred to as 'HPSPCB'). Learned counsel appearing for HPPCB prays for and allowed 10 days' time to file current status report after serving a copy thereof to concerned respondents who are found in violation of environmental laws and those proponents may file their objections, if any, to report within 10 days from date of receipt of report.*
8. *In the present matter, considering gravity, importance and serious issues raised, we find it appropriate to appoint Amicus Curiae since cognizance has been taken by Tribunal suo- moto on a letter petition. We accordingly appoint Sh. Sharad Chauhan (Enrollment No. 8216A/2014, Mob No. 8510052778, Email id. Sharadadvocate22@gmail.com) as Amicus Curiae to assist Tribunal who will be paid professional remuneration/fee of Rs. 25,000/-, per hearing, by HSPCB from the funds of environment compensation deposited with it.*
9. *List this matter on 19.12.2024.*

In compliance to above directions w.r.t. added respondents, HPSPCB intimated the concerned stakeholders under the jurisdiction of HPSPCB vide letter dated 22.08.2024 to comply with the directions of Hon'ble NGT and further letter dated 14.11.2024 to comply with the orders of Hon'ble NGT issued on 13.11.2024. Copies of letters are attached herewith as **Annexure-A (collectively)**.

All the stakeholder departments of district Sirmaur were also requested to submit latest action taken/status report on the action points as per final report of joint committee vide letter dated 16.10.2024. Copy of letter is attached herewith as **Annexure-B**

Further HPSPCB is regularly inspecting the industrial units in Kala Amb area w.r.t compliance to environment laws, carrying out surface and ground water monitoring on monthly basis. The action taken/status report is as below:

2.2.2. Illegal Dumping of Industrial and Hazardous Wastes on the banks of River Markanda:

Observations: *The Joint Committee noted during their inspections on October 8th to October 12th, 2023, and again on February 19th, 2024, that a significant amount of chemical waste (lime sludge) along with other wastes (Lime Sludge and Ash) was being disposed of in the Kala Amb region of Haryana covering few kilometers along the banks of River Markanda without any information to both of the State Pollution Control Boards.*

HPSPCB is regularly inspecting the Kala Amb area along with Regional Transport Officer, Sirmaur at Nahan and Department of Police, Kala Amb to check the unauthorized disposal of non-hazardous waste. No instances of disposal of chemical waste (lime sludge) has been observed in Kala Amb during the intervening period. As per report submitted by the Police Department, Sirmaur, nakas have been established in Kala Amb area to check for vehicles carrying waste lime sludge. No vehicles was found carrying/disposing of waste lime sludge in Kala Amb area.

It is further submitted that proposal of development of non-hazardous site for Kala Amb area is under process and the issue of disposal of non-hazardous waste in Kala Amb area will be resolved to a large extent, after the development of non-hazardous site. Latest status as received from the Department of Industries, Distt Industries Center (DIC) is attached herewith as **Annexure-C**

2.2.2 (v) Status of Authorization of M/s Ruchira Papers Ltd, Trilokpur Road Kala Amb

Observations: *As per "SCHEDULE I [See rule 3 (1) (17) (i)] LIST OF PROCESSES GENERATING HAZARDOUS WASTES" of Hazardous Waste Management Rules, 2016, the following categories of waste from the Pulp and Paper industry are covered under hazardous wastes:*

1. 32.1 Spent chemicals
2. 32.2 Corrosive wastes arising from use of strong acid and bases
3. 32.3 Process sludge containing absorbable organic halides (AOX)
4. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes
5. 33.2 Contaminated cotton rags or other cleaning materials
6. 35.3 Chemical sludge from waste water treatment
7. 5.1. Waste or Used Oil

As per Hazardous Waste Authorization granted to the unit under the provisions of HOWM Rules 2016, the unit has been authorized for generation & storage of one type of Hazardous Waste i.e. Used Oil (Category 5.1). (Annexure-HP1). The HPSPCB has informed that the unit had applied for renewal of Authorization under HOWM Rules 2016 on 21.03.2024 (Appl ID – 11869675) and the application has been returned back with an observation to apply for all streams of HW generated, handled, reutilized in the unit with complete justification. No information has been made available to the Joint Committee with regard to the disposal of hazardous wastes generated in other six categories as listed above, including sludge from Secondary Clarifiers.

Current Status Report

As per the observations of joint committee, the additional **HW streams which were previously not covered under the HW authorization, have been incorporated by the unit for reutilization.** The copy of authorization approved by HPSPCB is attached herewith as **Annexure-D**. It is pertinent to mention here that no wastes which have been now included were disposed to any outside party but were being re utilized in the unit only.

Status of compliance of Industrial Units:

1. **M/s Ruchira Papers Ltd (writing and printing unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb, Sirmaur, Himachal Pradesh:**

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The unit is located at village Rampur Jattan, Kala Amb, Tehsil Nahan, Distt. Sirmour, H.P. The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Ruchira Papers Limited (Writing & Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P)- 173030 GPS Location : 30.508994N,77.20591E
	Name of the Contact person and Email ID	:	Sh. Vipin Gupta - (Occupier) email: vipingupta@ruchirapapers.com
2	Date of commissioning of the Unit	:	2008
3	Type of Industrial Sector	:	Pulp & Paper (waste paper-based units with bleaching process to manufacture writing & printing paper)
4	Status of Operation	:	In Operation: Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA	:	1. Agro Waste - 73514 MTPA 2. Fillers(Soap Stone/PCC/GCC) - 3661 MTPA 3. Imported Wood Pulp- 3697 MTPA
6	Product –wise Manufacturing Capacity in TPA (As per Consents)	:	Writing and Printing Paper @ 33000 MT per year
7	Product –wise present production in TPD	:	Writing and Printing Paper @ 33000 MT per year
8	Status of validity of Consents and Authorization:		
9	Consent under Water Act, 1974	:	Renewal of Consent under Water Act, 1974 and Air Act, 1981 issued on 29.08.2024 is valid till 31.03.2026. Copy of Renewal of Consent to Operate granted to the unit is attached herewith as Annexure-1.1
10	Consent under Air Act, 1981	:	
11	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended vide authorization no. SIR-304 valid till 31.03.2026. Copy is already attached as Annexure-D
12	Sources of Water Intake	:	Borewell is provided as source of water.
13	Water Consumption (in Kilo Liters per Day)	:	4970 KLD
14	Waste Water Generation (in Kilo Liters per Day)	:	4000 KLD
15	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> The unit has provided common ETP cum STP of capacity 11 MLD with sister concern unit i.e. M/s Ruchira Papers Limited (Writing and Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030. ETP cum STP comprises of Primary, Secondary along with Fanton Technology.
16	Installed Capacity in	:	ETP cum STP- 11 MLD

	KLD		
17	Mode of treated and untreated effluent discharge disposal as observed during visit	:	The waste water after treatment is partly discharged into the adjoining Jattanwala nallah as per consent conditions and partly used for irrigation.
19	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission:</p> <p>ETP cum STP</p> <ul style="list-style-type: none"> • Latest sample of final outlet of Effluent Treatment Plant was collected on 03.10.2024. The analysis results vide Report No: 84278/W-14676 dated 25.10.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-1.2 • As per analysis results of ETP cum STP Outlet is complying with the discharge norms. <p>Stack Emission</p> <ul style="list-style-type: none"> • 03 Nos Sample of stack emissions from 03 nos Boilers were collected on 03.10.2024. The analysis results vide Report No: 13786928/A-14673 dated 25.10.2024, Report No: 13786612/A-14674 dated 25.10.2024 and Report No: 13786769/A-14675 dated 25.10.2024 indicates parameters within limits. Copy of analysis results is attached herewith as Annexure-1.3 • As per analysis results of Stack Emissions are complying with the emission norms.
20	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP	:	<ol style="list-style-type: none"> 1. The unit is in the name & style of M/s Ruchira Papers Limited (Writing & Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030 2. The HP OCMMS IDs of the units is 10828. 3. The unit has been kept under the Red Large Category and classified under the type- Pulp & Paper (waste paper-based units with bleaching process to manufacture writing & printing paper) as defined by the Central Pollution Control Board. 4. The unit is engaged in manufacturing of Writing and Printing Paper @ 33000 MT per year by using raw materials <ol style="list-style-type: none"> 1. Agro Waste - 73514 MTPA 2. Fillers(Soap Stone/PCC/GCC) - 3661 MTPA 3. Imported Wood Pulp- 3697 MTPA.

<p>condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<ol style="list-style-type: none"> 5. The unit had been granted Consent to Operate for manufacturing of Paper (Writing & Printing) Paper, Unit-II (100 TPD) at Kala Amb, Industrial Area, Tehsil Nahan Distt. Sirmour H.P by M/s Ruchira Paper Ltd vide letter No. PCB (343) Ruchira Paper Ltd, (Plant-11) Kala Amb- Nahan/2008-25610-16 dated 19.03.2018. Copy attached herewith as Annexure-1.4 6. Renewal of consent to Operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 issued on 29.08.2024 is valid till 31.03.2026. Copy of latest RCOP is already attached as Annexure-1.1 7. Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended vide authorization no. SIR-304 valid till 31.03.2026. Copy of same is already attached as Annexure-D 8. The Environment Clearance for Paper (Writing & Printing) Plant, Unit-II (100 TPD) at Kala Amb industrial area, Nahan, Sirmaur, Himachal Pradesh by M/s Ruchira Papers Ltd, has been granted to the unit from Ministry of Environment, Forest and Climate Change vide F.No J-11011/580/2007-IA II (I) dated 11.10.2007. Copy is attached herewith as Annexure-1.5 9. To meet the daily water requirement for process and domestic needs, the unit has provided Borewell. 10. The water is used for various activities such as Pulping Process, Washing Pulp, Bleaching, Stock Preparation, Sheet Formation, Pressing, Drying, Cooling, and Cleaning. The unit has manpower of 575 nos. 11. The waste water arising from various processes and manpower, the unit has provided the unit has provided common ETP cum STP of capacity 11 MLD with sister concern unit i.e. M/s Ruchira Papers Limited (Writing and Printing Paper Unit) Trilokpur Road, Kala Amb, Distt Sirmour (H.P) 173030 ETP cum STP comprises of Primary, Secondary along with Fanton Technology. 12. The unit has provided Real Time Online Continuous Effluent Monitoring System (CEMS) at the final outlet of the common ETP provided for the treatment of waste water from the Kraft paper unit and the Writing and Printing unit. Link:
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		<p>https://hppcb.glensserver.com/#/publicPortal/industryDetails/site_1580/PULP%20AND%20PAPER. Further calibration certificate of CEMS issued on 05.10.2024 valid till 31.03.2025, submitted by the unit is attached herewith as Annexure- 1.6</p> <p>13. The waste water after treatment is discharged into the adjoining Jattanwalla nallah.</p> <p>14. The unit has installed 01nos,Biomas,Indian Coal & Petcoke fired power boiler of capacity 42 Ton/Hr and 01 Nos Black Liquor fired recovery boiler of capacity 22 Ton/Hour and 01 Nos biomass fired boiler of capacity 22 Ton/Hr.</p> <p>15. The unit has provided separate ESP as air pollution control device over 02 nos boilers followed by stack of height 56 meters.</p> <p>16. The unit has provided online continuous emission monitoring system over power boiler. Link:https://hppcb.glensserver.com/#/publicPortal/industryDetails/site_1580/PULP%20AND%20PAPER</p> <p>17. 03 Nos Sample of stack emissions from 03 nos Boilers were collected on 03.10.2024. The analysis results vide Report No: 13786928/A-14673 dated 25.10.2024, Report No: 13786612/A-14674 dated 25.10.2024 and Report No: 13786769/A-14675 dated 25.10.2024 indicates parameters within limits.Copy of analysis results is already attached herewith as Annexure-1.3.</p> <p>18. The unit has obtained authorization under rule 9 of HOWM, Rules, 2016 for disposal of Hazardous waste category 5.1 to TSDF facility i.e M/s Shivalik Solid Waste Management Ltd, Dhabota and reutilization of HW Cat: 35.3 in boiler as fuel. The copy of authorization granted by HPSPCB vide authorization no. SIR-304 valid till 31.03.2026 is already attached as Annexure-D</p> <p>19. For recovery of lime from lime mud, the unit has provided lime kiln of capacity 60 Ton/Day. The lime kil is operational.</p>
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2. M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh:

Observations of Joint Committee: *As per analysis report of the sample collected by the Joint Committee, M/s Rich Graviss Products Pvt. Ltd., Kala Amb was found to be not complying with regard to COD, BOD and TSS parameters.*

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The unit is located at village Rampur Jattan, Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P. The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Rich Products & Solutions Pvt. Limited, Village Ogli, Kala Amb, Distt Sirmour (H.P) 173030 GPS Location:30.50386, 77.21531
	Name of the Contact person with Email ID	:	Sh. Divya Roop Bakshi- (Plant Head) email: ravindersharma@rich.com
2	Date of commissioning of the Unit	:	2011
3	Type of Industrial Sector	:	Food processing units including confectionery
4	Status of Operation	:	In Operation : Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA	:	1. Liquid Glucose- 196 MT/Month 2. Sugar- 262MT/Month 3. Fat - 550 MT/Month 4. Premix & Flavar- 33 MT/Month
6	Product –wise Manufacturing Capacity in TPA (As per Consents)	:	Non Dairy Whip @ 3000 MT/Month
7	Product –wise present production in TPD	:	Non Dairy Whip @ 3000 MT/Month
8	Status of validity of Consents and Authorization:		
9	Consent under Water Act, 1974	:	Renewal of Consent under Water Act, 1974 and Air Act, 1981 issued on 05.10.2024 is valid till 31.03.2025. Copy of Renewal of Consent to Operate granted to the unit is attached herewith as Annexure-2.1
10	Consent under Air Act, 1981	:	
11	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended vide authorization no. SIR-114 valid till 31.03.2026. Copy is attached herewith as Annexure-2.2
12	Sources of Water Intake	:	Water Tanker is provided as source of water.
13	Water Consumption (in Kilo Liters per Day)	:	150 KLD
14	Waste Water Generation (in Kilo Liters per Day)	:	73 KLD
15	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> • The unit has provided ETP cum STP of capacity 150 MLD comprises of Primary, Secondary and tertiary treatment. • The unit has further upgraded ETP with Membrane Bio Reactor (MBR) component after Moving Bed Bio Reactor (MBBR) treatment along with sludge dryer unit of capacity 1600 Kg/Day.
16	Installed Capacity in	:	ETP cum STP- 150 KLD

	KLD		
17	Mode of treated and untreated effluent discharge disposal as observed during visit	:	The waste water after treatment is being used within unit for toilet flushing, wet scrubber, cooling towers, floor washing and gardening activities.
19	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission:</p> <p>ETP cum STP</p> <ul style="list-style-type: none"> • Latest sample of final outlet of Effluent Treatment Plant was collected on 26.10.2024. The analysis results vide Report No: 62572/W-14849 dated 04.11.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-2.3 • As per analysis results of ETP cum STP Outlet, the unit is complying with the discharge norms: (Yes) <p>Stack Emission</p> <ul style="list-style-type: none"> • Sample of stack emission from Boiler of Capacity 2.5 TPH was collected on 20.09.2024. • The analysis results vide Report No: 13665883/A-14512 dated 14.10.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-2.4 • As per analysis results of Stack Emissions are complying with the emission norms.
20	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent	:	<ol style="list-style-type: none"> 1. The unit is in the name & style of M/s Rich Graviss Products Pvt. Ltd. village Rampur Jattan, Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P.173030 2. The HP OCMMS IDs of the units is 17704. 3. The unit has been kept under the Orange-Large Category and classified under the type- Food processing units including confectionery as defined by the Central Pollution Control Board. 4. The unit is engaged in manufacturing of Non-Dairy Whip @ 3000 MT/Month 5. Renewal of Consent under Water Act, 1974 and Air Act, 1981 issued on 05.10.2024 is valid till 31.03.2025. Copy of Renewal of Consent to Operate granted to the unit is attached herewith as Annexure-2.1 6. Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended vide authorization no. SIR-114 valid till 31.03.2026. Copy is attached herewith as Annexure-2.2 7. To meet the daily water requirement for process and domestic

<p>discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<p>needs, the unit has provided water tanker facility.</p> <p>8. The waste water arising from various processes and manpower, the unit has provided the unit has provided ETP cum STP of capacity 150 KLD. ETP cum STP comprises of Primary, Secondary and tertiary treatment.</p> <p>9. The unit has further upgraded ETP with Bio Reactor (MBR) component after Moving Bed Bio Reactor (MBBR) treatment along with sludge dryer unit of capacity 1600 Kg/Day.</p> <p>10. The waste water after treatment is being used within unit for toilet flushing, wet scrubber, cooling towers, floor washing and gardening activities.</p> <p>11. The unit has installed 01 nos, Wood fired boiler of capacity 2.5 Ton/Hr.</p> <p>12. The unit has provided cyclone followed by stack of height 30 meters air pollution control device.</p> <p>13. Sample of stack emission from Boiler of Capacity 2.5 TPH was collected on 20.09.2024. The analysis results vide Report No: 13665883/A-14512 dated 14.10.2024 indicates parameters within limits.. Copy of same is already attached herewith as Annexure-2.4.</p>
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3. M/s Himachal Polyolefins Limited Village Ogli Yamuna Nagar Road Kala Amb, Himachal Pradesh:

The unit is located at Village Ogli Yamuna Nagar Road Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P.
The details of the unit is as below:

1.	Name & Complete Address of the Industry	: M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P. 173030 GPS Location : 30.470139, 77.21349
	Name of the Contact person and Email ID	: Dr. Virender Singh- (Plant Head) email: hrd@himpol.com
2	Date of commissioning of the Unit	: 2010
3	Type of Industrial Sector	: Lime manufacturing (using lime kiln)
4	Status of Operation	: The unit is operational
5	Product –wise Raw Material Consumption in	: 1. Lime stone- 28800 MT/Year 2. Charcoal - 4800MT/Year

	TPA		3. Pet Coke- 6800MT/Year
6	Product –wise Manufacturing Capacity in TPA	:	Precipitated CalciumCarbonate@ 24000 MT/Year
7	Product –wise present production in TPD	:	Precipitated Calcium Carbonate @ 24000 MT/Year
8	Status of validity of Consents and Authorization:		
9	Consent under Water Act, 1974	:	Renewal of Consent under Water Act, 1974 and Air Act, 1981 issued on 20.11.2023 is valid till 31.03.2026. Copy of Renewal of Consent to Operate granted to the unit is attached herewith as Annexure-3.1
10	Consent under Air Act, 1981	:	
11	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Renewal of Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 vide application no.13672073 is under process.
12	Sources of Water Intake	:	Borewell is provided as source of water.
13	Water Consumption (in Kilo Liters per Day)	:	204 KLD
14	Waste Water Generation (in Kilo Liters per Day)	:	113 KLD
15	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> The unit has provided settling tank of capacity 50 KL to pre-treat the process waste water.
16	Installed Capacity in KLD	:	Settling Tank- 50 KL
17	Mode of treated and untreated effluent discharge disposal as observed during visit	:	The waste water after pretreatment is reused within process by the unit.
19	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission:</p> <p>Pre-treatment tanks</p> <ul style="list-style-type: none"> Latest sample of Final Settling tank was collected on 09.08.2024. The analysis results vide Report No: 51734/W-13714 dated 23.08.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-3.2 <p>Stack Emission</p> <ul style="list-style-type: none"> Sample of stack emission from Boiler of Capacity 2.5 TPH was collected on 30.09.2024. The analysis results vide Report No: 13765997/A-14669 dated 25.10.2024 indicates parameters within limits. Copy of same is already attached herewith as Annexure-3.3. As per analysis results of Stack Emissions are complying with the emission norms: (Yes)

<p>20</p>	<p>Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<ol style="list-style-type: none"> 1. The unit is in the name & style of /s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P. 173030 2. The HP OCMMS IDs of the units is 14836. 3. The unit has been kept under the Orange-Small Category and classified under the type- Lime manufacturing (using lime kiln) as defined by the Central Pollution Control Board. 4. The unit is engaged in manufacturing of Precipitated Calcium Carbonate@ 24000 MT/Year. 5. Renewal of consent to Operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 issued on 20.11.2023 is valid till 31.03.2026. Copy of latest RCOP is already attached as Annexure-3.1 6. Renewal of Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 vide application no.13672073 is under process. 7. To meet the daily water requirement for process and domestic needs, the unit has provided water tanker facility. 8. The waste water arising from various processes, the unit has provided settling tank of capacity 50 KL to pre-treat the process waste water. 9. The waste water after pretreatment is being reused within process by the unit. 10. The sewage generated from manpower is disposed of through septic tank provided by the unit. 11. The unit has installed 01 nos, Pet coke fired boiler of capacity 8 Ton/Hr. 12. The unit has provided dust collector, cyclone, bag house followed by wet scrubber with online alkali/caustic dosing system. The unit has also provided online SO₂ and pH meter in compliance of “Fuel Policy for Industries” notified vide No. STE-F(1)-1/2019 dated 18.04.2019 by Department of Environment, Science & Technology. 13. Latest sample of Final Settling tank was collected on 09.08.2024. The analysis results vide Report No: 51734/W-13714 dated 23.08.2024 indicates parameters within limits. Copy of same is already attached as Annexure-3.2
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			<p>14. Sample of stack emission from Boiler of Capacity 8 TPH was collected on 06.01.2024. The analysis results vide Report No: 13665883/A-14512 dated 14.10.2024 indicates parameters within limits.. Copy of same is already attached herewith as Annexure-3.3.</p> <p>15. The waste lime generating from the unit is being disposed/sold to various industrial units. For the period August 2024 till October 2024, the unit has sent 211.255 lime waste. Copy of invoice submitted by the unit is attached herewith as Annexure-3.4.</p>
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4. M/s Vashisht chemicals Pvt Ltd, Village Ogli, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, Himachal Pradesh:

The unit is located at Village Ogli, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, Himachal Pradesh. The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Vashisht Chemicals Pvt Ltd, Village Ogli, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, Himachal Pradesh. 173030 GPS Location : 30.503471, 77.21872
	Name of the Contact person with Mobile and Email ID	:	Sh. Ashok Vashisht- (Director) email: vashishtchemicals@gmail.com
2	Date of commissioning of the Unit	:	1999
3	Type of Industrial Sector	:	Lime manufacturing (using lime kiln)
4	Status of Operation	:	The unit is operational
5	Product –wise Raw Material Consumption in TPA.	:	1. Lime stone- 800 MT/Month 2. Biomass- 850 MT/Month 3. Coal–90 MT/Month
6	Product –wise Manufacturing Capacity in TPA (As per Consents)	:	Precipitated CalciumCarbonate@ 8400 MT/Year
7	Product –wise present production in TPD	:	Precipitated Calcium Carbonate @ 8400 MT/Year
8	Status of validity of Consents and Authorization:		
9	Consent under Water Act, 1974	:	Renewal of Consent under Water Act, 1974 and Air Act, 1981 issued on 15.07.2020 is valid till 31.03.2025. Copy of Renewal of Consent to Operate granted to the unit is attached herewith as Annexure-4.1
10	Consent under Air Act, 1981	:	
11	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Renewal of Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended issued on 01.10.2024 is valid till 31.03.2028. Copy is attached herewith as Annexure-4.2
12	Sources of Water Intake	:	Borewell is provided as source of water.

13	Water Consumption (in Kilo Liters per Day)	:	70 KLD
14	Waste Water Generation (in Kilo Liters per Day)	:	68 KLD
15	Details of Waste Water Treatment Facilities	:	The unit has provided 02 nos settling tank of capacity 50 KL each to pre-treat the process waste water.
16	Installed Capacity in KLD	:	Settling Tank- 50 KL
17	Mode of treated and untreated effluent discharge disposal as observed during visit	:	The waste water after pretreatment reused within process by the unit.
19	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission: Stack Emission</p> <ul style="list-style-type: none"> • Sample of boiler stack emission was collected on 30.09.2024. • The analysis results vide Report No: 13765198/A-14672 dated 25.10.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-4.3 • As per analysis results of Stack Emissions are complying with the emission norms: (Yes)
20	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent,	:	<ol style="list-style-type: none"> 1. The unit is in the name & style of M/s Vashisht chemicals Pvt Ltd, Village Ogli, P.O Kala Amb, Tehsil Nahan, Distt. Sirmaur, Himachal Pradesh. 173030 2. The HP OCMMS IDs of the units is 13073. 3. The unit has been kept under the Orange-Small Category and classified under the type- Lime manufacturing (using lime kiln) as defined by the Central Pollution Control Board. 4. The unit is engaged in manufacturing of Precipitated Calcium Carbonate@ 8400 MT/Year. 5. Renewal of consent to Operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 issued on 15.07.2020 is valid till 31.03.2025. Copy of latest RCOP is already attached as Annexure-4.1 6. Renewal of Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended issued on 01.10.2024 is valid till 31.03.2028. Copy is already attached as Annexure-4.2 7. To meet the daily water requirement for process and domestic needs, the unit has provided water tanker facility. 8. The waste water arising from various processes, the unit has provided 02 nos settling tank of capacity 50 KL to pre-treat the

	housekeeping condition, and any other relevant issues).		<p>process waste water.</p> <p>9. The waste water after pretreatment is being reused within process by the unit.</p> <p>10. The sewage generated from manpower is disposed of through septic tank provided by the unit.</p> <p>11. The unit has installed 01 nos, Biomass fired boiler of capacity 6 Ton/Hr.</p> <p>12. The unit has provided dust collector, cyclone, followed by stack of height 30 m.</p> <p>13. Sample of boiler stack emission was collected on 30.09.2024. The analysis results vide Report No: 13765198/A-14672 dated 25.10.2024 indicates parameters within limits. Copy of same is attached herewith as Annexure-4.3.</p> <p>14. The waste lime generating from the unit is being disposed/sold to various industrial units. For the period August 2024 till October 2024, the unit has sent 148.666 MT lime waste. Copy of invoice submitted by the unit is attached herewith as Annexure-4.4.</p>
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5. M/s Symbiosis Pharmaceuticals Pvt. Ltd. Village Nagal, Suketi Road, Kala-Amb, Distt. Sirmaur, Himachal Pradesh:

The unit is located at Village Nagal, Suketi Road, Kala-Amb, Tehsil Nahan, Distt. Sirmaur, H.P. The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Symbiosis Pharmaceuticals Pvt. Ltd. Village Nagal, Suketi Road, Kala-Amb, Distt. Sirmaur (H.P) 173030 GPS Location : 30.50017, 77.22019
	Name of the Contact person with Mobile and Email ID	:	Sh. Jagbir Singh - (Occupier) email: info@symbiosispharma.in
2	Date of commissioning of the Unit	:	2006
3	Type of Industrial Sector	:	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
4	Status of Operation	:	In Operation : Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA as per submission of unit	:	1. Ceftriaxone Sodium- 2500Kg/Year 2. Rabeprazole- 10000 K.G./Year 3. PantoparazoleDodium- 5000 K.G./Year 4. Paracetamol- 10000 K.G./Year 5. Talcum- 10000 K.G./Year
6	Product –wise	:	1. Tablets- 31700000Number/Year

	Manufacturing Capacity in TPA (As per Dept. of Industries capacity assessment)		2. capsules- 31700000 Number/Year 3. liquid- 16000000 Number/Year 4. INJECTION- 10000000 Number/Year 5. Soft Gelatin Capsules- 120000000 Number/Year 6. Eye and Ear drops- 10000000 Number/Year Copy of capacity assessment is attached herewith as Annexure- 5.1
7	Status of validity of Consents and Authorization:		
8	Consent under Water Act, 1974	:	Previous Renewal of consent to operate granted to the unit was valid till 31.03.2023.
9	Consent under Air Act, 1981	:	The unit has applied for further Renewal of Consent to Operate vide application no. 9145518 (Auto Rejected), application no.9742885 (Auto Rejected), application no. 11144580 (Auto Rejected), application no.12257349 and same is under process at HPPCB HQ level. The unit has also applied for Consent to Establish-Expansion vide application no. 13220526 (Auto Rejected) and vide application no. 13311313 which is also under process at HPPCB HQ level.
10	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended was valid till 31.03.2023. The unit has further applied for Renewal of authorization vide application no. 14067073. The application is under process.
11	Sources of Water Intake	:	Water tanker is provided as source of water.
12	Water Consumption (in Kilo Liters per Day)	:	13 KLD
13	Waste Water Generation (in Kilo Liters per Day)	:	9 KLD
14	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> • The unit has provided common ETP of capacity 20 KLD to treat the process waste water generating from the unit. • Sewage generating from the unit is disposed of through septic tank.
15	Installed Capacity in KLD	:	ETP- 20 KLD
16	Mode of treated and untreated effluent discharge disposal as observed during visit	:	<ul style="list-style-type: none"> • The waste water after primary treatment is disposed of through CETP Kala Amb at Kala Amb. • The unit is having agreement with CETP Kala Amb for the same. • Sewage generating from the unit is disposed of through septic tank.
17	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	Sample Analysis Results of Effluent/Emission: ETP <ul style="list-style-type: none"> • Latest sample of final outlet of Effluent Treatment Plant was collected on 02.09.2024. The analysis results vide Report No: 48304/W-13997 dated 13.09.2024 indicates parameters within limits. Copy of same is

		<p>attached herewith as Annexure-5.2</p> <ul style="list-style-type: none"> As per analysis results of ETP Outlet is complying with the discharge norms: (Yes)
<p>18</p>	<p>Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<ol style="list-style-type: none"> The unit is in the name & style of M/s Symbiosis Pharmaceuticals Pvt. Ltd. Village Nagal, Suketi Road, Kala-Amb, Distt. Sirmaur (H.P)173030 The HP OCMMS IDs of the units is 12194. The unit has been kept under the Orange- Large Category and classified under the type- Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose) as defined by the Central Pollution Control Board. The unit is engaged in manufacturing of 1. Tablets- 31700000 Number/Year 2. capsules- 31700000 Number/Year 3. liquid- 16000000 Number/Year 4. INJECTION- 10000000 Number/Year 5. Soft Gelatin Capsules- 120000000 Number/Year 6. Eye and Ear drops- 10000000 Number/Year as per capacity assessment by department of industries. Last Renewal of consent to operate granted to the unit was valid till 31.03.2023. The unit has applied for further Renewal of Consent to Operate vide application no. 9145518 (Auto Rejected), application no.9742885 (Auto Rejected), application no. 11144580 (Auto Rejected), application no.12257349 and same is under process. The unit has also applied for Consent to Establish-Expansion vide application no. 13220526 (Auto Rejected) and vide application no. 13311313 which is under process. Authorization Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended was valid till 31.03.2023. The unit has further applied for Renewal of authorization vide application no. 14067073. The application is under process. To meet the daily water requirement for process and domestic needs, the unit has provided water tanker facility. To treat the process waste water generating from the unit, ETP of capacity 20 KLD comprising of physiochemical and tertiary treatment i.e pressure sand and activated carbon filter is provided by the unit. The unit is in agreement with Common Effluent Treatment Plant (CETP), Kala Amb established by Kala Amb infrastructure development Company, Ogli, Kala Amb, Tehsil Nahan, Distt.

			<p>Sirmaur, H.P. The unit is disposing of primary treated waste water from ETP to CETP Kala Amb for further treatment and final disposal.</p> <p>11. The sewage generating from manpower is disposed of through septic tank provided by the unit.</p> <p>12. Latest sample of final outlet of Effluent Treatment Plant was collected on 02.09.2024. The analysis results vide Report No: 48304/W-13997 dated 13.09.2024 indicates parameters within limits. Copy of same is already attached as Annexure-5.2</p>
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- HPSPCB has imposed Environmental Compensation on polluter pays principle amounting to INR 43,68,750/- (Rupees Forty Lakhs Sixty Eight Thousand, Seven Hundred and Fifty Rupees) M/s Symbiosis Pharmaceuticals Pvt. Ltd, Suketi road Kala Amb for violating the provisions of Water (Prevention and Control of Pollution), Act, 1974, as 06 continuous samples from the final outlet did not meet the discharge standards. The copy of office order is attached herewith as **Annexure-5.3**
- The directions have been issued to the unit vide letter No. PCB/RO Paonta/EE/Symbiosis Pharma Pvt Ltd/2024-1224 dated 20.07.2024, letter No.PCB/RO Paonta/Symbiosis Pharma/12892/2024-1493-94 dated 27.08.2024 and letter No.PCB/RO Paonta/Symbiosis Pharmaceuticals Pvt. Ltd/2024-1758-59 dated 06.09.2024 to deposit the environmental compensation. However, the unit has not deposited Environmental compensation amount till date. Copy of letter is attached herewith as **Annexure-5.4**
- Further, it is also submitted that, the unit has been applying for renewal of consent to operate time and again and it has been informed to the unit through online observations, that non consented products are now being added in the online application. The same were also verified during the inspections and accordingly directions have been issued to the unit vide letter No.PCB/RO Paonta/Symbiosis Pharma/12892/2024-1493-94 dated 27.08.2024. Copy already attached as **Annexure-5.4**

6. M/s Accura Care Pharmaceuticals (P) Ltd. Village Moginand, Kala-Amb, Distt. Sirmaur, Himachal Pradesh:

The unit is located at Village Moginand, Kala-Amb, Tehsil Nahan, Distt. Sirmaur, H.P. The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Accura Care Pharmaceuticals (P) Ltd. Village Moginand, Kala-Amb, Distt. Sirmaur, Himachal Pradesh: 173030 GPS Location : 30.51799, 77.22958
	Name of the Contact person with Mobile and Email ID	:	Sh. Varun Sabharwal- (Plant Head) email: sabharwal24@gmail.com
2	Date of commissioning of the Unit	:	2007

3	Type of Industrial Sector	:	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
4	Status of Operation	:	In Operation :Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA as per submission of unit	:	1. Ceftriaxone Sodium- 20000Kg/Year 2. Piperacillin &Tazobactam - 20000 K.G./Year
6	Product –wise Manufacturing Capacity in TPA	:	1. Tablets- 180000000 Number/Year 2. Capsules- 70000000 Number/Year 3. Ointment- 150000 Number/Year 4. Liquid Syrup- 900000 Liter/Year
7	Status of validity of Consents and Authorization:		
8	Consent under Water Act, 1974	:	Renewal of consent to operate granted to the unit on 27.07.2024 is valid till 31.03.2027. Copy is attached herewith as Annexure—6.1
9	Consent under Air Act, 1981	:	
10	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended issued on 31.07.2024 is valid till 31.03.2027. Copy is attached herewith as Annexure—6.2
11	Sources of Water Intake	:	Water tanker is provided as source of water.
12	Water Consumption (in Kilo Liters per Day)	:	5 KLD
13	Waste Water Generation (in Kilo Liters per Day)	:	4 KLD
14	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> The unit has provided ETP of capacity 10 KLD to treat the process waste water generating from the unit. Sewage generating from the unit is disposed of through septic tank.
15	Installed Capacity in KLD	:	ETP- 10 KLD
16	Mode of treated and untreated effluent discharge disposal as observed during visit	:	<ul style="list-style-type: none"> The waste water after primary treatment is disposed of through CETP Kala Amb at Kala Amb. The unit is having agreement with CETP Kala Amb for the same. Sewage generating from the unit is disposed of through septic tank.
17	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	Sample Analysis Results of Effluent/Emission: ETP <ul style="list-style-type: none"> Latest sample of Effluent Treatment Plant was collected on 03.10.2024. The analysis results vide Report No: 72187/W-14677 dated 25.10.2024 indicates parameter is within prescribed limit. Copy of same is attached herewith as Annexure-6.3
18	Main observations made	:	1. The unit is in the name & style of M/s Accura Care Pharmaceuticals

<p>during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<p>(P) Ltd. Village Moginand, Kala-Amb, Distt. Sirmaur, Himachal Pradesh: 173030</p> <ol style="list-style-type: none"> 2. The HP OCMMS IDs of the units is 13526. 3. The unit has been kept under the Red Large Category and classified under the type- Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose) as defined by the Central Pollution Control Board. 4. The unit is engaged in manufacturing of 1. Tablets- 180000000 Number/Year, 2. Capsules- 70000000 Number/Year, 3. Ointment- 150000 Number/Year, 4. Liquid Syrup- 900000 Liter/Year 5. Renewal of consent to operate granted to the unit on 27.07.2024 is valid till 31.03.2027. Copy is attached herewith as Annexure--. 6. Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended issued on 31.07.2024 is valid till 31.03.2027. Copy is already attached as Annexure—6.2 7. To meet the daily water requirement for process and domestic needs, the unit has provided Water tanker facility. 8. To treat the process waste water generating from the unit, ETP of capacity 10 KLD comprising of physiochemical and tertiary treatment i.e pressure sand and activated carbon filter is provided by the unit. 9. The unit is in agreement with Common Effluent Treatment Plant (CETP), Kala Amb established by Kala Amb infrastructure development Company, Ogli, Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P. The unit is disposing of primary treated waste water from ETP to CETP Kala Amb for further treatment and final disposal. 10. The sewage generating from manpower is disposed of through septic tank provided by the unit. 11. Latest sample of Effluent Treatment Plant was collected on 03.10.2024. The analysis results vide Report No: 52759/W-14222 dated 25.09.2024 indicates parameter is within prescribed limit. Copy of same is attached herewith as Annexure-6.3
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- Power disconnection orders were issued by HPSPCB vide letter no. 3827-3- dated 09.07.2024 against the unit for violation of provisions of Water (Prevention and Control of Pollution), Act, 1974 and further directed to

submit the compliance w.r.t to the direction issued. Copy of office order is attached herewith as **Annexure-6.4**

- The unit submitted compliance report to the directions issued. Copy is attached herewith **Annexure-6.5** After the verification of compliance made, power of the unit was accordingly restored by HPSPCB vide office letter No 5010-15 dated 01.08.2024. Copy of office order is attached herewith as **Annexure-6.6**.

7. M/s Sai Tech Medicare PvtLtd. VillageKheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP):

The unit is located at Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP). The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Sai Tech Medicare Pvt Ltd. Village Kheri, Tirlokpur Road, Kala Amb, Distt. Sirmaur (HP):173030 GPS Location : 30.52876, 77.19416
	Name of the Contact person with Mobile and Email ID	:	Sh. Jagbir Singh - (Occupier) email: info@symbiosispharma.in
2	Date of commissioning of the Unit	:	2008
3	Type of Industrial Sector	:	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
4	Status of Operation	:	In Operation :Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA as per submission of unit	:	1. Meropenem - 2000Kg/Year 2. Piperacillin &Tazobactum - 20000 K.G./Year 3. Pantoparazole Sodium- 1100 Kg/Year 4. Tazobactum Sodium- 350 Kg/Year 5. Sulbactum Sodium- 5200 Kg/Year 6. Ceftriaxone Sodium- 20000 Kg/Year
6	Product –wise Manufacturing Capacity in TPA	:	1. Tablets- 120000000 Number/Year 2. Capsules- 30000000 Number/Year 3. Injection - 6000000 Number/Year 4. Oral Liquid –500000 Number/Year 5. Dry Syrup- 4000000 Number/Year
7	Status of validity of Consents and Authorization :		
8	Consent under Water Act, 1974	:	Renewal of consent to operate granted to the unit on 27.07.2024 is valid till 31.03.2025. Copy is attached herewith as Annexure—7.1
9	Consent under Air Act, 1981	:	
10	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended was valid till 31.03.2023. The unit has further applied for Renewal of authorization vide application no. 14056758 is under process.

11	Sources of Water Intake	:	Borewell is provided as source of water.
12	Water Consumption (in Kilo Liters per Day)	:	12.5 KLD
13	Waste Water Generation (in Kilo Liters per Day)	:	11 KLD
14	Details of Waste Water Treatment Facilities	:	<ul style="list-style-type: none"> The unit has provided ETP of capacity 20 KLD to treat the process waste water generating from the unit. The unit has also provided STP of capacity 5 KLD to treat the sewage generating from manpower.
15	Installed Capacity in KLD	:	ETP- 20 KLD& STP- 5 KLD
16	Mode of treated and untreated effluent discharge disposal as observed during visit	:	<ul style="list-style-type: none"> The waste water after primary treatment is disposed of through CETP Kala Amb at Kala Amb. The unit is having agreement with CETP Kala Amb for the same. Treated waste water from STP is reused within unit for gardening activities.
17	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission:</p> <p>ETP</p> <ul style="list-style-type: none"> Latest sample of Effluent Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 89570/W-13977 dated 12.09.2024 indicates parameter meeting the prescribed limit for inlet standards for CETP Kala Amb the prescribed limit. Latest sample of Sewage Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 63007/W-13979 dated 12.09.2024 indicates parameter within limits. Copy of samples analysis is attached herewith as Annexure-7.2
18	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic	:	<ol style="list-style-type: none"> The unit is in the name & style of M/s Sai Tech Medicare Pvt Ltd. Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP):173030. The HP OCMMS IDs of the units is 10464. The unit has been kept under the Orange-Medium Category and classified under the type- Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose) as defined by the Central Pollution Control Board. The unit is engaged in manufacturing of <ol style="list-style-type: none"> Tablets- 120000000 Number/Year,

<p>and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).</p>	<ol style="list-style-type: none"> 2. Capsules- 3000000 Number/Year, 3. Injection 6000000 Number/Year, 4. Oral Liquid – 500000 Number/Year and 5. Dry Syrup- 4000000 Number/Year <ol style="list-style-type: none"> 5. Renewal of consent to operate granted to the unit on 27.07.2024 is valid till 31.03.2025. Copy is already attached herewith as Annexure-7.1. 6. Authorization under Hazardous and Other Waste (M&TM) Rules, 2016 as amended was valid till 31.03.2023. The unit has further applied for Renewal of authorization vide application no. 14056758 is under process. 7. To meet the daily water requirement for process and domestic needs, the unit has provided Borewell. 8. To treat the process waste water generating from the unit, ETP of capacity 20 KLD comprising of physiochemical and tertiary treatment i.e pressure sand and activated carbon filter and to treat sewage STP of capacity 5 KLD is provided by the unit. 9. The unit is in agreement with Common Effluent Treatment Plant (CETP), Kala Amb established by Kala Amb infrastructure development Company, Ogli, Kala Amb, Tehsil Nahan, Distt. Sirmaur, H.P. The unit is disposing of primary treated waste water from ETP to CETP Kala Amb for further treatment and final disposal. 10. Latest sample of Effluent Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 89570/W-13977 dated 12.09.2024 indicates parameter meeting the prescribed limit for inlet standards for CETP Kala Amb the prescribed limit. Copy of same is attached herewith as Annexure-7.2 11. Latest sample of Sewage Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 63007/W-13979 dated 12.09.2024 indicates parameter within limits. Copy of same is attached herewith as Annexure-7.2
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- Power disconnection orders were issued by HPSPCB vide letter no.3976-79 dated 15.07.2024 against the unit for violation of provisions of Water (Prevention and Control of Pollution), Act, 1974 and further directed to submit the compliance w.r.t to the direction issued. Copy of office order is attached herewith as **Annexure-7.3.**
- The unit submitted compliance report to the directions issued vide letter no. Nil dated 19.07.2024. Copy is attached herewith. **Annexure-7.4.** After the verification of compliance made, power of the unit was

accordingly restored by HPSPCB vide office letter No. 5004-09 dated 01.08.2024. Copy of office order is attached herewith as **Annexure-7.5**.

8. M/s Kala Amb Infrastructure Development Company, Village Ogli, Kala Amb, Tehsil Nahan Distt.Sirmaur (HP):

To treat the waste water generating from industrial unit in Kala Amb, Common Effluent treatment Plant of total capacity 5 MLD has been proposed for Kala Amb area. The project is proposed to be completed in two phase. In first phase CETP of capacity 2.5 MLD have been installed and is operational as on date to treat the primary treated waste water (as per inlet standards notified by HPSPCB for CETP Kala Amb) from pharmaceutical industries. The unit is located at Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP). CETP is being operated by M/s Kala Amb Infrastructure Development Company, Village Ogli, Kala Amb, Tehsil Nahan Distt. Sirmaur (HP):173030 The details of the unit is as below:

1.	Name & Complete Address of the Industry	:	M/s Kala Amb Infrastructure Development Company (KAIDC). Village Ogli, Kala Amb, Tehsil Nahan Distt. Sirmaur (HP):173030 GPS Location : 30.49994 N, 77.21780 E
	Name of the Contact person with Mobile and Email ID	:	Sh. Chander Shekhar Pushkarna- (Director)- 94166180551 email: kaidc2020@yahoo.com
2	Date of commissioning of the Unit	:	2022
3	Type of Industrial Sector	:	Common treatment and disposal facilities-CETP
4	Status of Operation	:	In Operation :Yes, the unit is operational
5	Product –wise Raw Material Consumption in TPA as per submission of unit	:	---
6	Product –wise Manufacturing Capacity in TPA	:	CETP CUM STP(Phase 1)- 2.5 MLD (Sewage (1.70 MLD) + Industrial waste water (0.65 MLD)
7	Status of validity of Consents and Authorization		
8	Consent under Water Act, 1974	:	Renewal of consent to operate granted to the unit on 21.09.2023 was valid till 31.03.2024. Copy is attached herewith as Annexure- 8.1 . Further renewal of consent vide application no. 13291952 is under process.
9	Consent under Air Act, 1981	:	
10	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended.	:	The unit has applied for authorization under HOWM, Rules, 2016 vide application no. 13973976, same is under process.
14	Details of Waste Water Treatment Facilities	:	The CETP cum STP is based upon physio-chemical with MBBR technology and is comprises of primary treatment (Receiving Chamber, Coarse Screen, Grit Removal Unit, Equalization), secondary treatment (MBBR, Secondary Clarifier, Chlorine Contact Tank, Chlorination System) and tertiary treatment (Filter Feed Tank, Activated Carbon

			Filter, Multi grade filter)
15	Installed Capacity in KLD	:	CETP CUM STP(Phase 1)- 2.5 MLD (Sewage (1.70 MLD) + Industrial waste water (0.65 MLD)
16	Mode of treated and untreated effluent discharge disposal as observed during visit.	:	<ul style="list-style-type: none"> The waste water after treatment is disposed of in river Markanda. The unit has installed CCTV camera, Real time online continuous effluent monitoring system at final outlet
17	Analysis results of the actual sample collected from ETP cum STP outlet/Stack during the visit.	:	<p>Sample Analysis Results of Effluent/Emission: CETP</p> <ul style="list-style-type: none"> Latest sample of final outlet of CETP was collected on 10.09.2024. The analysis results vide Report No: 13572823/W-14302 dated 01.10.2024 indicates parameter meeting the prescribed limit for CETP Kala Amb the prescribed limit. Copy of sample analysis is attached herewith as Annexure-8.2

- It is further submitted that, in addition to the aforementioned industrial units, HPSPCB is regularly carrying out the inspection/sampling of industrial unit to check the compliance to the environmental norms.
- For the period August 2024 to November 2024, total 67Nos samples of industrial units have been collected. Out of these samples, 41 nos samples were found meeting the prescribed standards as per type of industry, 21 nos sample analysis results are awaited and 05 nos samples were found exceeding the prescribed limits. Directions have been issued to these unit to upgrade the treatment facility to meet prescribed standards as applicable. Resampling of the units have been carried out.
- Pharmaceutical units in Kala Amb are connected to CETP Kala Amb and disposing of their primary treated waste water to CETP Kala Amb.
- HPSPCB has also notified inlet standards for CETP Kala Amb to all industrial units. No industrial unit is consented to discharge waste water outside the unit. No unauthorized discharge is observed during inspection of industrial units in Kala Amb.
- The industrial units which are not connected to CETP Kala Amb are using treated waste water in cooling towers, gardening activities, floor washing, toiler flushing and evaporation through evaporators.

2.8.1 Water Quality Monitoring of River Markanda Starting from Khajurna bridge on Suketi Road, HP until the point of confluence into River Ghaggar in Haryana:

2.8.1.1. Key Observations of Water Quality Monitoring of River Markanda:

On the basis of results of effluent parameters analyzed (especially BOD & Faecal Coliform) of various strategic locations of River Markanda as given above in Table-A and keeping in view of the availability of flow in the River, following are some important locations in the River which are observed with poor/deteriorated quality of water:

- i. River Markanda downstream after merging of SalaniKhadd, HP (at Sr. no. 3)
- ii. River Markanda downstream after merging of Rampur Jattan drain near Radha Swami Satsang Bhawan, Kala Amb, HP (at Sr. no. 5)
- iii. River Markanda upstream before merging of drain near M/s Vashisth Chemicals at Kala Amb, HP (at Sr. no. 6)

Action Taken and Current Status:

HPSPCB is regularly/continuously carrying out the monitoring of river Markanda along with the tributaries/rivulets/drains merging with river Markanda at various location in Kala Amb on monthly basis. The monthly river monitoring results of River Markanda from its origin (i.e before entering to Kala Amb) till the boundary of Haryana (enter Haryana) for the period Jan-2024 till September-2024 carried out by different officials of State Board on monthly basis is tabulated below –

Sampling Location.	Month and Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
River Markanda at Shambhuwal a, distt. Sirmour	Jan-24	8.0	7.91	214.0	5.0	1.5	280.0	110.0
	Feb-24	8.0	7.32	254.0	5.0	1.5	220.0	70.0
	Mar-24	8.1	7.63	270.0	5.0	1.2	170.0	40.0
	Apr-24	8.5	8.01	230.0	5.0	1.1	170.0	47.0
	May-24	8.4	6.84	276.0	5.0	1.3	280.0	33.0
	Jun-24	8.0	7.85	520.0	5.0	1.1	220.0	40.0
	Jul-24	8.2	8.01	238.0	5.0	1.0	220.0	21.0
	Aug-24	8.2	7.58	256.0	5.0	1.0	170.0	26.0
	Sep-24	8.5	8.17	288.0	5.0	1.0	170.0	39.0
Sampling Location.	Month & Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
River Markanda After confluence with Salanikhad at Moginand Kala Amb.	Jan-24	8.3	7.75	250.0	5.0	1.6	170.0	40.0
	Feb-24	8.0	8.02	280.0	5.0	1.8	280.0	94.0
	Mar-24	8.1	8.15	290.0	5.0	1.3	220.0	49.0
	Apr-24	8.1	8.39	260.0	5.0	2.0	350.0	170.0
	May-24	8.2	8.29	168.0	5.0	1.8	220.0	46.0
	Jun-24	7.0	7.84	560.0	5.0	1.4	280.0	70.0
	Jul-24	7.4	8.17	350.0	5.0	1.6	540.0	130.0
	Aug-24	8.0	7.88	294.0	5.0	1.1	130.0	21.0
	Sep-24	8.2	8.01	254.0	5.0	1.4	130.0	22.0
Sampling Location.	Month & Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
River Markanda	Jan-24	8.1	8.11	268.0	5.6	2.0	540.0	94.0
	Feb-24	8.1	7.89	306.0	5.2	2.0	350.0	47.0

After confluence of Rampur Jattan Moginand Nallah	Mar-24	7.8	8.06	320.0	5.0	1.7	540.0	130.0
	Apr-24	7.0	8.32	187.0	6.0	2.6	920.0	220.0
	May-24	7.8	7.25	264.0	8.4	2.8	1600.0	280.0
	Jun-24	7.8	7.89	352.0	14.8	2.4	540.0	94.0
	Jul-24	7.3	8.06	274.0	5.2	1.9	1600.0	220.0
	Aug-24	7.8	8.16	280.0	5.0	1.7	280.0	70.0
	Sep-24	7.5	7.46	400.0	5.2	1.9	920.0	170.0
Sampling Location	Month & Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
River Markanda u/s Kala Amb	Jan-24	8.2	8.13	248.0	5.0	1.8	280.0	46.0
	Feb-24	8.0	8.34	308.0	5.0	1.8	280.0	49.0
	Mar-24	7.9	8.20	270.0	5.0	1.7	350.0	92.0
	Apr-24	7.3	8.45	168.0	5.0	2.5	540.0	130.0
	May-24	7.7	8.31	216.0	5.0	1.5	350.0	70.0
	Jun-24	7.7	7.85	568.0	5.0	1.8	350.0	94.0
	Jul-24	7.2	8.10	302.0	5.0	1.5	350.0	70.0
	Aug-24	7.9	8.14	278.0	5.0	1.2	170.0	32.0
	Sep-24	7.4	7.71	402.0	5.2	1.5	350.0	140.0
Sampling Location	Month & Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
River Markanda D/s Kala Amb boundry of Haryana	Jan-24	8.1	7.75	236.0	5.0	2.0	350.0	110.0
	Feb-24	7.8	8.32	306.0	5.0	2.0	350.0	94.0
	Mar-24	7.8	8.15	280.0	5.0	1.8	350.0	140.0
	Apr-24	7.4	8.49	200.0	5.2	2.7	540.0	140.0
	May-24	7.5	8.38	234.0	5.0	1.8	540.0	170.0
	Jun-24	7.8	7.63	564.0	5.2	1.9	540.0	110.0
	Jul-24	7.2	8.39	324.0	5.0	1.7	540.0	94.0
	Aug-24	7.8	8.11	290.0	5.0	1.4	220.0	33.0
	Sep-24	7.4	8.02	404.0	6.0	1.6	540.0	170.0

From the perusal of river monitoring results, it is observed that, river Markanda in Kala Amb area is generally ranging between Class B(**Outdoor Bathing**) and Class C (**Drinking Water source after conventions treatment and disinfection**) as per designated best use criteria (CPCB).The variation of BOD for various sampling locations from the origin of the river i.eShambuwalla till exit point of Haryana is represented graphically as below:

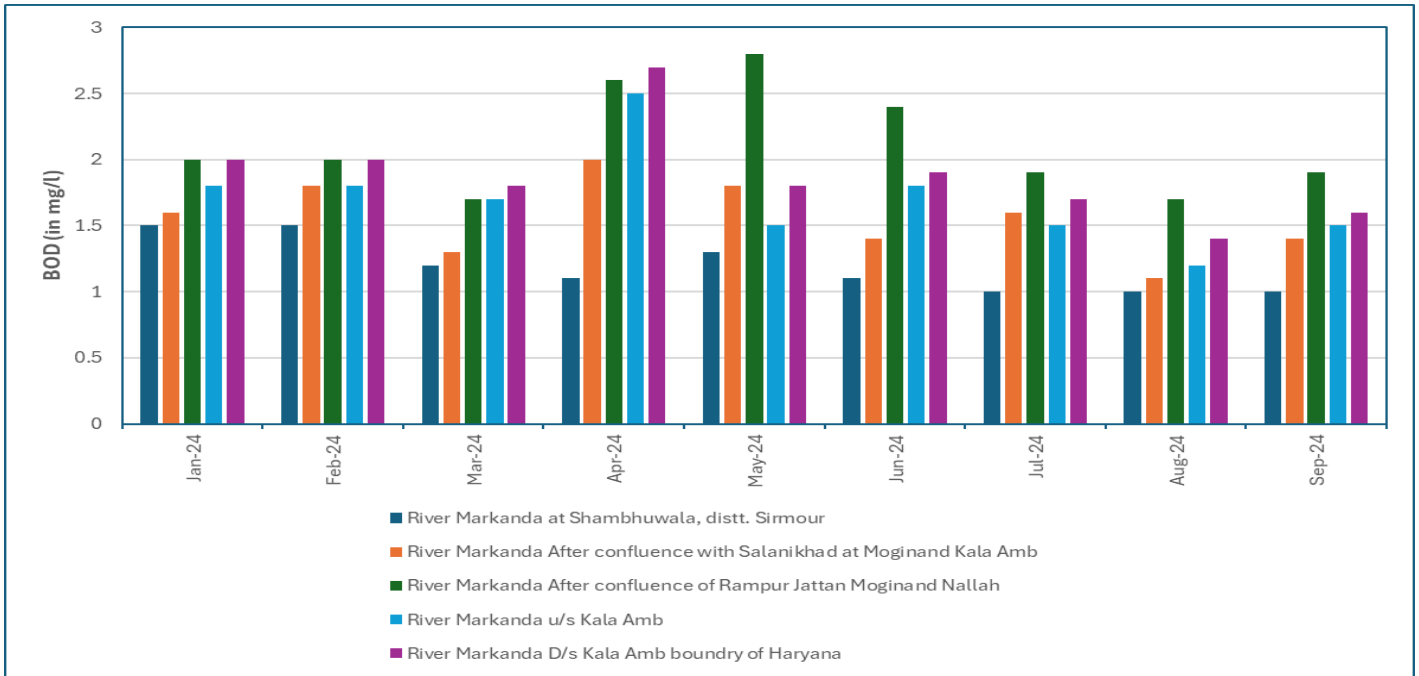


Fig. 1: Variation of BOD at various sampling location of river Markanda in year 2024

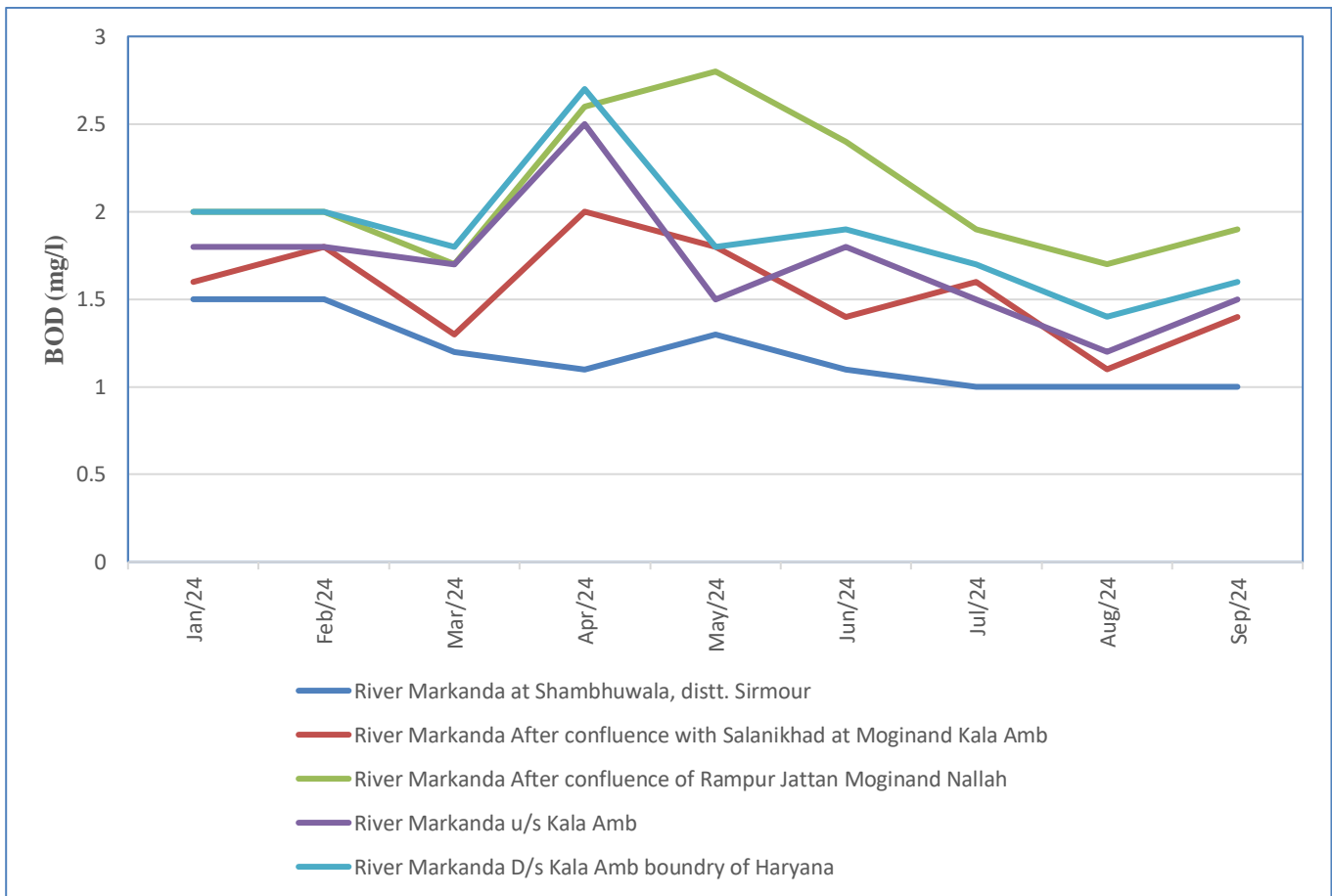


Fig. 2: Line diagram of variation of BOD at various sampling locations of river Markanda in year 2024

Following observations can be made from the variation of BOD at various monitoring location in Kala Amb

- The BOD level throughout the monitoring stretch i.e from entering Kala Amb to the point entering Haryana is below 3 mg/l with maximum value observed was 2.8 mg/l
- River Markanda has also been upgraded by CPCB from Class-II (*i.e 1. Monitoring locations having BOD between 20-30 mg/l. and 2. All monitoring locations exceeding BOD concentration 6 mg/l on all occasions*) to priority Class-V (*i.e. 1. Monitoring locations having BOD between 3-6 mg/l and 2. The locations exceeding desired water quality of 3mg/l BOD*) which is also indicating continuous improvement in the water quality of river Markanda.

The comparison of variation of Biochemical oxygen demand at Shambuwala (before entering to Kala Amb) and exit point of Kala Amb (boundary with Haryana) is show graphically as below:

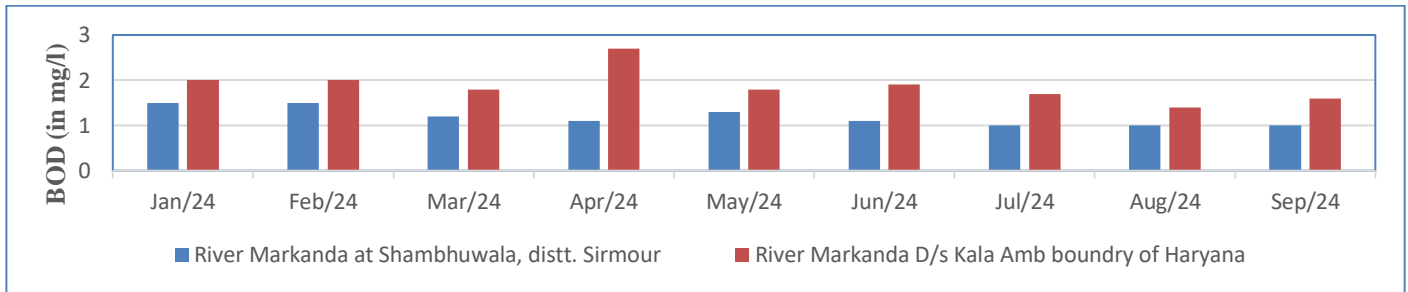


Fig. 3: Comparison of BOD values of river Markanda at entry and exit point Kala Amb (H.P).

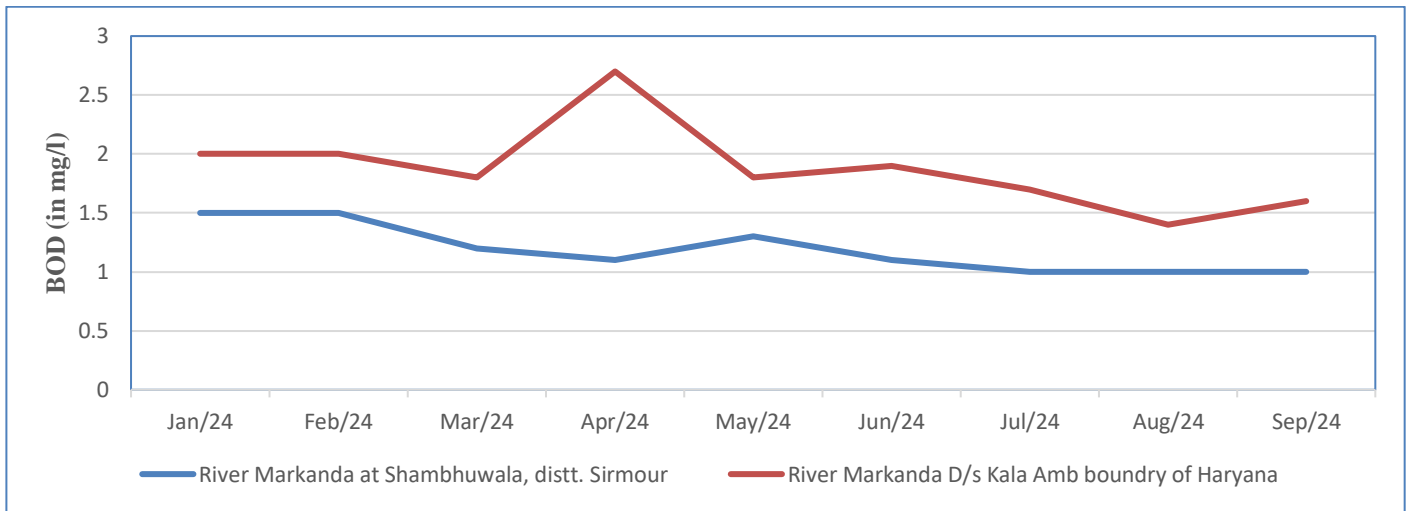


Fig. 4: Line Diagram showing comparison of BOD values of river Markanda at entry and exit point Kala Amb (H.P).

- Fig 3 and Fig 4 shows comparison of BOD level between Entry point river Markanda at Kala Amb and exit point of river Markanda at Kala Amb (entering to state of Haryana)

- There is very less variation in the BOD level of water quality in Kala Amb from entry to exit point with maximum value observed in the year 2024 is 2.7 mg/l at exit point of Kala Amb, after which river Markanda enter in State of Haryana.

2.8.2. Water Quality Monitoring of various drains and other tributaries of River Markanda:

Joint committee has also monitored the water quality of drains and other tributaries of river Markanda at Kala Amb. Following observations were made by the joint committee.

On the basis of results of effluent parameters analyzed of various Drains as given above in TableB and keeping in view of the quantum of effluent flowing in these drains/ Tributaries Rivers, following are the discharge points which are observed as Major Sources of Water pollution contributing into River Markanda in terms of BOD and COD concentration.

- Jattanwalla Nallah (at Sr. no. 1, 9, 10)
- Drain near M/s Vashisth Chemicals, Kala Amb, HP (at Sr. no. 4)
- Rampur Jattan Drain, HP (at Sr. no. 5)
- Salanikhadd Rivulet, HP (at Sr. no. 6)

Current Status Report:

HPSPCB is regularly monitoring the water quality of 03 nos drains/rivulets/stream as monitored by the joint committee in Kala Amb. The monthly monitoring results of these drains/rivulets for the year 2024 is tabulated below:

Monthly River Monitoring Results of Tributaries/drain/Streams to River Monitoring in Kala Amb

Sample description	Month and Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
Salani Khad Near Bridge NH-7 Moginand Kala Amb	Jan-24	8.0	7.99	222.0	5.0	1.9	280.0	110.0
	Feb-24	7.9	7.83	222.0	5.0	2.0	540.0	140.0
	Mar-24	7.9	7.97	304.0	5.0	1.6	350.0	70.0
	Apr-24	6.8	8.52	270.0	12.0	3.6	540.0	220.0
	May-24	6.9	8.24	356.0	8.0	2.1	540.0	170.0
	Jun-24	Source dry						
	Jul-24	6.3	8.33	270.0	12.0	3.6	840.0	220.0
	Aug-24	7.4	7.89	264.0	8.0	1.5	350.0	130.0
	Sep-24	7.6	7.80	268.0	5.6	1.8	280.0	49.0
Sample description	Month and Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
Rampur Jattan Moginand	Jan-24	6.1	7.57	492.0	20.0	2.8	920.0	280.0

Nallah Before conf. to River Markanda Near Radha SatsangBhawan Swami	Feb-24	5.5	7.25	408.0	16.0	2.7	1620.0	280.0
	Mar-24	5.0	7.57	640.0	64.0	5.8	108000.0	33000.0
	Apr-24	4.3	7.30	650.0	64.0	7.2	135000.0	42500.0
	May-24	4.2	8.32	384.0	76.0	10.0	276000.0	33000.0
	Jun-24	4.0	7.54	930.0	28.0	5.6	54000.0	1620.0
	Jul-24	4.0	7.89	484.0	44.0	6.5	46000.0	5500.0
	Aug-24	4.0	7.95	534.0	24.0	4.2	1750.0	350.0
	Sep-24	4.0	7.62	290.0	20.0	3.6	16200.0	960.0
Sample description	Month and Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
Roon Nallah Near MeerpurKotlaGurudwara, Kala Amb	Jan-24	7.9	7.95	222.0	5.0	1.6	280.0	70.0
	Feb-24	7.9	7.63	314.0	5.0	1.2	170.0	33.0
	Mar-24	7.9	7.28	420.0	5.0	1.4	220.0	33.0
	Apr-24	7.1	8.55	286.0	16.0	3.8	350.0	94.0
	May-24	7.3	8.36	254.0	5.6	2.4	540.0	110.0
	Jun-24	Source Dry						
	Jul-24	Source Dry						
	Aug-24	7.9	8.19	216.0	5.0	1.2	170.0	27.0
	Sep-24	7.2	7.47	380.0	5.2	1.2	280.0	47.0
Sample description	Month and Year	Value of Sampling Parameters (in mg/L except pH)						
		DO	pH	TDS	COD	BOD	Total Coliform (MPN)	Fecal Coliform (MPN)
Sample of Jattan Nallah	Jan-24	1.0	7.92	1180.0	76.0	12.5	162000.0	51000.0
	Feb-24	0.5	7.45	1510.0	56.0	7.5	184000.0	34000.0
	Mar-24	1.0	7.22	2500.0	56.0	6.6	92000.0	14000.0
	Apr-24	0.6	7.28	1540.0	112.0	18.0	276000.0	84000.0
	May-24	0.7	8.18	1468.0	144.0	22.0	480000.0	51000.0
	Jun-24	0.8	7.55	2004.0	220.0	35.0	276000.0	92000.0
	Jul-24	0.9	7.69	1172.0	100.0	9.5	184000.0	34000.0
	Aug-24	1.0	7.28	1820	88.0	8.2	92000.0	4700.0
	Sep-24	1.2	7.48	1108	60.0	8.5	54000.0	7000.0

Variation of BOD level in the various drains/tributaries namely, Salani Khad, Rampur Jattan Nallah, Roon Nallah and Jattan Nallah for the monitoring period January 2024 to September 2024 have been shown in Fig. 5& 6, Fig. 7& 8, Fig. 9& 10 and Fig. 11& 12. respectively.

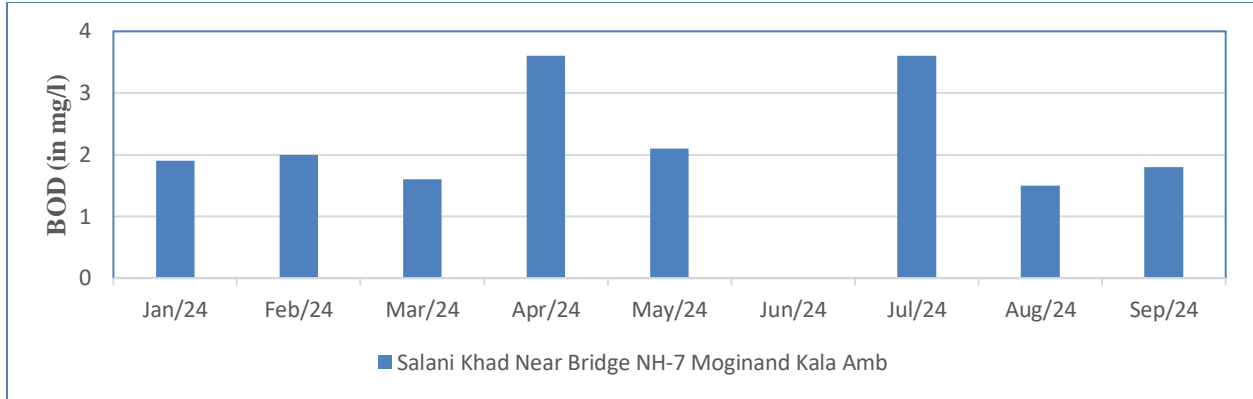


Fig. 5: Variation of BOD level of Salani Khad at Kala Amb (H.P).

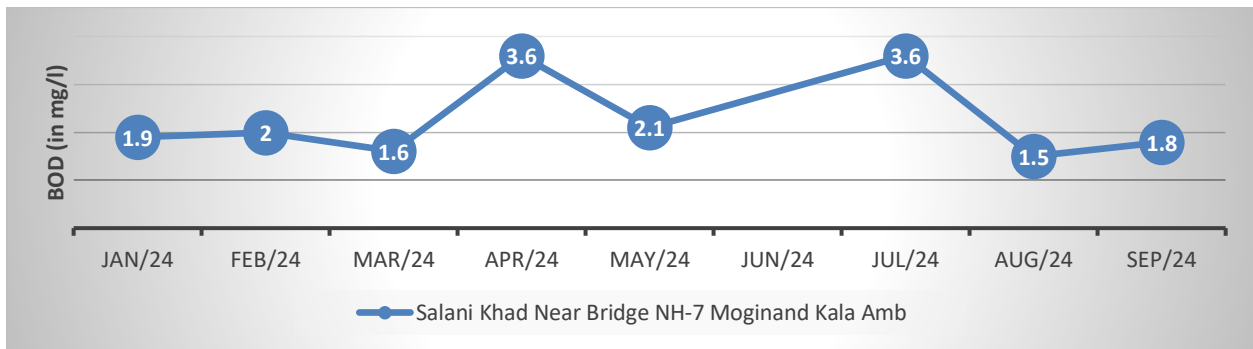


Fig. 6: Line diagram of variation of BOD level of Salani Khad at Kala Amb (H.P).

- Salani Khad at Kala Amb is generally a non-perennial source of water with low discharge. The water stream further meet river Markanda at Moginand, Kala Amb. The water body is generally dry in summer and have low discharge during rest of the year.
- **HPSCP** is monitoring the water quality of Salani Khad on monthly basis. In the year 2024 maximum BOD level of the tributary observed is 3.6 mg/l in July 2024. The increase BOD level is due to the monsoon period and merging of surface runoff of nearby catchment area. The BOD level in August 2024 and September 2024 was measured as 1.5 mg/l and 1.8 mg/l respectively.

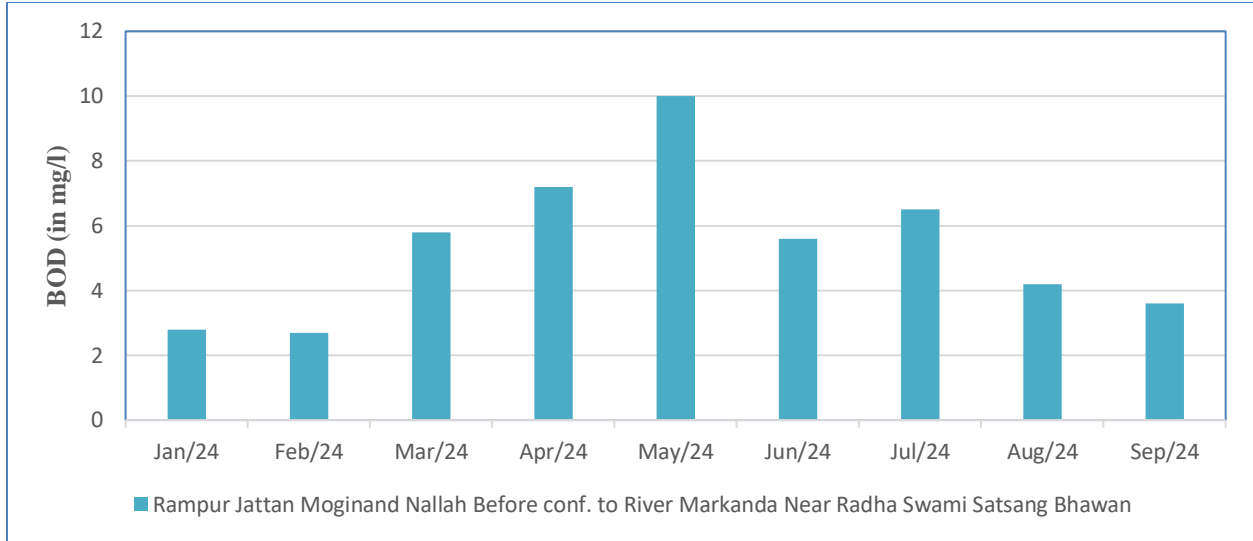


Fig. 7: Variation of BOD level of Rampur Jattan Nallah at Kala Amb (H.P).

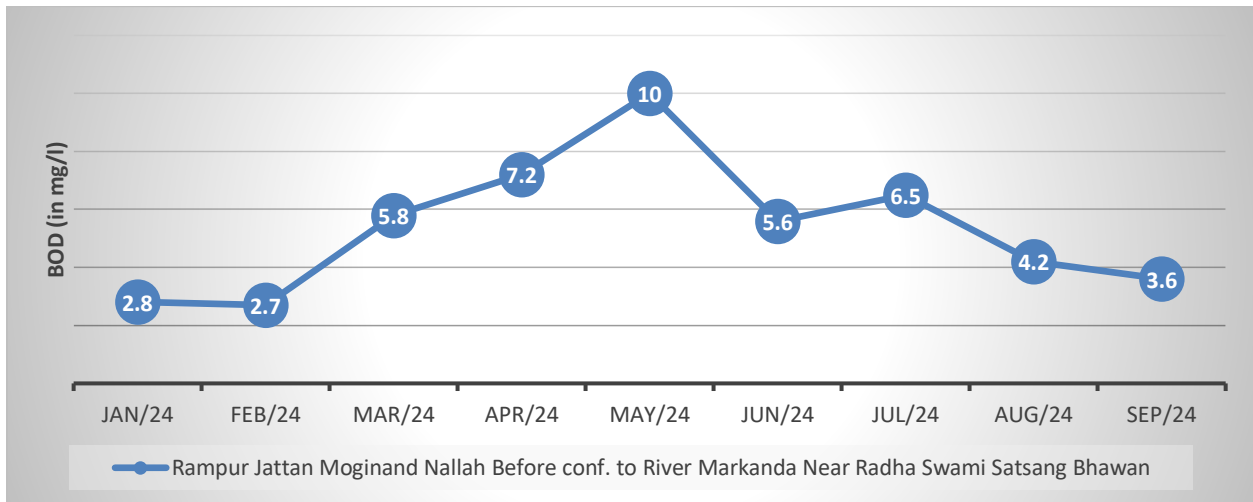


Fig. 8: Line diagram of variation of BOD level of Rampur Jattan Nallah at Kala Amb (H.P).

- Rampur Jattan drain is generally carrying wastewater from domestic activities of households and ultimately leading to river Markanda d/s Moginand, Kala Amb. The drain carries very less discharge. This drain is regularly being monitored by HSPSCB and maximum BOD of the drain observed in year 2024 was 10 mg/l.
- HSPSCB is regularly inspecting the industrial units along the catchment of the drain to check unauthorized discharge of wastewater. For the period August 2024-October 2024, no unit was observed discharging wastewater outside the unit. BOD level of the drain for August & September 2024 was 4.2 mg/l and 3.6 mg/l.

- In order to cater the domestic waste of Moginand, Rampur Jattan, Mainthapal and Ogli area of Kala Amb, Jal Shakti Vibhag, Nahan has already installed STP of capacity 1.7 MLD at Kala Amb and to cater domestic waste water of Johron, Khairi and Trilokpur area of Kala Amb 01 Nos STP of capacity 1.5 MLD have been installed. Household connection is under process.

Status of Household connection to STPs

- As per status report submitted by Block Development Officer, Nahan, for STP Kala Amb total 1073 nos household connections are required to be provided. Applications from 65 nos households have been received and 1008 nos household connection are pending to be connected to sewerage line of STP Kala Amb. Similarly, for STP Trilokpur, total 619 nos household connections are required to be provided. Applications from 39 nos households have been received and 580 nos household connection are pending to be connected to sewerage line of STP Trilokpur. Copy of status report is attached herewith as **Annexure-E**.

Status of sewerage line for STPs

- As per latest status report submitted by Jal Shakti Vibhag, Nahan through email dated 22.10.2024. The sewerage pipe line of STP Kala Amb and STP Trilokpur was damaged due to excessive rainfall in the area and further repair work of same is under process. The work is expected to be completed by December 2024. Copy of status report is attached herewith as **Annexure-F**.
- After, STP Kala Amb is operational, the issue of discharge in the aforementioned drain will be resolved to a large extent.

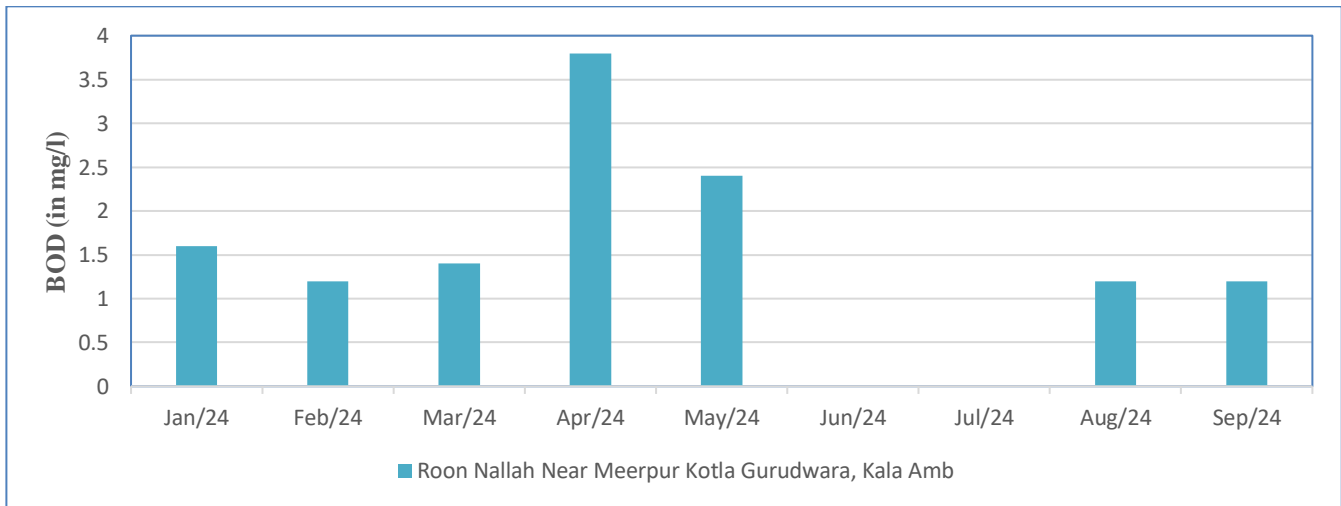


Fig. 9: Variation of BOD level of Roon Nallah at Kala Amb (H.P).

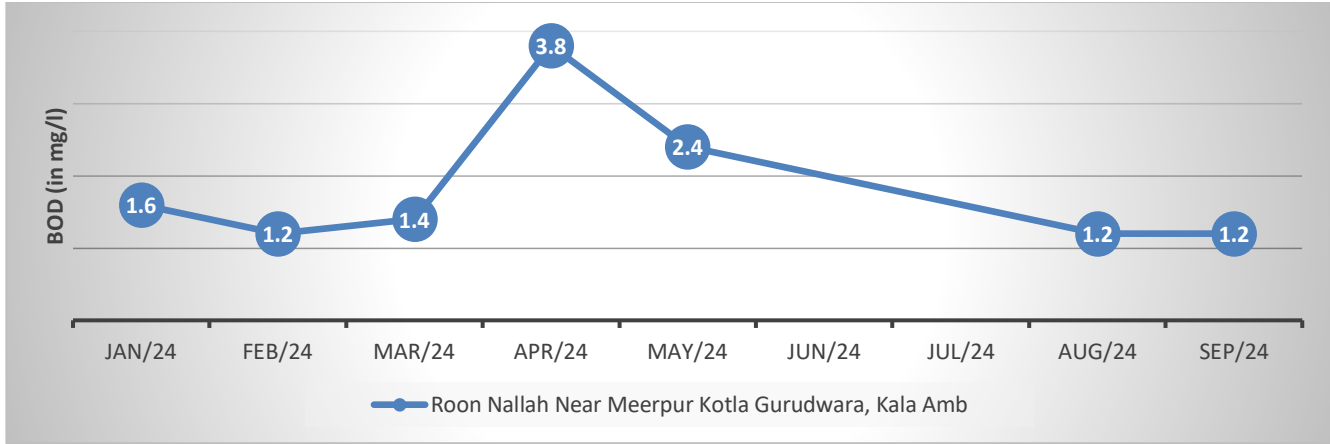


Fig. 10: Line diagram of variation of BOD level of Roon Nallah at Kala Amb (H.P).

- Roon Nallah at Kala Amb is also a non-perennial source of water. The water stream merge with river Markanda d/s Kala Amb in Haryana State.
- HSPSCB is monitoring the water quality of tributary in Kala Amb on monthly basis.
- The BOD level of water stream is generally less than 3 mg/l throughout the year. As per monitoring report of September, 2024, BOD level of stream observed was 1.2 mg/l.

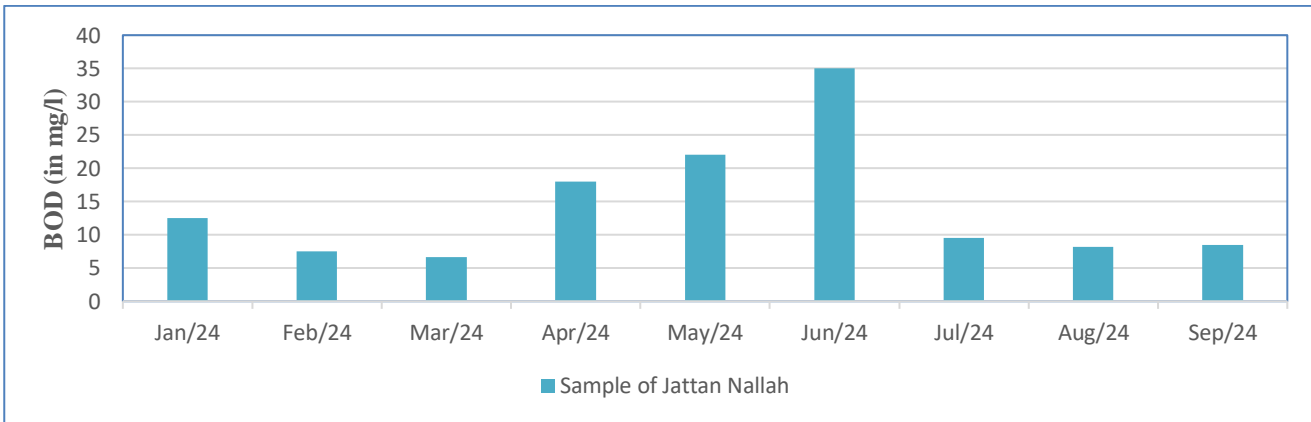


Fig. 11: Variation of BOD level of Jattan Nallah at Kala Amb (H.P).

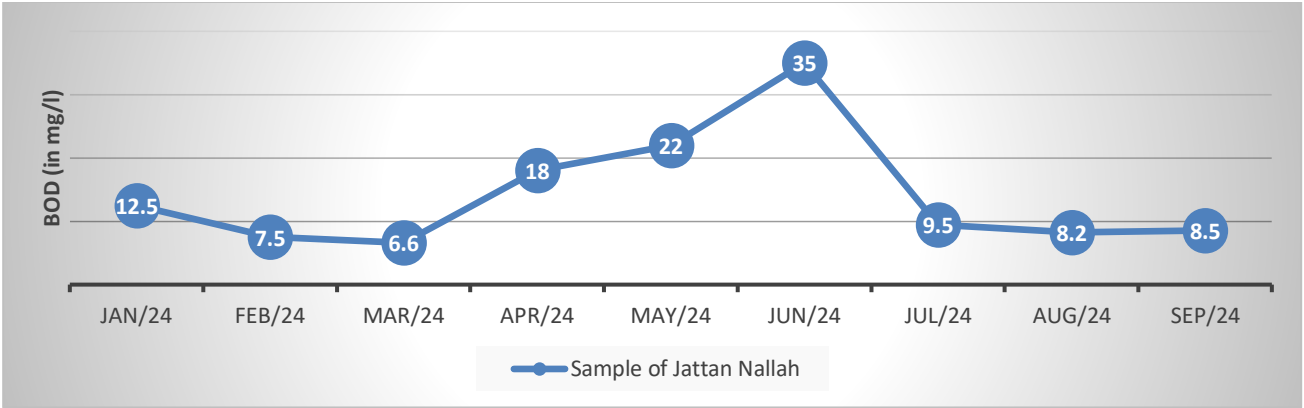


Fig. 12: Line diagram of variation of BOD level of Jattan Nallah at Kala Amb (H.P).

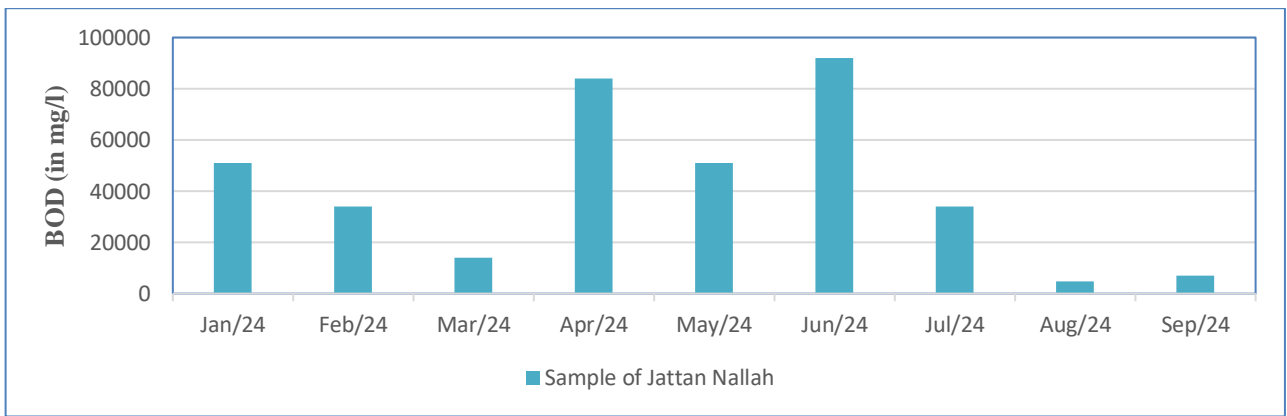


Fig. 13: Variation of Fecal Coliforms (FC) level of Jattan Nallah at Kala Amb (H.P).

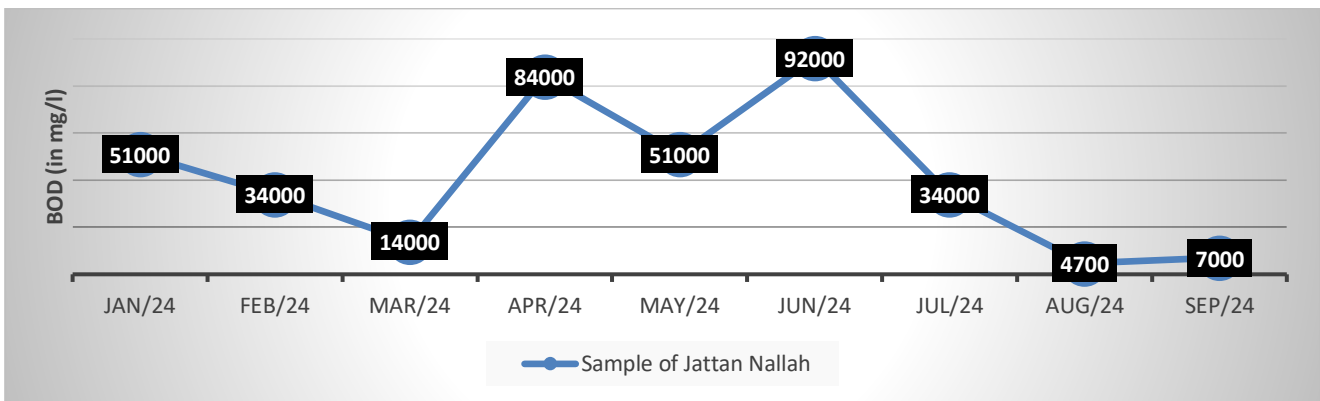


Fig. 14: Line diagram of variation of Fecal Coliforms (FC) level of Jattan Nallah at Kala Amb (H.P).

- Jattan Nallah drain originating in Kala Amb is carrying domestic waste water of Kala Amb area of both States Himachal Pradesh and state of Haryana along with waste water of various shops/outlets and other commercial establishments of both the states along the catchment of drain.

- HPSPCB is monitoring the water quality of the drain on monthly basis. As per analysis report of September 2024, BOD of drain observed was 8.5 mg/l
- The high value of fecal coliform in jattan drain also indicates discharge of sewage in the drain. The drain finally merge with river Markanda d/s Kala Amb in State of Haryana.
- In order to cater the domestic waste of Moginand, Rampur Jattan, Mainthapal and Ogli area of Kala Amb, Jal Shakti Vibhag, Nahan has already installed STP of capacity 1.7 MLD at Kala Amb and to cater domestic waste water of Johron, Khairi and Trilokpur area of Kala Amb. 01 Nos STP of capacity 1.5 MLD have been installed. Household connection are under process. Status report submitted by BDO Nahan and Jal Shakti Vibhag Nahan are already attached as **Annexure E and Annexure F** respectively.
- After, STP Kala Amb is operational; the issue of sewage discharge in the aforementioned drain will be resolved to a large extent.
- Action is also required from State of Haryana to manage waste water of Kala Amb part of Haryana along the catchment of Jattan Nallah.

3. Compliances Ensured -

1. M/s Ruchira Papers Ltd.:

1. The unit has incorporated additional hazardous waste (HW) streams for reutilization in revised HW Authorization, as per the observation by the joint committee. These wastes, previously not covered under HW authorization, were not disposed of externally but were being reused within the unit itself.
2. Latest sample of final outlet of Effluent Treatment Plant was collected on 03.10.2024. The analysis results vide Report No: 84278/W-14676 dated 25.10.2024 indicates parameters within limits.
3. The Lime Kiln is being operated and no instance of unauthorized disposal of waste has come to the notice of the State Board.
4. The unit is operating with a valid consent of the State Board.

2. M/s Symbiosis Pharmaceuticals Pvt. Ltd.:

1. The case of Renewal of Consent to Operate, CTE Expansion and Renewal cum ammendment of HW Authorization has been recommended to HPPCB HQ and is under process.
2. The unit is now connected to the CETP and the latest sample from the primary treated effluent is conforming to CETP inlet standards.
3. An Environmental Compensation of ₹43,68,750/- was imposed on the unit for violating provisions of the Water Act. However, despite repeated directions, the compensation is still required to be paid by the uit.

4. The HPPCB has also issued directions to the unit to not to manufacture non consented products till a valid consent for the same is acquired by the unit.

3. M/s Rich Products and Solutions Pvt. Ltd.:

1. Latest sample of final outlet of Effluent Treatment Plant was collected on 26.10.2024. The analysis results indicate parameters within limits.
2. After the visit of the Joint Committee the unit has carried out upgradation in the ETP cum STP to MBR (Membrane Bio Reactor) Technology.
3. The unit has also provided a new sludge decanter for better sludge management.
4. The unit has acquired additional piece of adjoining land and part of treated waste water is being re-used for gardening purposes.
5. The unit is operating with a valid consent of the State Board.

4. M/s Vashist Chemicals

1. The unit has provided 02 nos settling tank of capacity 50 KL each to pre-treat the process waste water. The waste water after pretreatment is being reused within process by the unit. The lime sludge is being sold for reutilization to other ancillary industries.
2. The unit is operating with a valid consent of the State Board.

5. M/s Accura Care Pharmaceuticals:

1. Power disconnection orders were issued due to violations under the Water Act. After submission by the unit and verification of compliance, the unit's power supply was restored by the orders of the competent authority.
2. Latest sample of Effluent Treatment Plant was collected on 03.10.2024. The analysis results indicate parameters within prescribed limits indicates parameter meeting the prescribed limit for inlet standards for CETP Kala Amb.
3. The unit is operating with a valid consent of the State Board.

6. M/s Sai Tech Medicare Pvt. Ltd.:

1. Power disconnection orders were issued due to violations under the Water Act. After submission by the unit and verification of compliance, the unit's power supply was restored by the orders of the competent authority.

2. Latest sample of Effluent Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 89570/W-13977 dated 12.09.2024 indicates parameter meeting the prescribed limit for inlet standards for CETP Kala Amb.

3. Latest sample of Sewage Treatment Plant was collected on 28.08.2024. The analysis results vide Report No: 63007/W-13979 dated 12.09.2024 also indicates parameter within limits.

4. The unit is operating with a valid consent of the State Board.

7. CETP Kala Amb and Industrial Compliance:

1. HPSPCB conducted inspections and collected 67 samples from August to November 2024. Among these, 41 samples met the prescribed standards, 21 are awaiting analysis results, and 5 exceeded permissible limits. Directions have been issued to non-compliant units to upgrade their treatment facilities, and resampling is being conducted.

2. Pharmaceutical units connected to CETP Kala Amb dispose of their primary treated wastewater to the CETP. The CETP has provided Continuous Effluent Monitoring System at the final outlet.

8. Water Quality Monitoring of River Markanda:

The river's water quality is generally between Class B and Class C based on CPCB criteria. The BOD levels of River Markanda starting from entry to Kala Amb till its exit into Haryana are below 03 mg/L, indicating continuous improvement. The river has been upgraded to CPCB Priority Class-V, reflecting better water quality management.

9. Water Quality Monitoring of Drains:

HPSPCB monitors three drains in Kala Amb Area:

- i. *Salani Khad:* BOD levels peaked at 3.6 mg/L during monsoons but remain under control in subsequent months.
- ii. *Rampur Jattan Drain:* Carries domestic wastewater; BOD levels reached 10 mg/L due to minimal discharge. Inspections revealed no unauthorized industrial discharge.
- iii. *Jattanwala Nallah:* This drain carries wastewater from domestic and commercial activities across Himachal Pradesh and Haryana. The BOD level recorded was 8.5 mg/L, with high fecal coliform levels indicating sewage discharge.

10. Proposal and Installation of STPs:

1. Two STPs (1.7 MLD at Kala Amb and 1.5 MLD at Trilokpur) have been installed to treat domestic wastewater. However, household connections are pending, and sewerage pipeline repairs are ongoing which are expected to be completed by December 2024.

2. Coordinated efforts from the State of Haryana are required for effective domestic wastewater management in areas under their jurisdiction.

3. This comprehensive monitoring and enforcement highlight HPSPCB's ongoing efforts to ensure environmental compliance and improve water quality in Kala Amb.

The Copy of this report is also forwarded to the above said units as per the orders of the Hon'ble National GreenTribunal.

The Action Taken Report is submitted before Hon'ble NGT for kind consideration and further orders please.



Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Simour H.P.

Digitally signed
by ATUL PARMAR
Date: 2024.11.26
11:07:45 +05'30'

Regional Officer
HP State Pollution Control Board
Regional Office, Paonta Sahib

H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB
HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870
<https://hppcb.nic.in/>
pcbropaonta@gmail.com



No. PCB/RO Paonta/EE/(OA 515 of 2022)/2024-1465-73

Dated- 22.08.2024

To

1. M/s Ruchira Papers Ltd (writing and printing unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb, Sirmour, Himachal Pradesh.	2. M/s Sai Tech Medicare, Vill Kairi, Kala Amb, Sirmour, Himachal Pradesh
3. M/s Accura Care Pharmaceuticals, Village Moginand, Kala Amb, Sirmour, Himachal Pradesh	4. M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh
5. M/s Vashisth Chemicals at Kala Amb, Sirmour, Himachal Pradesh	6. M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Sirmour, Himachal Pradesh.
7. Kala Amb Infrastructure Development Company Ogli, Nahan, Sirmour, Nahan, Distt. Sirmour, H.P	8. M/s Symbiosis Pharmaceuticals Pvt. Ltd, Suketi road Kala Amb, Sirmour, Himachal Pradesh

Sub: Compliance of Order dated 12-07-2024 passed by the Hon'ble NGT in OA No. 515/2022 titled Dharamvir Vs State of Haryana, pending before the Hon'ble NGT New Delhi.

Sir,

Please find enclosed herewith copy of order dated 05.08.2024 passed by the Hon'ble NGT in the above cited matter related to issues of pollution in River Markanda. The Hon'ble NGT vide order dated 05.08.2024 has passed the following directions:

1. From the report submitted by Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB') we find that violations are on the part of industrial proponents and therefore their impleadment as respondents is necessary. We accordingly implead following as respondents 11 to 22:-

- 1. M/s Ruchira Papers Ltd (writing and printing unit) Tirlokpur Road, Village Rampur Jattan, Kala-Amb, Sirmour, Himachal Pradesh.*
- 2. M/s Sai Tech Medicare, Vill Kairi, Kala Amb, Sirmour, Himachal Pradesh*
- 3. M/s Accura Care Pharmaceuticals, Village Moginand, Kala Amb, Sirmour, Himachal Pradesh.*
- 4. M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh*
- 5. M/s Vashisth Chemicals at Kala Amb, Sirmour, Himachal Pradesh*
- 6. M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Sirmour, Himachal Pradesh, Registered Office & Works at Village Khari, Near Asgarpur Majra, Yamuna Nagar Road, Kala-Amb, District Sirmour, Himachal Pradesh*

7. *Kala Amb Infrastructure Development Company Ogli, Nahan, Sirmour, Nahan, Distt. Sirmour, H.P*
8. *M/s Symbiosis Pharmaceuticals Pvt. Ltd. Suketi road Kala Amb, Sirmour, Himachal Pradesh*
9. *M/s Naraingarh Sugar Mills Ltd. VPO Banondi, Tehsil Naraingarh, District Ambala*

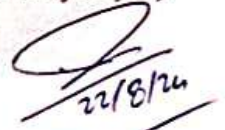
2. *Registry is directed to issue notices to the above newly impleaded respondents who may file their response within one month after receipt of notice*

5. *List on 25.09.2024.*

In this connection, you are requested to comply with the directions of Hon'ble NGT and submit/file the action taken report in the Hon'ble NGT within stipulated time period, please.

Encl: As above

Yours faithfully



*Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib*

Copy to:

1. *The Member Secretary HPPCB New Shimla for favor of kind information please.*

*Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib*

H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB
, Himud Complex, Plot No. 1-3, Shubhkera
Teh. Paonta Sahib, Distt Sirmaur, H.P-173025

01704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com



No.HPSPCB/RO(Pt)/OA 515 of 2022/2024- 9890-98
To

Dated: 14.11.2024

1. M/s Ruchira Papers Ltd Trilokpur Road. Village Rampur Jattan, Kala-Amb, Sirmaur, Himachal Pradesh.	2. M/s Sai Tech Medicare, Vill Kairi, Kala Amb, Sirmaur, Himachal Pradesh.
3. M/s Accura Care Pharmaceuticals, Village Moginand, Kala Amb, Simaur, Himachal Pradesh	4. M/s Rich Graviss Products Pvt. Ltd., Kala Amb, Himachal Pradesh
5. M/s Vashisth Chemicals at Kala Amb, Sirmaur, Himachal Pradesh	6. M/s Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb, Sirmaur, Himachal Pradesh.
7. Kala Amb Infrastructure Development Company Ogli, Nahan, Sirmour, Nahan, Dist. Sirmaur, H.P	8. M/s Symbiosis Pharmaceuticals Pvt. Ltd, Suketi road Kala Amb, Sirmaur, Himachal Pradesh

Subject: Compliance of Order dated 08.11.2024 passed by the Hon'ble NGT in OA No. 515/2022 titled Dharamvir Vs State of Haryana, pending before the Hon'ble NGT New Delhi.

Sir

This is in reference to the subject matter cited above. In this context, it is informed that, Hon'ble NGT vide its order dated 05.08.2024 you were made one of the respondents in aforementioned OA No. The case was listed for hearing on 08.11.2024. Hon'ble NGT vide its order dated 08.11.2024 (Copy of order is attached herewith) has issued following directions for compliance:

3. Subsequent reports were filed in which violations on the part of some industrial units were shown. Accordingly, vide order dated 05.08.2024, nine industrial units were impleaded as respondents. Tribunal also impleaded Municipal Corporation, Ambala, Panchkula Municipal Corporation, Panchkula and Haryana State Infrastructure Industrial Development Corporation as respondents. Notices were issued to newly impleaded respondents and they were granted time to file a reply.
4. Presently, respondents 11, 13, 15 and 19 have filed their responses. A current status report has also been filed by Haryana State Pollution Control Board (hereinafter referred to as 'HSPCB') vide email dated 07.11.2024.
5. Respondent 14, appearing in person and learned counsel appearing for respondent 12, 16, 17 and 18, pray for time to file responses. They may file their reply within 10 days.
6. Industrial Proponents/respondents may also file their objection, if any, to status report submitted by HSPCB vide email dated 07.11.2024 if they are so advised.
9. List this matter on 19.12.2024.

In this connection. It is requested to comply with the directions of Hon'ble NGT and submit/file the action taken report in the Hon'ble NGT within stipulated time period, please.

Please ignore if the status/action taken report is already submitted to Hon'ble NGT



Mission LIFE

Copy to:

1. The Member Secretary, HPSPCB Phase-III for kind information, please.

Yours faithfully

Regional Officer
HPPCB, RO, Paonta Sahib

Regional Officer
HPPCB, RO, Paonta Sahib

H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

704-225870

,Himud Complex, Plot No. 1-3, Shubhkerah <https://hppcb.nic.in/>Teh. Paonta Sahib, Distt Sirmaur, H.P.-173025 pcbrc@paonta1@gmail.com

No.HPSPCB/RO(Pt)/OA 515 of 2022/2024- 2769-79

Dated: 16-10-2024

To

1. The Executive Engineer, JSV, Nahan, Distt. Sirmaur, H.P.	2. The General Manage, DIC, Nahan, Distt. Sirmaur, H.P.
3. The BDO Nahan, Disttt. Sirmaur, H.P.	4. The MS, SADA Trilokpur, Distt. Sirmaur, H.P.
5. The Station House Officer, Kala Amb, Tehsil Nahan District Sirmaur, H.P.	6. The RTO, Sirmaur at Nahan, Disttt. Sirmaur, H.P.

Subject: Regarding latest status/action taken report in the matter of OA No.515/2022 titled as Dharamvir V/s State of Haryana & Anr, pending before Hon'ble NGT.

Sir,

This is in reference to the subject matter cited above. In this context, it is submitted that, a complaint was filed by Sh. Dharamvir dated 23.04.2022 which relate to the issues of pollution in River Markanda, originating from Nahan division, District Sirmaur, Himachal Pradesh. The complaint was registered as original application no. 515/2022 Titled as Dharamvir Vs State Of Haryana and Anr.

Hon'ble NGT vide order dated 14.03.2023 constituted Joint Committee comprising of representatives of the MoEF & CC, CPCB Additional Chief Secretaries/Principal Secretaries, Departments of Jal Shakti, Environment and Industry, PCBs of both the States of Himachal Pradesh and Haryana and Deputy Commissioners, Nahan (Himachal Pradesh) and Ambala and Kurukshetra (Haryana) to look into all the issues involved. Joint committee submitted its report on 17.10.2023 and final report on 27.04.2024.

In addition to the report of joint committee, HP State Pollution Control Board also submitted its compliance cum action taken report on 26.07.2024 to Hon'ble NGT w.r.t the observations/recommendation of the joint committee. The case was last listed on 05.08.2024 and further listed for hearing on 08.11.2024.

As per directions of competent authority, HPSPCB is required to file a progress report in continuation to the report filled on 26.07.2024 w.r.t the observations of joint committee.

Therefore, in view of above, action taken/current status/progress report is required to be submitted by the departments w.r.t the point pertaining to each department. It is hereby requested to kindly provided desired information within 3 days, so that same can be further filled to Hon'ble NGT well in time. The action points are as follows:

1. Operational status of STP Kala Amb, STP Trilokpur including detailed status of laying of sewerage lines, household connection, pending work along with action plan and timeline for the same.
2. Operational Status of CETP Kala Amb, pending work (if any) along with timeline.
3. Status of Household connection to STPs, total connections to be provided, total connection provided, pending work, along with action plan and timeline for the same.
4. Current Status of Solid Waste processing site, utilization of NCAP fund pending work along with action plan and timeline for the same.
5. Details of inspection/challan of unauthorized vehicles engaged in transportation/disposal of non-hazardous waste.
6. Current status report of development of non hazardous waste dumping site identified in Kala Amb along with timeline for the same

Yours faithfully

Regional Officer
HPSPCB, RO, Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB Phase-III for kind information, please.
2. The Deputy Commissioner, Sirmaur at Nahan for kind information, please.
3. The Superintendent of Police, Sirmaur at Nahan for kind information and necessary action, please.
4. The Superintending Engineer, JSV, Nahan for kind information and necessary action, please.
5. The PO, DRDA, Sirmaur at Nahan for kind information and necessary action, please.



Mission LIFE

Regional Officer
HPSPCB, RO, Paonta Sahib

To

The Regional Officer,
 HPSPCB, RO, Paonta Sahib,
 Distt Sirmaur HP.


Subject: - Regarding latest Status/action taken report in the matter of OA No 515 of 2022 Titled as Dharmvir V/ S State of Haryana and Anr. pending before Hon'ble NGT.
 Sir,

Kindly refer to your office letter No HPSPCB /RO(Pt.)/OA 515 of 2022/2024-2769-79 dated 16.10.2024 on the above cited subject.
 In this regard, latest progress report on the actionable points pertaining to our department is as follows:

Sr. No	Agenda Points	Latest Progress Report
1	Operational Status of CETP Kala amb pending work (if any) alongwith timeline	CETP has been made operational w.e.f 04.12.2023. Monthly Progress report of CETP-cum-STP Kala amb for the Month ending September 2024 received from the SPV i.e Kala amb Infrastructure Development Company (KIDC) is enclosed. Further they have informed that 57 Nos. Pharma Industries and 3 Nos. other than Pharma Industries have been registered CETP Kala amb out of total 65 Pharma units and 50 Nos Industries are sending their effluent to CETP kala amb. Besides KIDC has taken up the matter from Executive Engineer Jal Shakti Vibhaag, Nahan for providing funds towards O&M charges of CETP Kala amb on account of treatment charges of Municipal Seweage of 1.70 MLD which has been calculated on proportion basis (i.e 32% for CETP and 68% for STP). Complete details has been mentioned in enclosed letter No KIDC/JSV-26/24 dated 5.7.2024 of KIDC. It is also informed that during the last year rains, the sewage pipe line being laid by Jal Shakti Vibhag for CETP Kala amb has been damaged and JSV has requisitioned funds for repair of same from their Department. The matter for release of above funds may kindly be taken up with Jal Shakti Vibhag. Presently sewage is being transported by KIDC from Member Industrial units.
2	Current Status report of Development of Non Hazardous waste dumping site identified in Kala amb alongwith timeline for the same.	Land for the establishment of Non Hazardous Solid Waste Management & Processing Site has been identified in consultation with District Revenue Officer Distt Sirmaur and Joint Inspection for the above land has been carried out under the Chairmanship of Sub Divisonal Magistrate Nahan, copy of the same is enclosed herewith for your kind perusal please. The matter regarding preparation of FCA case for transfer of land for setting up of Non Hazardous Solid Waste Management plant was taken up with Director of Industries for which permission has been accorded for preparation of FCA case vide letter No. Ind.Dev.F.(16)Rev.Cell/08/2024-NHWM Site-9547 dated 30.08.2024. Further, Member Secretary SWCA kala Amb has been directed to prepare FCA Case for the identified land vide this office letter No Ind/SMR/Misc/2023-24-1920 dated 13.09.2024.(copy enclosed)

Encls: as above

Yours faithfully,


 General Manager,
 District Industries Centre,
 Nahan, Distt. Sirmaur, H.P.

Endst. No As above

dated

Copy forwarded to:

1. The Director of Industries HP, Shimla-02 for favour of kind information please.
2. The Member Secretary SWCA Kala amb with the direction to expedite the FCA Case for the above land and send the latest progress report at the earliest and MPR for above to be sent to this office every month, alongwith timeline.


 General Manager
 District Industries Centre, Nahan,
 Distt. Sirmaur, H.P.

2273
KALA-AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

Email :- kidc.cetp@gmail.com

Ref. No. :- KIDC/- DIC-30/24

Dated: - 07.10.2024

To,
The General Manager,
District Industries Center, DIC,
Nahan, District Sirmour, H.P.

Subject: - Submission of monthly progress report of CETP Kala Amb.

Sir,

With reference to above, please find enclosed herewith progress report on CETP Kala Amb for the month of ending September 2024 on the prescribed format as under:

Status of compliance and operation of the CETPs

Town	No. of Industries	Industrial Discharge	Status of ETPs	Status of CETPs
Kala Amb	65 (Pharma industries to be covered in 1 st Phase)	0.65 MLD Total Capacity 2.5 MLD	It Pertains to HPPCB	The CETP has been operational with effect from 4 th December 2023.

The Progress report for the month of September shows the work done on the following aspects.

1. 57 Pharma and 3 other than Pharma Industries registered in CETP Kala Amb till today out of 65 Pharma Industries and 50 Industries send their effluent to CETP Kala Amb.
2. We have resumed lifting of effluent from our member industries to CETP Kala Amb w.e.f. 04.12.2023. till present time we have received approx. 14326 KL effluent (Waste Water) from our member industries and 11922 KL has been leave in outlet tank after treatment. We have presently engaged three water tankers duly lifted with GPS.
3. Aeration process is going on 24x7.

2274

KALA-AMB INFRASTRUCTURE DEVELOPMENT COMPANY (KIDC)

C/o Common Facility Centre, Kala Amb, Distt. Sirmour, H.P.

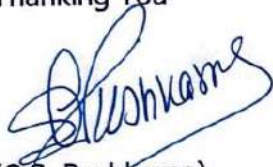
Email :- kidc.cetp@gmail.com

Ref. No. :- KIDC/DIC-30/24

4. KIDC need fund per month Rs. 8.84 Lakhs from Jal Shakti Vibhag for smooth functioning of CETP Kala Amb.

We are facing problem due to shortage of fund for smooth running of CETP Kala Amb. So, you are therefore requested to available fund for smooth running of CETP Kala Amb.

Thanking You



(C.S. Pushkarna)

Chairman, KIDC Kala Amb

Cc to

1. The Member Secretary, SWCA Kala Amb, Tehsil Nahan, District Sirmour H.P.
2. The Regional Officer, HPPCB Paonta Sahib, District Sirmour H.P.

2275

A (M/MIA)
3/9/24

No.Ind.Dev.F(16)Rev.Cell/08/2024-NHWM Site - 9547
Government of Himachal Pradesh
Directorate of Industries
Shimla-171002

E.D

Dated:- 30 AUG 2024

From

Director of Industries,
Himachal Pradesh.

To

✓ The General Manager,
District Industries Centre,
Nahan, Distt. Sirmaur, H.P.



Subject: -

Regarding identifying and notifying of Non Hazardous Waste Management Site for Industrial units in Kala Amb area as per OA No 515/2022 titled as Dharamvir V/s State of Haryana & Others pending before Hon'ble NGT.

Sir,

This is with reference to your email and letter No. 1335 dated 08/08/2024 regarding the subject cited above vide which permission to prepare FCA case for the identified land for the development of Skill Development Centre and Non-Hazardous Waste Management site for industrial units, measuring 09-11 Bighas comprised in Khasra No. 611/533, Mohal Moginand, Tehsil Nahan, Distt. Sirmaur was requested.

Hence, you are, hereby directed to prepare the FCA case for the above mentioned land at the earliest.

Yours faithfully,

A handwritten signature in red ink, appearing to be 'MN'.

Addl. Director of Industries (Dev.),
Himachal Pradesh.

No. Ind/SMR / Misc/2023-24-¹⁹²⁰
2276
Office of the General Manager,
Distt. Industries Centre, Nahan,
District Sirmour H.P.
Dated Nahan 13 September, 2024

To

✓ The Member Secretary,
SWCA Kala amb, Distt Sirmour HP

Subject: - Regarding identifying and notifying of Non Hazardous waste Management Site for Industrial Units in Kala amb area as per OA No. 515/2022 titled as Dharamvir V/s State of Haryana & Others pending before NGT.


Sir,

Please find enclosed herewith copy of letter No. Ind.Dev.F(16)Rev.Cell/08/2024-NHWM Site-9547 dated 30.08.2024 of Additional Director of Industries (Development) on the above cited subject vide which permission to prepare FCA Case for the identified land for the development of Skill Development Centre and Non Hazardous Waste Management Site for industrial Units measuring 09-11 Bighas comprised in Khasra No 611/533, Mohal Moginand, tehsil Nahan, Distt Sirmour HP has been granted.

In this regard, It is requested to prepare the FCA Case for the identified land for the purpose mentioned above in consultation with, District Revenue Officer, Distt Sirmour HP, Distt. Forest Officer, RO,HPSPCB Ltd. and concerned Panchyat through Block Development Officer at the earliest under intimation to this office please. Revenue papers and related documents of the above identified land are attached herewith for your ready reference.

Yours faithfully,

Encls: As above.


General Manager
District Industries Centre,
Nahan, Distt. Sirmour, H.P.

Endst No: as above

dated:

Copy forwarded to:

1. The Deputy Commissioner, District Sirmour, for favour of kind information please.
2. The District Revenue Officer, District Sirmour at Nahan for favour of kind information and for according necessary co-operation to the concerned please.
3. The District Forest Officer, Nahan Distt Sirmour HP for favour of information and for according necessary co-operation to the concerned please.
4. The Regional Officer cum Environmental Engineer, HP State Pollution Control Board Paonta Sahib for information and for according necessary co-operation to the concerned please.
5. The Block Development Officer, Nahan, District Sirmour HP for necessary co-operation to the concerned please.

— sd —

General Manager,
District Industries Centre,
Nahan, Distt. Sirmour, H.P.

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Joint Inspection Report of land for Skill Development Center and Non Hazardous Solid Waste Management and Processing Site under the Chairmanship of Sub-Divisional Magistrate, Nahan, Distt. Sirmaur on dated 04.05.2024.


In compliance to the order in OA No 515/2022 titled as Dharamvir V/s State of Haryana & Ans. pending before Hon'ble NGT, New Delhi and as directed by the Worthy Deputy Commissioner District Sirmaur at Nahan vide letter No. Ind/SMR/Misc/2023-24/194 dated 30.04.2024 the site as identified by District Revenue Officer Nahan and documents submitted vide letter No. SMRSK(LRK)Misc/2023-920 dated 26.4.2024 the land comprised in Khasra No. 611/533 measuring 9-11 Bighas at Mohal Moginand, Tehsil Nahan Distt Sirmaur HP was inspected by the Committee Members.


Tehsildar Nahan alongwith Kanungo and Patwari, Moginand showed the identified land for Non Hazardous Solid Waste Management site and as per Revenue Record the type of land is mentioned as Jungle/Jhari. There were few trees on the land and as per Range Forest officer, Trilokpur, the trees were of general nature and NOC has to be obtained from Forest Department

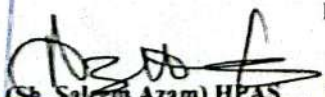
Representatives of HP State Pollution Control Board informed that there are no site suitability criteria notified by any competent authority w.r.t establishment of such sites. Such activities are covered under Green Category in the consent mechanism. The HPSCB has no objection in case the site is established and operated after obtaining valid consent under the provision of Air /Water Acts. SDM, Nahan directed Revenue officials to demarcate the land. The Committee observed that there were already industries working near proposed site and no residential village is near site. As such all the members found the proposed land at Moginand suitable for setting up Skill Development Center and Non-Hazardous Solid Waste Management and Processing site.



(Sh. Chhaju Ram)
VRO/Parwari, Mohal Moginand

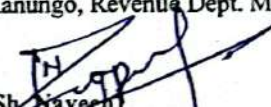

(Sh. Raj Kumar)
Kanungo, Sub Division, Nahan

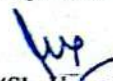

(Sh. Harshvardhan Singh)
Range Forest Officer,
Trilokpur
alongwith Sh. Jameel Khan and Sh Navdeep)
Range Forest Officer, Trilokpur
Rep. of Distt. Forest Officer, Sirmaur


(Sh. Chetan Chauhan)
District Revenue Officer (DRO)
Distt. Sirmaur at Nahan
District Sirmaur (H.P.)


(Sh. Saleem Azam) HPAS
Sub-Divisional Magistrate (C)
Nahan, Distt. Sirmaur (H.P.)


(Sh. Suresh Chand)
Kanungo, Revenue Dept. Moginand


(Sh. Navdeep)
Junior Environmental Engineer
Rep. of Regional Officer HPSCB


(Sh. Jyoti Kumar)
Tehsildar Nahan
Distt. Sirmaur (H.P.)
Distt. Sirmaur, HP


(Sh. Sakshi Bhatia)
General Manager,
District Industries Centre, Nahan, Sirmaur
Distt. Industries Centre,
Distt. Sirmour at Nahan (H.P.)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 13572823/W-14302

01/10/2024

I hereby certify that I **Dr Hitender Kumar Sharma**, SSO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/09/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final outlet of CETP of KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY, Ogli, Nahan, Sirmour, Nahan Distt. Sirmaur, H.P. 173030** on dated **10/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/09/2024** to **01/10/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.80		6.0-9.0	Within Permissible Limit
2	Oil and Grease	BDL (DL-4.0)	mg/L	10	--
3	Fluoride	0.76	mg/L	2	Within Permissible Limit
4	Sulphide	1.6	mg/L	2	Within Permissible Limit
5	BOD	12.5	mg/L	30	Within Permissible Limit
6	Phenolic Compounds(as C ₆ H ₅ OH)	BDL(DL-0.2)	mg/L	1	--
7	TSS	7.0	mg/L	100	Within Permissible Limit
8	COD	124.0	mg/L	250	Within Permissible Limit
9	FDS	806.0	mg/L	2100	Within Permissible Limit
10	Total Phosphate	1.98	mg/L	5	Within Permissible Limit
11	Mercury	BDL(DL-0.005))	mg/L	0.01	--

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12	Nickel	BDL(DL-0.1)	mg/L	3	--
13	Aluminium	0.39	mg/L	NA	NA
14	Lead	BDL(DL-0.05)	mg/L	0.1	--

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **01/10/2024**

Remarks of Lab Head:



Dr Hitender Kumar Sharma , SSO
(State Board Analyst)
RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour, Nahan,
Distt.Sirmaur, H.P.173030

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Himachal Pradesh State Pollution Control Board,
Him Pariyesh, Phase-III, N. Shimla -9
Tel: 0177 2673766, Fax: 0 177 2673018,
Website: <http://www.hppcb.nic.in> E. mail: mppcb-hp@nic.in



No. PCB/HWMR (1935/R-76)/ Ruchira Paper Ltd. (Unit-II)/Kala Amb- 11001-4

Dated: 20.9.2024

TO
M/s Ruchira Papers Limited (Writing & Printing Unit),
Trilokpur Road, Vill. Rampur Jattan, Kala Amb, Distt. Sirmour (HP)


Subject: Authorization/Renewal of Authorization for operating a facility for generation, storage, utilization and disposal of Hazardous Wastes.

1. (a) Number of Authorization : SIR-304
(b) Date of Expiry : 31/03/2026

Details of Authorization

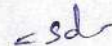
S. No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste Generated In-house	Quantity Authorized for Utilization	Mode of Disposal/ recycling/ utilization/ co-processing etc.
i)	Schedule-I of HOWMR, 2016	35.3 (Chemical sludge from waste water treatment)	165 MT/year	165 MT/year	Recycling/utilization by the unit as per CPCB SOPs.
ii)	Schedule-I of HOWMR, 2016	5.1 (Used or Spent Oil)	150 Ltr/year	-----	Through Authorized Recycler

- The Authorization shall be in force for a period up to 31st March 2026 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- M/s Ruchira Papers Limited (Writing & Printing Unit) is hereby granted authorization under Rule-6 and Rule-9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation, storage and recycling (as mentioned at Sr. No. i of above table) of hazardous waste in the premises situated at above mentioned address.
- The authorization is subject to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - Annual return in Form-4 on or before the 30th day of June of every year.
 - Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
- The unit shall recycle/utilize the hazardous waste of category 35.3 (generated in-house only) strictly accordingly to the CPCB SOPs.
- The unit shall get into agreement with authorized recycler for the transportation and disposal of used oil.
- This authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
- The occupier shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
- The industry shall send/transport its hazardous waste i.e. Used/Spent Oil as per CPCB guidelines and Rule-18 of HOWMR, 2016 to the authorized recycler through authorized transporter on regular basis to the facilities authorized by the State Board for its utilization, treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
- The unit shall not store the hazardous waste at their premises for more than the period prescribed at Rule-8 of the HOWMR, 2016.
- The recycling of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the Central Pollution Control Board.


Anil Joshi, IFS
Member Secretary

Copy to:

- The Environmental Engineer, HP State Pollution Control Board, Head Office, Shimla for information.
- The Regional Officer, HP State Pollution Control Board, Paonta Sahib Distt. Sirmour in reference to case recommended by you online as well as joint inspection report submitted by the Committee. You are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
- M/s Shivalik Solid Waste Management Ltd., Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP) for information and necessary action.
- Case File.


Anil Joshi, IFS
Member Secretary

Over leaf Page-2

TERMS AND CONDITIONS OF AUTHORISATION

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- 1 The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
- 2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
- 3 The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
- 4 Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 5 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 6 An application for the **Renewal of Authorization** shall be made as per **Rule 6** of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in **Form-I** before expiry of authorization.
- 7 The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall **maintain records** of such operations along with data on environmental surveillance in **Form-3** and shall submit **Annual Returns** to the Board in Form-4 by on or before the 30th day of June of every year.
- 8 The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB.
- 9 Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
- 10 Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
- 11 An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
- 12 The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
- 13 The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "**HAZARDOUS WASTE**" both in English and Hindi.
- 14 The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "**DANGER**" and "**HAZARDOUS WASTE**" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
- 15 The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
- 16 Non-compatible hazardous waste and material shall not be mixed in the same storage container.
- 17 The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "**DANGER**" and "**HAZARDOUS WASTE**" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhobota, Tehsil Nalagarh, Distt. Solan (HP).
- 18 There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
- 19 The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
- 20 The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
- 21 **The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.**
- 22 The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
- 23 The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
- 24 No transportation of hazardous wastes shall be under taken unless it is accompanied by five copies of the manifest (**Form-10**) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26.
- 25 The occupier shall provide the transporter with six copies of the manifest in **Form- 10** as per the color codes indicated below:

Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board (respective Regional Office) after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
- 26 The occupier shall provide the transporter with relevant information in **Form-9**, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per **Form-8**.
- 27 The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
- 28 The industry shall ensure that E-waste generate if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer.
- 29 The occupier generating hazardous waste specified in **Schedule-IV** may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
- 30 Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
- 31 The unit shall required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
- 32 The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
- 33 The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
- 34 **RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.**
- 35 Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
- 36 Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 37 The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
- 38 The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order
Member Secretary
HPSPCB



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 343

Date: 29/08/2024

Industry Registration ID: 10828

Application No : 11693059

To,

Ruchira Papers Limited (Writing And Printing Unit)
Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)

Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11693059
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Vipin Gupta, (Executive Director)
Address of Industrial premises	Ruchira Papers Limited (Writing And Printing Unit), Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), ,Sirmaur-173030
Capital Investment of the Industry	17818.0 lakhs
Category of Industry	Red
Type of Industry	Pulp and Paper
Scale of the Industry	Large
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Agro Waste	73514	M.T./Year
Fillers(Soap Stone/PCC/GCC)	3661	M.T./Year
Imported Wood Pulp	3697	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Writing & Printing Paper	M.T./Year	33000	NA	Used in Manufacturing of Notebooks etc.

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	6000 KLD	4000 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	4000	ETP-cum-STP	Drain

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	Power Boiler	42 TPH	AFBC Bidrum Boiler	Biomass, Indian Coal & Petcoke	5.6 TPH
Boilers	Recovery Boiler	22 TPH	Tubler	Black LIquor	Steam
Others	2 Steam Turbines	5.2 MW and 1.6 MW	Steam Turbines	Steam	150 Ton Per Day

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Separate ESP and Stack attached to 2 nos boilers.	Boilers	Tue Jan 01 00:01:00 IST 2008	85%	PM (Stack)- 26.96 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stack attached to Boiler	15 LPM	PM (Stack)- 26.96 mg/Nm ³	56 meters



**Approved By
Chairman
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**ANIL
JOSHI** Digitally signed
by ANIL JOSHI
Date: 2024.08.29
17:17:00 +05'30'

**Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Chairman
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 42-c

Date: 16/07/2024

Industry Registration ID: 10022

Application No : 11684741

To,

Ruchira Papers Ltd (Kraft Paper Unit)
Tirlokpur Road Kala Amb Nahar Distt Sirmour---Kala Amb
Kala Amb
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11684741
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Vipin Gupta, (Executive Director)
Address of Industrial premises	Ruchira Papers Ltd (Kraft Paper Unit), Tirlokpur Road Kala Amb Nahar Distt Sirmaur---Kala Amb, Kala Amb,Sirmaur-173030
Capital Investment of the Industry	8109.78 lakhs
Category of Industry	Red
Type of Industry	Pulp and Paper
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Indigenous Waste Paper	95995	M.T./Year
Imported Waste Paper	25550	M.T./Year
Wheat Straw	36500	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Kraft Paper	M.T./Year	118800	NA	Raw Material for corrugation packing Industry

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	11000 KLD	4012 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	4012	ETP-cum-STP	Drain

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	22 Ton Per Hour	Water Tube	Biomass	4.4 MT Per hour

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cyclone Bag House(444 Bag Filters), Stack	Boilers	Thu Jan 01 00:01:00 IST 2004	85%	PM(Stack)- 27.17 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack attached to Boiler- 22 TPH	16 LPM	PM(Stack)- 27.17 mg/Nm3	42 Meters



**Approved By
Chairman
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



ANIL
JOSHI

Digitally signed by
ANIL JOSHI
Date: 2024.07.16
16:13:16 +05'30'

**Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Chairman
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 84278/W-14676

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **04/10/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final Outlet of ETP-cum-STP (Common with M/s Ruchira (W & P) of Ruchira Papers Ltd (Kraft Paper Unit), 139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan Distt. Sirmaur, H.P. 173030** on dated **03/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/10/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.69		NA	NA
2	BOD	7.50	mg/L	NA	NA
3	TSS	6.0	mg/L	NA	NA
4	COD	64.0	mg/L	NA	NA
5	Oil and Grease	BDL (DL-4.0)	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **25/10/2024**

Remarks of Lab Head:

'BDL' and 'DL' stands for Below Detection Limit and Detection Limit, respectively.



Dr Kuldeep Negi, SO
(State Board Analyst)

2295

RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Ruchira Papers Ltd (Kraft Paper Unit)
139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan,
Distt.Sirmaur, H.P.173030



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13786928/A-14673

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **04/10/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling port of stack attached to boiler of Ruchira Papers Limited (Writing And Printing Unit), Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated **03/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/10/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	13.12	mg/Nm ³	150	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Ruchira Papers Limited (Writing And Printing Unit)
Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan,

Distt.Sirmaur, H.P.173030



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13786612/A-14674

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **04/10/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling port of stack attached to Boiler of Ruchira Papers Ltd (Kraft Paper Unit), 139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan Distt. Sirmaur, H.P. 173030** on dated **03/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/10/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	14.84	mg/Nm ³	150	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Ruchira Papers Ltd (Kraft Paper Unit)
139 Tirlokpur Road Kala Amb Nahan Distt Sirmour---Kala Amb, Nahan,

Distt.Sirmaur, H.P.173030



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13786769/A-14675

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **04/10/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling Port of stack attached to Boiler of Ruchira Papers Limited (Writing And Printing Unit), Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan Distt. Sirmaur, H.P. 173030** on dated **03/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/10/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	12.65	mg/Nm ³	150	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Ruchira Papers Limited (Writing And Printing Unit)
Rampur Jattan Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.), Nahan,

Distt.Sirmaur, H.P.173030



2302

Annexure-1.4

HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph.91177 2673766,2673019 &32,Fax 91 177 2673018

No.HPSPCB/PCB-ID10828

5084-86



DATE: 22-5-2018

To

Ruchira Papers Limited (Writing And Printing Unit)
Tirlokpur Road, Village Rampur Jattan, Kala-Amb (H.P.)
District - Sirmour

Handwritten initials/signature

Sub: Consent to Operate-Renewal under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for manufacturing of Writing & Printing Paper (33,000 TPA) and Bricks/Tiles from Lime Sludge (1,32,00,000 Pcs/annum).

- 1) Validity of Previous Consent 31/03/2018
2) Recommendation made By Regional officer on date 27/04/2018
3) Validity of this Renewal of Consent 31/03/2020

This Renewal is granted on the recommendation of SEE(HQ) and RO and subject to following conditions:

- > This Consent/Renewal of Consent is for:
a) The Compliance to the norms for emission as prescribed in schedule-1 of environment(Protection) Rules,1986 as may be prescribed by the Board.
b) Noise and ambient air quality to be maintained within Ambient Air Quality Standards for noise as specified in schedule III of aforesaid Rules.
c) The effluent (domestic /industrial) conforming to the limits as prescribed in Schedule-I or Schedule-VI of Environment Protection Rules 1986 as amended or as may be prescribed by the Board.
-> Pollution Control Devices provided by the unit shall be operated and maintained to achieve the norms as prescribed in Environment (Protection) Act, 1986 as amended from time to time.
-> The State Board reserves the right to revoke/review and alter the conditions of consent as the case may be.
-> Unit shall not undertake the expansion activity/ or additional product in the existing unit without obtaining consent from State Board.
-> Unit shall comply with the provisions of the e-waste (Management & Handling rules), 2011.
-> Unit shall not pollute any water sources in the area like drinking, pond or well etc.
-> No debris shall be thrown along the roads or water course and the debris shall be either utilized or disposed in designated dumping sites.
-> The project proponent shall be liable to clear any past/current liability on account of difference consent fees if detected at any subsequent stage.
-> The emission/effluent shall be got sampled and tested by the unit as well as concerned Regional Officer as prescribed and further renewal shall be dependent up on the results of samples so collected and tested.
-> The samples of effluent/emissions shall be collected by the Regional Officer concerned and the unit shall also get the self monitoring of effluent/emission done within the month and convey the results to the State Board.
-> The Unit shall comply all the conditions specified in the letter of Consent as granted earlier. This Consent only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981.
-> Unit shall not change the fuel or use pet coke without obtaining Consent of the State Board. The unit shall ensure regular and uninterrupted transfer of data from the real time online effluent monitoring system to CPCB & SPCB, failing which unit shall be liable for action on account of violation of the directions issued by CPCB in this regard.
-> The unit shall neither change the type of product nor shall exceed the production beyond the approved capacity without obtaining Consent of the State Board. Unit shall also ensure sampling as per stipulated schedule for the respective category. Unit shall ensure disposal of Solid Waste as per SWMR, 2016. The Consent is subject to the ratification by the State Board.
-> This Consent is subject to orders on any litigation pending in any Court of Law (if any).
-> The unit shall have to apply for Renewal of Consent for the next year(s) before its expiry. Any guidelines issued by the HP SPCB shall be binding.



RUCHIRA PAPERS LTD.
TRILOKPUR ROAD
KALAMB (H.P.)

Dr. R.K. Pruthi (IAS)
Member Secretary, HP SPCB

Copy to:-

The Regional Officer, H.P State Pollution Control Board Paonta for information and further necessary action please.

18/05/2018

DAK RECEIPT
NO: 40

75





HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

Ph. 91177 2673766, 2673019 & 32, Fax 91 177 2673018

The PSO, HPSPCB Shimla for Information please.

Dr. R.K. Pruthi (IAS)

Member Secretary, HP SPCB

F. No. J-11011/580/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668
Dated 11th October, 2007

To,

M/s Ruchira Papers Ltd.
Trilokpur Road, Kala Amb, Nahan
Sirmaur, Himachal Pradesh

E-mail : info@ruchirapapers.com / ruchirapaper@eth.net / rpldelhi@ruchirapapers.com
Fax No. : 01734 – 261141/ 011-26442028

Subject: Paper (Writing & Printing) Plant, Unit-II (100 TPD) at Kala Amb Industrial Area, Nahan, Sirmaur, Himachal Pradesh by M/s Ruchira Papers Ltd. – Environmental clearance regarding.

Ref. : Your letter no. nil dated 7th June, 2007.

Sir,

This has reference to your letter no. nil dated 7th June, 2007 alongwith Application, Questionnaire and EIA/EEMP report as per EIA Notification, 1994 on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined your application. It is noted that M/s Ruchira Papers Ltd. have proposed to set up a Paper (Writing & Printing) Plant, Unit-II (100 TPD) at notified Kala Amb Industrial area, Nahan, Sirmaur, H. P. Total project area is 6 ha. No national park, wild life sanctuary is located in 7 km. radius. No rehabilitation and resettlement is involved. Total cost of the project is Rs. 135.49 Crores. Rs. 29.10 Crores are earmarked for environment pollution control measures.

3.0 Agro residue pulp (185 TPD), Purchased pulp (16.6 TPD), Filler (Soap stone, 38 TPD) will be used as raw material. Proposed project is based on manufacturing of bleached varieties of paper using agricultural wheat straw. Small quantity of readymade pulp will also be purchased from outside. Soapstone will be used as filler. Chlorine di-oxide will be used as bleaching agent and no elemental Chlorine will be used for bleaching. Chemical recovery plant will be installed. Total ground water requirement will be 345 m³/hr. 275 m³/hr water will be recycled and reused in the premises.

4.0 The Ministry of Environment and Forests hereby accords environmental clearance to the proposed of the above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions.

A. SPECIFIC CONDITIONS :

- i. Chlorine di-oxide shall be used as bleaching agent and no elemental Chlorine shall be used for bleaching. Chemical recovery plant shall be installed.
- ii. Electrostatic precipitator (ESP) shall be provided to the boilers to control gaseous emissions and SPM emissions shall be maintained below 150 mg/Nm^3 . Scrubber shall be provided to scrub gases.
- iii. Fugitive emissions shall be controlled by providing dust collectors and water spraying system at material transfer points. Odour shall be controlled by installing odour collection system. Monitoring of H_2S and mercaptans shall be carried out once in a month in the work environment.
- iv. Total ground water requirement and effluent generation shall not exceed $345 \text{ m}^3/\text{hr}$. and $275 \text{ m}^3/\text{hr}$ respectively. Prior 'permission' for the drawl of ground water shall be obtained from the State Ground Water Board / Central Ground Water Authority (SGWB / CGWA). Efforts shall be made to reduce the quantity of ground water intake and maximize use of recycled water in raw material washing, pulp washing, pulp bleaching, purchased pulp, pulper etc. The wastewater from the process shall be properly treated in the effluent treatment plant (ETP) and shall meet the prescribed norms of HPSEP & PCB or notified under the E(P)A before discharge to nearby drain and agricultural land. Tertiary treatment facilities shall be installed. The black liquor from pulp washing shall be treated in chemical recovery plant.
- v. Effort shall be made to reduce colour in wastewater substantially after Chlorine di-oxide bleaching.
- vi. AOx levels shall not exceed 1.0 kg/ton of paper production and water quality shall be regularly monitored at the discharge point and in the nearby drain. The company also shall have their own instrument for the measurement of AOx. TOC levels in the treated effluent shall also be measured once in a month.
- vii. Solid waste generated in the form of boiler ash shall be provided to cement / bricks manufacturing units. Lime kiln shall be installed to recover lime from the lime mud. ETP sludge from primary clarifier shall be sold to paperboard manufacturers and excess shall be used for land filling within the factory premises only.

B. GENERAL CONDITIONS:

- i. The project authority must adhere to the stipulations made by H.P. State Environment Protection & Pollution Control Board (HPSEP & PCB) and State Government.
- ii. No further expansion or modification of the plant should be carried out without prior approval of this Ministry.
- iii. The gaseous emissions (SPM, SO_2 , NO_x and H_2S) from various process units shall conform to the standards prescribed from time to time. The H.P. State Environment Protection & Pollution Control Board (HPSEP & PCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry, its size and location. At no time, the emission level shall go beyond the prescribed standards. In the event of failure of any pollution control system(s) adopted by the

unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency.

- iv. At least four ambient air quality monitoring stations should be established including one in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the HPSEP & PCB. Data on ambient air quality and stack emissions should be regularly submitted to this Ministry including its Regional Office at Chandigarh and HPSEP & PCB once in six months.
- v. Industrial waste water should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater should be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under Environmental (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vii. As per the recommendations made in the Charter on Corporate Responsibility for Environmental Protection (CREP) issued by the CPCB shall be followed.
- viii. Green belt shall be raised in at least 33% area to mitigate the effects of fugitive emissions all around the plant in as per the CPCB guidelines and in consultation with local DFO.
- ix. The company shall undertake rainwater harvesting measures to recharge the ground water.
- x. Proper house keeping and adequate occupational health programmes must be taken up. All the persons working in the sensitive areas shall wear protective covers. Occupational Health Surveillance programme shall be done on a regular basis and records maintained. The programme must include lung function and sputum analysis tests once in six months.
- xi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP.
- xii. A separate environmental management cell with full fledged laboratory facilities to carry out various management and monitoring functions should be set up under the control of Senior Executive.
- xiii. The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided should not be diverted for any other purposes.
- xiv. The Regional Office of this Ministry at Chandigarh / Central Pollution Control Board / HPSEP & PCB will monitor the stipulated conditions. A six monthly compliance

report and the monitored data along with statistical interpretation should be submitted to them regularly.

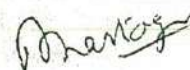
- xv. The Project Authorities should inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- xvi. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the HPSEP & PCB/Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.

5.0 The Ministry or any competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions will be monitored by the Regional Office of this Ministry located at Chandigarh.

6.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

7.0 Any other conditions or alteration in the above conditions will have to be implemented by the project authorities in a time bound manner.

8.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.



(Dr. P. B. Rastogi)
Additional Director

Copy to :-

1. Chairman, H. P. State Environment Protection & Pollution Control Board, Paryavaran Bhavan, Phase-III, New Shimla - 171 009, H.P.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. Chief Conservator of Forests, (Wildlife)/Chief Wildlife Warden, Government of Himachal Pradesh, Shimla- 171 001, H.P.
4. The Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (Northern Zone), Bays No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh - 160 047.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, New Delhi.
6. Guard File.
7. Monitoring File.
8. Record File.



(Dr. P. B. Rastogi)
Additional Director

Website: - www.hanuscientific.com

Certificate of Calibration
 Issued By: Hanu Scientific
 Date of issue: 05-10-2024

Certificate No. Hanu/WQMS/E&H/036
 Valid till 04-01-2025

Customer : Ruchira Papers Ltd.
 Location : Kala Amb
 State : Himachal Pradesh

Instrument Details: -

Sr. No.	Description	Location	Manufacturer	Model No.	Serial No.	Procedure
1	WQMS	ETP	Endress + Hauser	CM442-5K11/0	T2018F05G00	Lab Analysis

Parameter Details: -

Sr. No.	Parameter	Sampling result	Value Pre-Calibration	Value post-calibration
1	PH	7.23	7.55	7.23
2	COD	96.0	101.8	96.1
3	BOD	10.6	14.1	10.6
4	TSS	11.0	13.4	11.01

Comments: -

1. The PH sensor is calibrated with buffer solution 4.0/7.0/9.0.
2. Optical lens of COD/BOD/TSS sensor cleaned with solutions.
3. Calibration is done as per sample result.



Issuer Authority
 Rajan Singh

Dedicated Analytical Solutions
HANU Scientific E-mail: sales@hanuscientific.com
 Present Address 155- B, B-10, First Floor,
 Sector- 34, Noida- 201307
 India

hanuscientific@gmail.com

Registered Address: - A 1, OJASWI COMPLEX, 0, BALLUPUR CHOWK, Uttarakhand, 248001



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 720

Date: 05/10/2024

Industry Registration ID: 17704

Application No : 8834819

To,

Rich Products & Solutions Pvt.Limited
Village Ogli, Kala Amb, District Sirmour, H.P.OGLI

Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	<i>CTO/BOTH/RENEW/RO/2024/8834819</i>
Consent valid from:	<i>01/04/2023</i>
Consent valid upto:	<i>31/03/2025</i>
Certificate Type :	<i>RENEW</i>
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	<i>PANKAJ CHATURVEDI, (MANAGING DIRECTOR)</i>
Address of Industrial premises	<i>Rich Products & Solutions Pvt.Limited , Village Ogli, Kala Amb, District Sirmour, H.P.OGLI, ,Sirmaur-173030</i>
Capital Investment of the Industry	<i>4986.0 lakhs</i>
Category of Industry	<i>Orange</i>
Type of Industry	<i>Food processing units including confectionery</i>
Scale of the Industry	<i>Medium</i>
Office District	<i>Sirmaur</i>
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Liquid Glucose	196	M.T./Month
Sugar	262	M.T./Month
Fat	550	M.T./Month
Premix & Flavar	33	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Non Dairy Whip	M.T./Month	3000	0	For sale

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	150 KLD	73 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Boiler Cooling	8 (Wet Scrubber SD)	ETP-cum-STP	Recycle
Domestic	8 (Toilet Flushing)	ETP-cum-STP	Recycle
Boiler Cooling	16 (cooling tower)	ETP-cum-STP	Recycle
Boiler Cooling	8 (ETP Dosing solution making)	ETP-cum-STP	Recycle
Industrial Process	23 (Gardening)	ETP-cum-STP	Irrigation/Gardening
Industrial Process	10 (Floor Washing)	ETP-cum-STP	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	750 kva	D.G.Set	HSD	150 ltr/hour
Boilers	IBR	2500 kg	Boiler	Wood & Briquette	240kg/h
DG Sets	1	750 kva	D.G.Set	HSD	150 ltr/hour

Type of Air Pollution Control Devices installed

2311

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cyclone (Dust collector)	Boilers	Tue Jan 23 00:02:00 IST 2018	90-95%	"Particulate matter=130 mg/Nm ³ ,NO ₂ =6.6mg/Nm ³ ,SO ₂ =ND(DL=3.0)m g/Nm ³ ,CO =26.3 mg/Nm ³ ,Hydrocarbon=0.03%"
Acoustic enclosure with Muffier	DG Sets	Mon Jan 23 00:02:00 IST 2012	90-95%	"Particulate matter =0.012 g/KW hr, NO ₂ =0.004 g/KW hr, SO ₂ = ND (DL=3.0)mg/Nm ³ , CO= 2.107 g/KW hr, Hydrocarbon=ND(DL=0.02)"
Acoustic enclosure with Muffier	DG Sets	Mon Jan 23 00:02:00 IST 2012	90-95%	"Particulate matter =0.013 g/KW hr, NO ₂ =0.003 g/KW hr, SO ₂ = ND (DL=3.0)mg/Nm ³ , CO= 2.217 g/KW hr, Hydrocarbon=ND(DL=0.02)"

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NO _x , H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
DG(750 kva)-1/DG Yard	Particulate matter=0.005 Kg/Hr, CO=0.794Kg/Hr, NO ₂ =0.001 Kg/Hr, SO ₂ =ND	"Particulate matter =0.012 g/KW hr, NO ₂ =0.004 g/KW hr, SO ₂ = ND (DL=3.0)mg/Nm ³ , CO= 2.107 g/KW hr, Hydrocarbon=ND(DL =0.02)"	12 mtr
DG(750 kva)-2/DG Yard	Particulate matter=0.004 Kg/Hr, CO=0.754Kg/Hr, NO ₂ =0.001 Kg/Hr, SO ₂ =ND	"Particulate matter =0.013 g/KW hr, NO ₂ =0.003 g/KW hr, SO ₂ = ND (DL=3.0)mg/Nm ³ , CO= 2.217 g/KW hr, Hydrocarbon=ND(DL =0.02)"	12 mtr
Boiler (2500 kg/hr.)/Utility Area	Particulate matter=0.35 Kg/Hr, CO=0.07Kg/Hr, NO ₂ =0.0176 Kg/Hr, SO ₂ =ND	"Particulate matter=130 mg/Nm ³ , NO ₂ =6.6mg/ N m ³ , SO ₂ =ND(DL=3.0) m g/Nm ³ , CO =26.3 mg/Nm ³ , Hydrocarbon=0.03% "	30.5 mtr



Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

Anil Joshi, IFS

2313



**Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

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2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



**By Order
Chairman
(H. P. State Pollution Control Board)**



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/17704

Date : 22/03/2022

To, M/s
Rich Graviss Products Pvt.Ltd
Village Ogli, Kala Amb, District Sirmour, H.P.OGLI
Nahan,Distt.Sirmaur(HP)

Subject: Amendment of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization : SIR-114
(b) Period of Authorization : 5 years
(c) Valid from : 01/04/2021
(d) Date of Expiry : 31/03/2026

Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	250000 Kg/year	SSWML TSDF, Dabhota
2	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	2000 Ltr/year	SSWML TSDF, Dabhota

Recyclable hazardous wastes procured per annum

S.No.	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2026 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Rich Graviss Products Pvt.Ltd, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

SPECIAL CONDITIONS:

In continuation to renewal of Authorization issued to your unit vide this office letter No.

HPSPCB/HWMR/17704 dated 16.11.2021 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Now, as per online recommendation of Regional Officer, you are hereby authorized for generation/storage/disposal of revised/amended quantities/ categories of hazardous wastes. All other terms and conditions mentioned in the letter dated 16-11-2021 will remain unchanged.

**Apoorv Devgan, IAS
Member Secretary**

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1. The Chief Env. Engineer, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Paonta Sahib, Distt. Sirmour for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.

Apoorv Devgan, IAS
Member Secretary

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returns to the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can withstand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.
22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.

24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
- Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
- Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
- Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
- Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
- Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
- Copy 6 (Blue) To be sent by the receiver to the sender.
- Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

By Order

**Member Secretary
HPSPCB**



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 62572/W-14849

04/11/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **28/10/2024** from **Atul Parmar , EE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final Outlet of ETP-cum-STP of Rich Products & Solutions Pvt.Limited , 738/254/215 & 2/1 Village Ogli, Kala Amb, District Sirmour, H.P.OGLI, Nahan Distt. Sirmaur, H.P. 173030** on dated **26/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/10/2024** to **04/11/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	COD	100.00	mg/L	NA	NA
2	BOD	11.0	mg/L	30	Within Permissible Limit
3	pH	7.77		5.5-9.0	Within Permissible Limit
4	TSS	21.0	mg/L	100	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **10140 HPPCB,10140 HPPCB**

Signed this on **04/11/2024**

Remarks of Lab Head:



Dr Kuldeep Negi, SO

2323

**(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Rich Products & Solutions Pvt.Limited
738/254/215 & 2/1 Village Ogli, Kala Amb, District Sirmour, H.P.OGLI, Nahan,
Distt.Sirmaur, H.P.173030



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13665883/A-14512

14/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **20/09/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling port of stack attached to boiler of capacity 2.5 Ton** of **Rich Products & Solutions Pvt.Limited** , **738/254/215 & 2/1 Village Ogli, Kala Amb, District Sirmour, H.P.OGLI, Nahan** Distt. **Sirmaur**, H.P. **173030** on dated **20/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **20/09/2024** to **14/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	27.30	mg/Nm ³	800	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **14/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Rich Products & Solutions Pvt.Limited
738/254/215 & 2/1 Village Ogli, Kala Amb, District Sirmour, H.P.OGLI, Nahan,

Distt.Sirmaur, H.P.173030



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB No : PCBID14836

Date: 20/11/2023

Industry Registration ID: 14836

Application No : 8746732

To,

Himachal Polyolefins Limited
Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb
KALA AMB
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8746732
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2026
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Himachal Polyolefins Limited , (Mr Ahmed Dawoodani DIRECTOR)
Address of Industrial premises	Himachal Polyolefins Limited, Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb, KALA AMB,Sirmaur-173030
Capital Investment of the Industry	1074.64 lakhs
Category of Industry	Orange
Type of Industry	2043-Lime manufacturing (using lime kiln)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Lime stone	28800	M.T./Year
Charcoal	4800	M.T./Year
Pet Coke	6800	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Precipitated Calcium Carbonate	M.T./Year	24000	NA	Used in Paint, Paper Industries

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP	50 KLD	1 KLD
Septic Tank	3 KLD	2.5 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	10	Recycled	Recycle
Domestic	2.5	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Boiler Cooling	100	Recycled	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500 KVA	Acoustically enclosed	Diesel	70 Ltr/Hr
Boilers	1	8TPH	Water Tube	Pet coke	776KG/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Bag filters, dust collector, TEEMA cyclone, wet scrubber , alkaline scrubber and online SO2 meter and pH meter	Boilers	Sun Jan 19 00:01:00 IST 2014	90%	PM- 334.8 mg/Nm3
Stack of height 9 meters attached to DG set	DG Sets	Thu Jan 19 00:03:00 IST 2023	85 %	PM- 0.086 gm/kw-hr, SO2- 0.012 gm/kw-hr, NOx- 0.178 gm/kw-hr, CO- 0.068 gm/kw-hr

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
No emission from process	Nil	Nil	Nil



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer, HPSPCB, Paonta sahib for information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.

Anil Joshi,IFS
Member Secretary
For & on behalf of



(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The unit shall comply with the notified State Fuel Policy as amended from time to time.



By Order
Member Secretary
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 51734/W-13714

23/08/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **12/08/2024** from **Naveen Banyal , JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Settling tank (recycled in the slaking process)** of **Himachal Polyolefins Limited, --- Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb, Nahan** Distt. **Sirmaur**, H.P. **173030** on dated **09/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **12/08/2024** to **23/08/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.68		NA	NA
2	TSS	22.0	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **23/08/2024**

Remarks of Lab Head:



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta

From:

2334

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Himachal Polyolefins Limited

--- Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb, Nahan,
Distt.Sirmaur, H.P.173030



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13765997/A-14669

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **30/09/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling Port of Stack attached to Boiler** of **Himachal Polyolefins Limited**, --- **Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb, Nahan** Distt. **Sirmaur**, H.P. **173030** on dated **30/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/09/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	66.81	mg/Nm ³	800	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

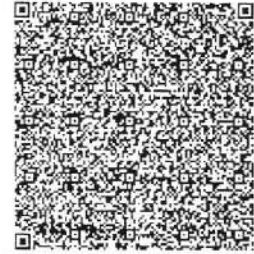
To:

Himachal Polyolefins Limited
--- Village Ogli Yamuna Nagar Road Kala Amb--Kala Amb, Nahan,

Distt.Sirmaur, H.P.173030

TAX INVOICE 2337 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice Annexure-3.4

 IRN : ef01534b8bbfc4132edc5e5b2d0bbaf74f4e7a13bc90-8741c76faf3c3969cd21
 Ack No. : 132419113392441
 Ack Date : 1-Aug-24


HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com					Invoice No. 24-25/0806	Dated 1-Aug-24
Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02					Delivery Note	Mode/Terms of Payment
Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh					Reference No. & Date.	Other References
					Buyer's Order No.	Dated
					Dispatch Doc No.	Delivery Note Date
					Dispatched through HPL	Destination PAONTA SAHIB
					Bill of Lading/LR-RR No. dt. 1-Aug-24	Motor Vehicle No. HP715701
					Terms of Delivery IMMEDIATE	

Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	18.370 MT.	1,000.00	MT.		18,370.00
		SGST @2.5%			2.50	%		459.25
		CGST @ 2.5%			2.50	%		459.25
		Small Balance Write Off						0.50
Total				18.370 MT.				₹ 19,289.00

Amount Chargeable (in words) **INR Nineteen Thousand Two Hundred Eighty Nine Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	18,370.00	2.50%	459.25	2.50%	459.25	918.50
Total	18,370.00		459.25		459.25	918.50

Tax Amount (in words) : **INR Nine Hundred Eighteen and Fifty paise Only**

Company's PAN : AAACH9542F Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code: SBI KALA-AMB & SBIN0004590 for HIMACHAL POLYOLEFINS LIMITED
---	--

Authorised Signatory

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE 2338
TAX INVOICE

(ORIGINAL FOR RECIPIENT)

e-Invoice



IRN : 6a23a6446ccac1175032ec42f307fb725934c680005c-5b5aa25fbace7affa4a6
 Ack No. : 132419138605968
 Ack Date : 3-Aug-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com	Invoice No.	Dated
	24-25/0815	3-Aug-24
Consignee (Ship to)	Delivery Note	Mode/Terms of Payment
M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02	Reference No. & Date.	Other References
Buyer (Bill to)	Buyer's Order No.	Dated
M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	HPL	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 3-Aug-24	HP715701
	Terms of Delivery	
	IMMEDIATE	

SI No. & Kind No. of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	SLACKED LIME	25222000	16.280 MT.	1,000.00	MT.		16,280.00
	SGST @2.5%			2.50	%		407.00
	CGST @2.5%			2.50	%		407.00
Total			16.280 MT.				₹ 17,094.00

Amount Chargeable (in words)

INR Seventeen Thousand Ninety Four Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	16,280.00	2.50%	407.00	2.50%	407.00	814.00
Total	16,280.00		407.00		407.00	814.00

Tax Amount (in words) : **INR Eight Hundred Fourteen Only**Company's PAN : **AAACH9542F**

Declaration

1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
2. Interest Will Be Applicable @ 18% After Due Date.
3. All Sale Are Final. No deduction Will be Accepted Without Return Consent

Company's Bank Details

Bank Name : **SBI KALA-AMB 10594767884 C/A**
 A/c No. : **10594767884**
 Branch & IFS Code: **SBI KALA-AMB & SBIN0004590**

for HIMACHAL POLYOLEFINS LIMITED

Authorised Signatory

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE 2339 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : 0c395f23a373ac81802ad1b267245edc68f7fdfa8630-2baeed865bf9bcaa8fed
 Ack No. : 132419205746404
 Ack Date : 9-Aug-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Invoice No.	Dated
	24-25/0862	9-Aug-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	HPL	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 9-Aug-24	HP71A5485
Terms of Delivery		
	IMMEDIATE	

Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	27.005 MT.	1,000.00	MT.		27,005.00
		SGST @2.5%			2.50	%		675.13
		CGST @2.5%			2.50	%		675.13
Total				27.005 MT.				₹ 28,355.26

Amount Chargeable (in words)

INR Twenty Eight Thousand Three Hundred Fifty Five and Twenty Six paise Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	27,005.00	2.50%	675.13	2.50%	675.13	1,350.26
Total			675.13		675.13	1,350.26

Tax Amount (in words) : **INR One Thousand Three Hundred Fifty and Twenty Six paise Only**

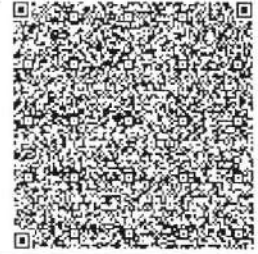
Company's PAN : AAACH9542F	Company's Bank Details
Declaration	Bank Name : SBI KALA-AMB 10594767884 C/A
1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	A/c No. : 10594767884
2. Interest Will Be Applicable @ 18% After Due Date.	Branch & IFS Code: SBI KALA-AMB & SBIN0004590
3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	for HIMACHAL POLYOLEFINS LIMITED
	Authorised Signatory

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE 2340 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : 04b0b2cb2f241513be6d87d59a59b4bc05532b821f7-4c89708a79319a543a014
 Ack No. : 132419265343256
 Ack Date : 16-Aug-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com		Invoice No. 24-25/0914	Dated 16-Aug-24
Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02		Delivery Note	Mode/Terms of Payment
Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh		Reference No. & Date.	Other References
		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through HPL	Destination PAONTA SAHIB
		Bill of Lading/LR-RR No. dt. 16-Aug-24	Motor Vehicle No. HP71A5485
		Terms of Delivery IMMEDIATE	

 Amount Chargeable (in words) **INR Thirty One Thousand Four Hundred Seventy Nine Only** E. & O.E

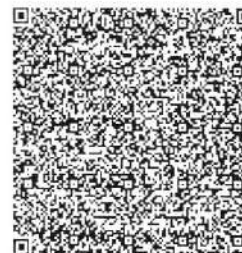
HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	29,980.00	2.50%	749.50	2.50%	749.50	1,499.00
Total	29,980.00		749.50		749.50	1,499.00

Tax Amount (in words) : INR One Thousand Four Hundred Ninety Nine Only	
Company's PAN : AAACH9542F	Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code: SBI KALA-AMB & SBIN0004590
Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	
for HIMACHAL POLYOLEFINS LIMITED Authorised Signatory	

 SUBJECT TO NAHAN JURISDICTION
 This is a Computer Generated Invoice

TAX INVOICE 2341 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : a871c86b97c66f617001dc7dece8cb9328670ef354a3-1bad77540ab5c29ff3da
 Ack No. : 132419483690198
 Ack Date : 6-Sep-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com		Invoice No. 24-25/1043	Dated 6-Sep-24
Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02		Delivery Note	Mode/Terms of Payment
Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh		Reference No. & Date.	Other References
		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through HPL	Destination PAONTA SAHIB
		Bill of Lading/LR-RR No. dt. 6-Sep-24	Motor Vehicle No. HP71A5485
		Terms of Delivery IMMEDIATE	

Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	25.420 MT.	1,000.00	MT.		25,420.00
		SGST @2.5%			2.50	%		635.50
		CGST @2.5%			2.50	%		635.50
Total				25.420 MT.				₹ 26,691.00

Amount Chargeable (in words) **INR Twenty Six Thousand Six Hundred Ninety One Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	25,420.00	2.50%	635.50	2.50%	635.50	1,271.00
Total			635.50		635.50	1,271.00

Tax Amount (in words) : **INR One Thousand Two Hundred Seventy One Only**

Company's PAN : AAACH9542F Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code: SBI KALA-AMB & SBIN0004590 for HIMACHAL POLYOLEFINS LIMITED
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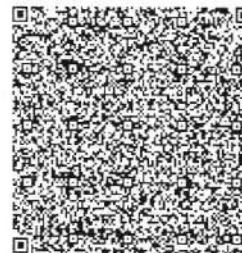
Authorised Signatory

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE 2342 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : ff44c2b8d0aeddc6fa24de6215f5fbfa97b559e459dd1-992cbda21e70ff30392
 Ack No. : 132419483707984
 Ack Date : 6-Sep-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Invoice No.	Dated
	24-25/1044	6-Sep-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	HPL	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 6-Sep-24	HP175701
Terms of Delivery		
	IMMEDIATE	

SI No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	16.890 MT.	1,000.00	MT.		16,890.00
		SGST @2.5%			2.50	%		422.25
		CGST @2.5%			2.50	%		422.25
Total				16.890 MT.				₹ 17,734.50

Amount Chargeable (in words)

INR Seventeen Thousand Seven Hundred Thirty Four and Fifty paise Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	16,890.00	2.50%	422.25	2.50%	422.25	844.50
Total			422.25		422.25	844.50

Tax Amount (in words) : **INR Eight Hundred Forty Four and Fifty paise Only**Company's PAN : **AAACH9542F**

Declaration

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest Will Be Applicable @ 18% After Due Date.
- All Sale Are Final. No deduction Will be Accepted Without Return Consent

Company's Bank Details

Bank Name : **SBI KALA-AMB 10594767884 C/A**A/c No. : **10594767884**Branch & IFS Code : **SBI KALA-AMB & SBIN0004590**for **HIMACHAL POLYOLEFINS LIMITED**

Authorised Signatory

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE 2343 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : 2d648c4b9c119df25cdaaa298b76c7f60a08c365209-0603dd779884085329d58
 Ack No. : 132419522532997
 Ack Date : 10-Sep-24

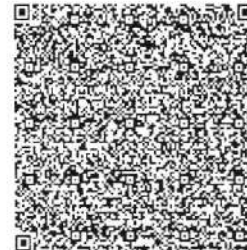
HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com		Invoice No. 24-25/1083	Dated 10-Sep-24					
Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02		Delivery Note	Mode/Terms of Payment					
Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh		Reference No. & Date.	Other References					
		Buyer's Order No.	Dated					
		Dispatch Doc No.	Delivery Note Date					
		Dispatched through HPL	Destination PAONTA SAHIB					
		Bill of Lading/LR-RR No. dt. 10-Sep-24	Motor Vehicle No. HP715701					
		Terms of Delivery IMMEDIATE						
Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	16.680 MT.	1,000.00	MT.		16,680.00
		SGST @2.5%			2.50	%		417.00
		CGST @2.5%			2.50	%		417.00
Total				16.680 MT.				₹ 17,514.00
Amount Chargeable (in words) INR Seventeen Thousand Five Hundred Fourteen Only								E. & O.E
HSN/SAC		Taxable Value	Central Tax		State Tax		Total Tax Amount	
25222000		16,680.00	Rate	Amount	Rate	Amount	834.00	
		Total	2.50%	417.00	2.50%	417.00	834.00	
Tax Amount (in words) : INR Eight Hundred Thirty Four Only								
Company's PAN : AAACH9542F		Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code : SBI KALA-AMB & SBIN0004590						
Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent		for HIMACHAL POLYOLEFINS LIMITED Authorised Signatory						

SUBJECT TO NAHAN JURISDICTION

This is a Computer Generated Invoice

TAX INVOICE **2344** (ORIGINAL FOR RECIPIENT)
TAX INVOICE

e-Invoice



IRN : 34b617bedf22c17e96d69305a29c80a1117379fb16f-6e2a41711a23621e4fee
Ack No. : 132419603194164
Ack Date : 18-Sep-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Invoice No.	Dated
	24-25/1139	18-Sep-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	HPL	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 18-Sep-24	HP715701
Terms of Delivery		
IMMEDIATE		

SI No.	No. of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	16.910 MT.	1,000.00	MT.		16,910.00
		SGST @2.5%			2.50	%		422.75
		CGST @2.5%			2.50	%		422.75
		Small Balance Write Off						0.50
Total				16.910 MT.				₹ 17,756.00

Amount Chargeable (in words) **INR Seventeen Thousand Seven Hundred Fifty Six Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	16,910.00	2.50%	422.75	2.50%	422.75	845.50
Total	16,910.00		422.75		422.75	845.50

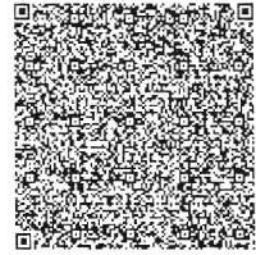
Tax Amount (in words) : **INR Eight Hundred Forty Five and Fifty paise Only**

Company's PAN : AAACH9542F	Company's Bank Details
Declaration	Bank Name : SBI KALA-AMB 10594767884 C/A
1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	A/c No. : 10594767884
2. Interest Will Be Applicable @ 18% After Due Date.	Branch & IFS Code: SBI KALA-AMB & SBIN0004590
3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	for HIMACHAL POLYOLEFINS LIMITED
	Authorised Signatory

SUBJECT TO NAHAN JURISDICTION
This is a Computer Generated Invoice

TAX INVOICE 2345 (ORIGINAL FOR RECIPIENT)
 TAX INVOICE

e-Invoice


 IRN : 58658e0a6f46eed5df83e46fd79ddaec1295f2b423f7f-965fef033975186e3d4
 Ack No. : 132419604272636
 Ack Date : 18-Sep-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com		Invoice No. 24-25/1140	Dated 18-Sep-24
Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02		Delivery Note Mode/Terms of Payment	Reference No. & Date. Other References
Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh		Buyer's Order No. Dated	Dispatch Doc No. Delivery Note Date
		Dispatched through HPL	Destination PAONTA SAHIB
		Bill of Lading/LR-RR No. dt. 18-Sep-24	Motor Vehicle No. HP71A5485
		Terms of Delivery IMMEDIATE	

Sl No.	No. & Kind of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1		SLACKED LIME	25222000	27.680 MT.	1,000.00	MT.		27,680.00
		SGST @2.5%			2.50	%		692.00
		CGST @2.5%			2.50	%		692.00
Total				27.680 MT.				₹ 29,064.00

Amount Chargeable (in words) **INR Twenty Nine Thousand Sixty Four Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	27,680.00	2.50%	692.00	2.50%	692.00	1,384.00
Total	27,680.00		692.00		692.00	1,384.00

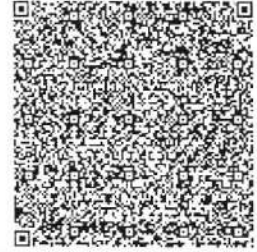
Tax Amount (in words) : **INR One Thousand Three Hundred Eighty Four Only**

Company's PAN : AAACH9542F Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code: SBI KALA-AMB & SBIN0004590 for HIMACHAL POLYOLEFINS LIMITED Authorised Signatory
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 SUBJECT TO NAHAN JURISDICTION
 This is a Computer Generated Invoice

TAX INVOICE 2346 (ORIGINAL FOR RECIPIENT)
TAX INVOICE

e-Invoice



IRN : 593972fc096feed40d7eff9e74066582c08b2d6673f8c-a00a30f4ee6f645233c
Ack No. : 132419736897336
Ack Date : 30-Sep-24

HIMACHAL POLYOLEFINS LIMITED Vill. Khari, Near Asgarpur Majra Yamuna Nagar Road, Kala Amb - 173030 (HP) DRUG LICENCE NO. NHN-W/GRUGS/2023/123-NB DRUG LICENCE NO. NHN-W/GRUGS/2023/124-B GSTIN/UIN: 02AAACH9542F1ZW State Name : Himachal Pradesh, Code : 02 CIN: U24114HP1994PLC014726 E-Mail : accounts@himpol.com Consignee (Ship to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Buyer (Bill to) M.I INDUSTRIES 28,29 INDUSTRIAL AREA, GONDPUR PAONTA SAHIB (H.P) GSTIN/UIN : 02ACEPG1858Q1ZG PAN/IT No : ACEPG1858Q State Name : Himachal Pradesh, Code : 02 Place of Supply : Himachal Pradesh	Invoice No.	Dated
	24-25/1210	30-Sep-24
	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	HPL	PAONTA SAHIB
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 30-Sep-24	HP715701
Terms of Delivery		
IMMEDIATE		

SI No. & Kind No. of Pkgs.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	SLACKED LIME	25222000	16.040 MT.	1,000.00	MT.		16,040.00
	SGST @2.5%			2.50	%		401.00
	CGST @2.5%			2.50	%		401.00
Total			16.040 MT.				₹ 16,842.00

Amount Chargeable (in words) **INR Sixteen Thousand Eight Hundred Forty Two Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
25222000	16,040.00	2.50%	401.00	2.50%	401.00	802.00
Total			401.00		401.00	802.00

Tax Amount (in words) : **INR Eight Hundred Two Only**

Company's PAN : AAACH9542F	Company's Bank Details Bank Name : SBI KALA-AMB 10594767884 C/A A/c No. : 10594767884 Branch & IFS Code: SBI KALA-AMB & SBIN0004590 for HIMACHAL POLYOLEFINS LIMITED
Declaration 1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. 2. Interest Will Be Applicable @ 18% After Due Date. 3. All Sale Are Final. No deduction Will be Accepted Without Return Consent	Authorised Signatory

SUBJECT TO NAHAN JURISDICTION
This is a Computer Generated Invoice



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 496

Date: 15/07/2020

Industry Registration ID: 13073

Application No : 1829522

To,

Vashisht chemicals pvt. ltd.
Village ogli ,p.o kala amb---ogli
Kala amb
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2020/1829522
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	ASHOK VASHISHT, (DIRECTOR)
Address of Industrial premises	Vashisht chemicals pvt. ltd., Village ogli ,p.o kala amb---ogli, Kala amb,Sirmaur-173030
Category of Industry	Orange
Type of Industry	2043-Lime manufacturing (using lime kiln)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	8400MT/Annum of precipitated calcium carbonate
Raw Materials (Name with quantity per day)	

Raw Materials	Quantity	Unit
LIME STONE	800 MT PER MONTH	M.T./Month
BOILER FUEL	850 MT PER MONTH	M.T./Month
COAL	90 MT PER MONTH	M.T./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
PRECIPITATED CALCIUM CARBONATE	M.T./Year	8400	QUICK LIME	TO MANUFACTURE FINAL PRODUCT PCC

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
LIME SLUDGE	M.T./Year		360

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP	50 KL	2

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.120	Soak Pit/Septic Tank	Drain
Boiler Cooling	26	Recycled	Recycle
Industrial Process	42	Recycled	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/In cinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/I ncinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	4 MT/Hr	FIRE TUBE	AGRO WASTE	1.04 MT/Hr

Type of Air Pollution Control Devices installed

2349

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
HIGH EFFICIENCY CYCLONE	Boilers	Tue Jan 10 00:08:00 IST 2017	98%	6300 mg/Nm3
WET SCRUBBER	Others	Sat Jan 20 00:07:00 IST 2018	99.9%	315 mg/Nm3

Avinash Kumar Sharda
Sr. Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- 1 Member Secretary HP State Pollution Control Board Shimla for information and further necessary action pl
- 2 Member Secretary SWCA Deptt of Industries Kala Amb for information pl

Avinash Kumar Sharda
Sr. Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)

2350 TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

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2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

Avinash Kumar Sharda
Sr. Environmental Engineer
For & on behalf of
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/13073

Date : 01/10/2024

To, M/s
Vashisht Chemicals Private Limited
Village Ogli, PO. Kala Amb- 173030, District Sirmaur, HP.
Nahan,Distt.Sirmaur(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SIR-SIR-HWA-Renew-021
 (b) Period of Authorization : 5 years
 (c) Valid from : 01/04/2024
 (d) Date of Expiry : 31/03/2028

Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	0.120 KL/year	Recovery and Reuse-Authorized recyclers

Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2028 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Vashisht Chemicals Private Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Approved By
Env. Engineer
(H. P. State Pollution Control Board)

Copy to:

2355

1. The Consent Branch, Head Office for information please.
2. Case File.



Er. Atul Parmar
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

Env. Engineer
(H. P. State Pollution Control Board)



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 13765198/A-14672

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **30/09/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Sampling port of stack attached to Boiler of Vashisht Chemicals Private Limited, --- Village Ogli, PO. Kala Amb- 173030, District Sirmaur, HP., Nahan Distt. Sirmaur, H.P. 173030** on dated **30/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **30/09/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	132.92	mg/Nm ³	800	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **25/10/2024**

Remarks of Lab Head:



**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Vashisht Chemicals Private Limited
--- Village Ogli, PO. Kala Amb- 173030, District Sirmaur, HP., Nahan,

Distt.Sirmaur, H.P.173030

2361



IRN : d678888fc23fc713c63aec652d2968357101a4952981c87-
b664a98b3815228bd
Ack No. : 132418846484078
Ack Date : 5-Jul-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com	Invoice No.	Dated
	160	5-Jul-24
Consignee (Ship to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery	RJ40GA/0962	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	24.300 MT	150.00	MT	3,645.00
	IGST @18%			18 %		656.10
Total			24.300 MT			₹ 4,301.10

Amount Chargeable (in words)

E. & O.E

INR Four Thousand Three Hundred One and Ten paise Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	3,645.00	18%	656.10	656.10
Total	3,645.00		656.10	656.10

Tax Amount (in words) : INR Six Hundred Fifty Six and Ten paise Only

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARBOKA AAM

for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

IRN : 2e38f9e94e0f6ac79f82d1fbd99d6fc89f2865ecbc056d93-ca5266618eef0875
 Ack No. : 132418915847146
 Ack Date : 12-Jul-24



Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UID: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com	Invoice No.	Dated
	172	12-Jul-24
R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UID : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UID : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UID : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery		GURGAON, HR. RJ40GA/0962

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	21.780 MT	150.00	MT	3,267.00
	IGST @18%				18 %	588.06
Total			21.780 MT			₹ 3,855.06

Amount Chargeable (in words)

E. & O.E

INR Three Thousand Eight Hundred Fifty Five and Six paise Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	3,267.00	18%	588.06	588.06
Total	3,267.00		588.06	588.06

Tax Amount (in words) : **INR Five Hundred Eighty Eight and Six paise Only**

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAAM

for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

2363



IRN : dc5b030ce20e8b70d1193df67e6c7ab7191681bf8cbd47-634f18d65903245885
 Ack No. : 132418932847019
 Ack Date : 14-Jul-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com Consignee (Ship to)	Invoice No.	Dated
	176	14-Jul-24
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02 Buyer (Bill to)	Delivery Note	Mode/Terms of Payment
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Reference No. & Date.	Other References
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Buyer's Order No.	Dated
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Dispatch Doc No.	Delivery Note Date
	176	
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Dispatched through	Destination
		PAONTA SAHIB
Vedika Industries Near Tibbat Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur GSTIN/UIN : 02GLLPD7334C1ZH State Name : Himachal Pradesh, Code : 02	Bill of Lading/LR-RR No.	Motor Vehicle No.
		HP17G/5068
Terms of Delivery		

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	7.000 MT	150.00	MT	1,050.00
	CGST @9%				9 %	94.50
	SGST @9%				9 %	94.50
Total			7.000 MT			₹ 1,239.00

Amount Chargeable (in words)

E. & O.E

INR One Thousand Two Hundred Thirty Nine Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
28365000	1,050.00	9%	94.50	9%	94.50	189.00
Total	1,050.00		94.50		94.50	189.00

Tax Amount (in words) : INR One Hundred Eighty Nine Only

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARBOKALAAM

for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorized Signatory

This is a Computer Generated Invoice



IRN : 1b23983346eb15a5bdd92600490fe35d11583f8bb5810f0-72aea44cc245a79a8
 Ack No. : 132418985224658
 Ack Date : 19-Jul-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com	Invoice No.	Dated
	183	19-Jul-24
Consignee (Ship to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery	RJ40GA0962	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	21.750 MT	150.00	MT	3,262.50
	IGST @18%			18 %		587.25
Total			21.750 MT			₹ 3,849.75

Amount Chargeable (in words)

E. & O.E

INR Three Thousand Eight Hundred Forty Nine and Seventy Five paise Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	3,262.50	18%	587.25	587.25
Total	3,262.50		587.25	587.25

Tax Amount (in words) : **INR Five Hundred Eighty Seven and Twenty Five paise Only**

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAM

for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

2365



IRN : d0cd93f5d0c7954fed6d67ec4657874786faeb42373cb25-8a5af0945a75790a0
 Ack No. : 132419090934490
 Ack Date : 30-Jul-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com	Invoice No.	Dated
	198	30-Jul-24
R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Dispatched through	Destination
	Bill of Lading/LR-RR No.	Motor Vehicle No.
Terms of Delivery		RJ40GA0822

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	24.620 MT	150.00	MT	3,693.00
	IGST @18%				18 %	664.74
	Total		24.620 MT			₹ 4,357.74

Amount Chargeable (in words)

E. & O.E

INR Four Thousand Three Hundred Fifty Seven and Seventy Four paise Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	3,693.00	18%	664.74	664.74
Total	3,693.00		664.74	664.74

Tax Amount (in words) : **INR Six Hundred Sixty Four and Seventy Four paise Only**

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAAM

for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice





IRN : 08f3db19e9522298747447c842699d8932d0d572ab359b-7f0669b3972281bd94
 Ack No. : 132419232154502
 Ack Date : 12-Aug-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com		Invoice No. 221	Dated 12-Aug-24
Consignee (Ship to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06		Delivery Note	Mode/Terms of Payment
Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06		Reference No. & Date.	Other References
		Buyer's Order No.	Dated
		Dispatch Doc No. 221	Delivery Note Date
		Dispatched through SELF	Destination GURGAON, HR.
		Bill of Lading/LR-RR No.	Motor Vehicle No. RJ40GA0822
		Terms of Delivery	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	22.180 MT	150.00	MT	3,327.00
	<i>IGST @18%</i>				18 %	598.86
Total			22.180 MT			₹ 3,925.86

Amount Chargeable (in words)

E. & O.E

INR Three Thousand Nine Hundred Twenty Five and Eighty Six paise Only

HSN/SAC	Taxable Value	IGST		Total Tax Amount
		Rate	Amount	
28365000	3,327.00	18%	598.86	598.86
Total	3,327.00		598.86	598.86

Tax Amount (in words) : **INR Five Hundred Ninety Eight and Eighty Six paise Only**

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARB0KALAAM

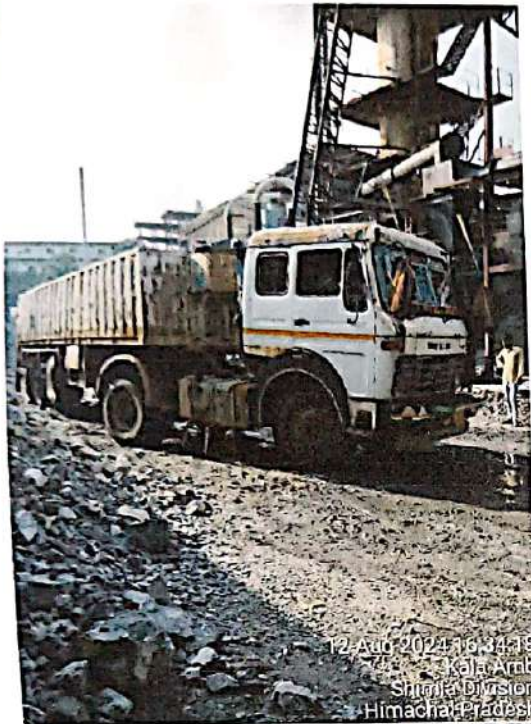
for Vashisht Chemicals Private Limited (2024-25)

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Authorized Signatory

This is a Computer Generated Invoice



12 Aug 2024 16:34:18
Kala Amb
Shimla Division
Himachal Pradesh



Aug 12, 2024 18:34:21
Kala Amb
Shimla Division
Himachal Pradesh

Invoice No.221, 12-Aug-2024

2369



IRN : 86c90194b4f13c2367e735d77ac7112b95496f3d669e9d9-371a5b7465e9ecfd8
 Ack No. : 132419334768449
 Ack Date : 23-Aug-24

Vashisht Chemicals Private Limited (2024-25) Village Ogli, PO. Kala Amb- 173030, District Sirmaur GSTIN/UIN: 02AABCV1230F2Z3 State Name : Himachal Pradesh, Code : 02 E-Mail : vashishtchemicals@gmail.com Consignee (Ship to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec.'84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06 Buyer (Bill to) R.K. Enterprises (HR) Khewat No. 427, Quila No. 9&10, Vill. Sihi, Dwarka Express, Sec. 84, T-Point, Opp. SVH Project, Gurgaon GSTIN/UIN : 06AWGPD9882P1ZQ State Name : Haryana, Code : 06	Invoice No. 234	Dated 23-Aug-24
	Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References	
Buyer's Order No.	Dated	
Dispatch Doc No. 234	Delivery Note Date	
Dispatched through SELF	Destination GURGAON, HR.	
Bill of Lading/LR-RR No.	Motor Vehicle No. RJ40GA0962	
Terms of Delivery		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	PCC- Sludge	28365000	26.610 MT	150.00	MT	3,991.50
	IGST @18%				18 %	718.47
	Total		26.610 MT			₹ 4,709.97

Amount Chargeable (in words)

E. & O.E

INR Four Thousand Seven Hundred Nine and Ninety Seven paise Only

HSN/SAC	Taxable Value	Rate	IGST Amount	Total Tax Amount
28365000	3,991.50	18%	718.47	718.47
Total	3,991.50		718.47	718.47

Tax Amount (in words) : **INR Seven Hundred Eighteen and Forty Seven paise Only**

Company's Bank Details

Bank Name : Bank of Baroda

A/c No. : 46130500000036

Branch & IFS Code : Kala Amb & BARBOKALAAAM

for Vashisht Chemicals Private Limited (2024-25)

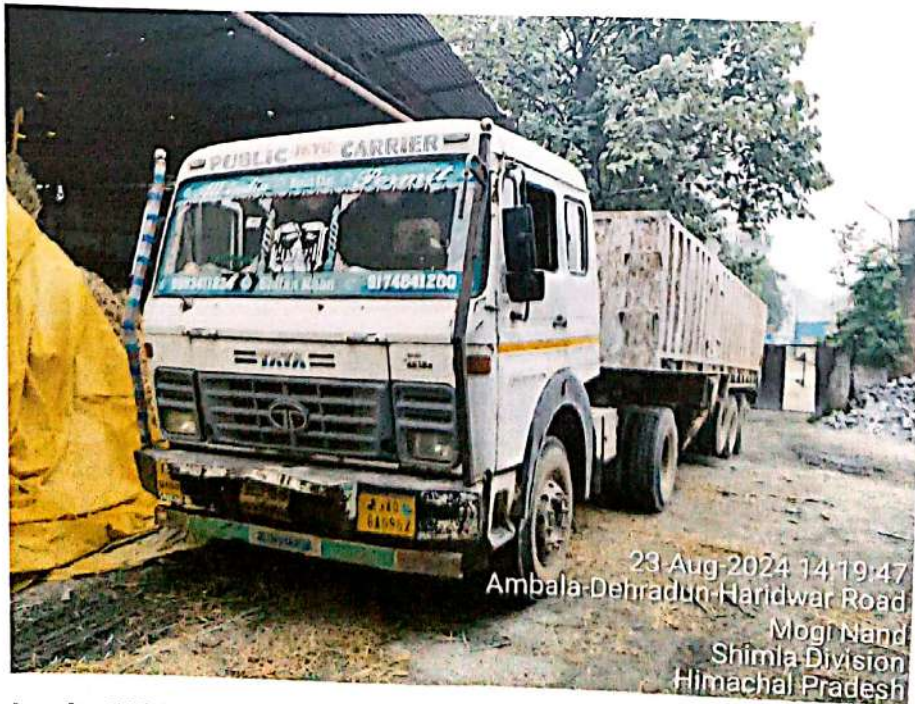
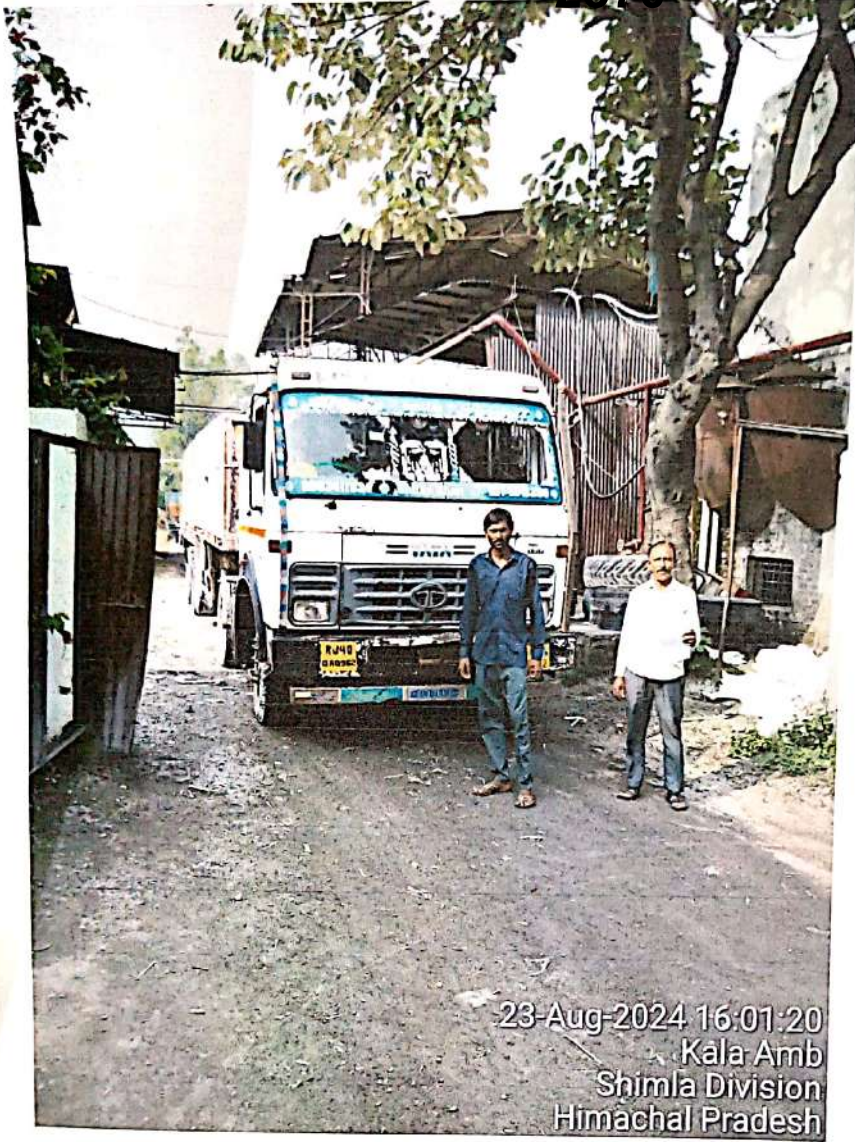
Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



This is a Computer Generated Invoice

2370



Invoice#234, 23-Aug-2024

2371

Government of Himachal Pradesh,
 "Department of Industries"
 Office of the Member Secretary,
 Single Window Clearance Agency,
 Kala Amb, District Sirmour (H.P)
 Email I.D.: mngadmnhm-hp@gov.in

No. Ind/SMR/SWCA-KA/EM-II -464

Dated: 02/9/2024

To,

M/s Symbiosis Pharmaceuticals Pvt. Ltd.,
 Suketi Road, Kala Amb, Distt. Sirmour, H.P.

Subject: - Inspection for capacity assessment of M/s Symbiosis Pharmaceuticals Pvt. Ltd.

Sir,

With reference to the subject cited above, please find enclosed herewith the capacity assessment certificate for your information and further necessary action please.

Encl: as above.

Yours faithfully

R Sharma

(Rachit Sharma)
 Member Secretary,
 SWCA Kala Amb,
 Distt. Sirmour, H.P.

Edst No. As above

Dated

Copy to:-

1. The Assistant Engineer (Mechanical), PWD Nahan, Distt. Sirmour, H.P. for information please.
2. Assistant Engineer, HPSIDC Ltd, Kala Amb, Distt. Sirmour, H.P. for information please.

(Rachit Sharma)
 Member Secretary,
 SWCA, Kala Amb
 District Sirmour, H.P.

Capacity Assessment of M/s Symbiosis Pharmaceuticals Pvt. Ltd., Suketi Road Kala Amb, Distt. Sirmour, (H.P.)

M/s Symbiosis Pharmaceuticals Pvt. Ltd Village, Suketi Road, Kala Amb, Tehsil Nahan, District Sirmour (H.P.) has submitted application along with documents for assessing installed capacity of their unit.

The Team/Committee for this purpose under the Chairmanship of Member Secretary, SWCA Kala Amb, Distt. Sirmour (H.P.), consisting of following members visited the unit on dated **02.09.2024** for assessing the installed capacity:-

1. Rachit Sharma
Member Secretary
SWCA Kala Amb, , Distt. Sirmour HP

1. Sh. Sushil Sharma,
Asstt. Engineer(Mech.),
Nahan Distt. Sirmour H.P.

2. Sh. Pankaj Sharma,
JE, (Civil), Rep. HPSIDC Ltd.,
Kala Amb, Distt. Sirmour HP

Certain assumptions have been made to lay down the benchmarks for assessing the installed capacity:

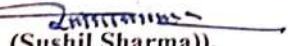
- The installed capacity has been assessed after taking into consideration the Plant & Machinery physically installed in the unit at the time of inspection. The installed plant & Machinery have also been duly verified by the Chartered Engineer and a certificate in this behalf has also been issued which is enclosed along with the report..
- Installed capacity has been assessed on the three shift basis of 24 hours of working of the plant for three hundred working days in the financial year.
- The unit is registered with the department vide No. EM-II No. 02/010/13/0012 dated 24.01.2007 for manufacturing of Pharmaceuticals Formulations (Tablets, Capsules, Injection, Eye & Ear Drops and Soft Gelatin Capsule) with the Original date of Commencement of Commercial production of the unit is 18.05.2006.


Installed Capacity as per CA/CE report and inspected by the committee (per annum on three shift basis)


Sr. No.	Name of products	Installed Capacity
1	Tablets	31700000
2	Capsules	31700000
3	Liquid	16000000
4	Injections	10000000
5	Eye & Ear Drops	10000000
6	Soft Gelatin Capsule (The unit is advised to get the date of commercial production of this product verified from this office)	120000000

➤ Devinder Kumar Chugh Chartered Engineer:

: M-165737-7


(Sushil Sharma),
A.E.(Mechanical),
Mech. Div. Nahan


(Pankaj Sharma)
JE, (Civil), HPSIDC Ltd.,
Kala Amb


(Rachit Sharma)
Member Secretary,
SWCA, Kala Amb.



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 48304/W-13997

13/09/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/09/2024** from **Jitender Singh, JEE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of ETP of Symbiosis Pharmaceuticals Pvt. Ltd., 306/6 Suketi Road Village Naggal Kala Amb, Nahan** Distt. **Sirmaur, H.P. 173030** on dated **02/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/09/2024** to **13/09/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Sulphide	BDL (DL-1.0)	mg/L	NA	NA
2	pH	7.50		NA	NA
3	TSS	23.0	mg/L	NA	NA
4	COD	80.0	mg/L	NA	NA
5	FDS	754.0	mg/L	NA	NA
6	BOD	14.50	mg/L	NA	NA
7	Total Phosphate	1.81	mg/L	NA	NA
8	Arsenic	BDL (DL-0.005)	mg/L	NA	NA
9	Total Chromium	BDL (DL-0.10)	mg/L	NA	NA
10	Lead	BDL (DL-0.05)	mg/L	NA	NA
11	Oil and Grease	BDL (DL-4.0)	mg/L	NA	NA
12	Phenolic Compounds(as C ₆ H ₅ OH)	0.27	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **13/09/2024**

Remarks of Lab Head:

2374

'BDL' & 'DL' stands for Below Detection Limit and Detection Limit, respectively.



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Symbiosis Pharmaceuticals Pvt. Ltd.
306/6 Suketi Road Village Naggal Kala Amb, Nahan,
Distt. Sirmaur, H.P. 173030

2375

Annexure-5.3



HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



Environmental Compensation as per the Orders of Hon'ble National Green Tribunal in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI dated 19-12-2019

Whereas, Regional Officer, HPSPCB Paonta Sahib, Distt. Sirmour HP vide letter no. PCB/RO Paonta Sahib/EE/Symbiosis/1289/2024-28 dated 2/04/2024 and 1182 dated 12/07/2024 has informed that 06 no. of consecutive samples of the M/s Symbiosis Pharmaceuticals Pvt. Ltd., Suketi Road, Village Nagal, Kala Amb, Distt. Sirmour, HP were not meeting the prescribed discharge standards.

Whereas RO has further informed that (1) as per the detailed Inspection Report submitted by the then AEE Kala Amb vide letter no. PCB/Sub Office Kala Amb/Symbiosis Pharma/20-34 dated 14/12/2023, the unit was caught dumping Hazardous Waste unscientifically in the back side of the unit on the hill slope and the hazardous waste was also reported to be Solid/Disposed off to unauthorized agency. (2) Further a public complaint was received in this office and accordingly the unit was inspected on 11/07/2024 (3) It has been observed that the unit is engaged in the manufacturing of the additional products i.e. ointments(gel,crème, shampoo, lotions,oil) and air drops and eye drops which have not been consented by the State Board(4) the consent of the unit and HW authorization has expired on 31/03/2023 and the unit is in operation without valid consent of the State Board. (5) Unit has provided captive ETP of capacity 20 KLD but as per the record very less quantity of effluent is being sent to CETP.

Whereas, the facts stated above tantamount to violation of the provisions contained in Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence punishable under the aforesaid Act.

Whereas the Hon'ble NGT in OA no. 593/2017 titled Paryavaran

Suraksha Samiti v/s UoI dated 19-12-2019 has approved the regime for Environmental Compensation against all the violating units on the basis of Polluter Pays Principle. The formula was devised by CPCB. The formula is primarily based on the Pollution Index (PI) of the concerned sector, for levying environmental compensation on a defaulting industry which is as under:

$$EC=PI \times N \times R \times S \times LF.$$

In view of above facts and continuous and confirmed violation of 6 nos. of samples from the outlet discharge of the unit, you are hereby directed to deposit an Environmental Compensation amounting to **Rs. 43,68,750 (i.e. Forty Three Lakhs Sixty-Eight Thousand and Seven Hundred Fifty only)** in the account of **Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c no. 54140100001617(IFSC Code BARB0NEWSIM)** within 3 days failing which action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated against you and submit the receipt/compliance report to this office at the earliest.

sd./-

Anil Joshi, IFS

Member Secretary

HP State Pollution Control Board

Endst. No. PCB /RO Paonta(Misc.) /
Sirmour/24- 4114-16

Dated: 16.7.2024

Copy forwarded to the following for information, compliance/action and report:-

1. M/s Symbiosis Pharmaceuticals Pvt. Ltd., Suketi Road, Village Nagal, Kala Amb, Distt. Sirmour, HP.
2. The Regional Officer, HPSPCB, Paonta Sahib, District Sirmour, HP.
3. The System Manager to upload the same on the official site of the State Board.
4. Case File.

Signed by

Anil Joshi

Date: 14-07-2024 13:02:23
Anil Joshi, IFS

Member Secretary

HP State Pollution Control Board

H.P. STATE POLLUTION CONTROL BOARD**REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No. PCB/RO Paonta/EE/Symbiosis Pharma. Pvt. Ltd /2024-1224

Dated- 20-7-2024

From: The Regional Officer;

To

M/s Symbiosis Pharmaceuticals Pvt. Ltd.,
Suketi Road, Village Nagal, Kala Amb,
Tehsil Nahan, Distt. Sirmour (HP)-173030

Subject: **Environmental Compensation as per the Orders of Hon'ble National Green Tribunal in OA No.593/2017 titled Paryavaran Suraksha Samiti v/s UoI dated 19.12.2019.**

This is in reference to Order issued by Member Secretary, HP State Pollution Control Board vide Endst. No.PCB/RO Paonta(Misc.)/Sirmour/24-4114-16 dated 16.07.2024 (enclosed) vide which Environmental Compensation amounting to Rs.43,68,750 (i.e Forty Three Lakhs Sixty-Eight Thousand and Seven Hundred Fifty only) has been imposed. In this context, you are directed through this letter to deposit said amount in the account of Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c no.54140100001617 (IFSC Code BARB0NEWSIM) within 3 days and submit the receipt/compliance report, failing which action under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 shall be initiated against the unit.

Encl: As Above.

[Handwritten signature]
20/7/24

[Handwritten signature]
20/7/24

Atul Parmar
Regional Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

[Handwritten initials]

H.P. STATE POLLUTION CONTROL BOARD**REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmour, Pin-173025

01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



No. PCB/RO Paonta/Symbiosis Pharam/1289/2024- 1493-94

Dated- 27.08.2024

To: M/s Symbiosis Pharmaceuticals Pvt. Ltd.
Village Naggal, Suketi Road Kala Amb,
Tehsil Nahan, Distt. Sirmour (HP).

Subject: Show Cause notice under Water (Prevention & Control of Pollution Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Whereas, Renewal of Consent to Operate issued to the unit has already expired on 31.03.2023 and the unit is operating without valid Renewal of Consent of the State Board.

Whereas, the unit had made applications for Renewal of Consent to Operate through online portal (HPOCMMS) vide application No. 9145518 dated 10.04.2023, No.9742885 dated 03.06.2023 and No.11144580 dated 28.11.2023, which were incomplete & since online observations were not attended by you. The applications were automatically rejected by the online system after 30 days as you did not submit any response to the same.

Whereas, the unit had again made an application for Renewal of Consent to Operate vide online application No.12257349 dated 06.04.2024, which is currently returned to the unit for compliance to the online observation such as expansion/addition of products & capacity variation without prior consent of the State Board and non compliance to the Order issued by HPSPCB, Head Office Shimla vide Endst. No.PCB/RO Paonta(Misc.)/Sirmour/24-4114-16 dated 16.07.2024 for payment of Environmental Compensation amounting to Rs.43,68,750 (i.e Forty Three Lakhs Sixty-Eight Thousand and Seven Hundred Fifty only).

And whereas the facts stated above tantamount to clear violations of terms and conditions of the consent and therefore the provisions of Water (Prevention & Control of Pollution) Act, 1974, constituting a cognizable offence under the aforesaid acts.

Now, therefore in accordance with the provisions of aforementioned Acts, it is proposed to initiate penal action against you in accordance with the provisions of:

- *Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 31- A of Air (Prevention and Control of Pollution) Act, 1981 & in respect of each such contravention or non-compliance, be liable to pay a penalty which shall not be less than ten thousand rupees, but which may extend to fifteen lakh rupees.*
- *Continues contravention or non-compliance under sub-section (1), shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.*
- *Imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till compliance is made by you as per the orders of Hon'ble NGT in O.A. 593/2017 titled as "Paryavaran Surakasha Samiti &Anr. Vs Union of India &Ors".*

The above is also proposed notwithstanding action for disconnection of power supply, sealing of the unit and closure of the unit under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and / or imposition of Environmental Compensation as per Polluter Pay Principle from the day of violation observed till the day compliance is made by you as per the orders of the Hon'ble NGT.

However, before initiating an action against you in the matter, you are hereby directed to show cause within 07 days as to why the legal and penal action as prescribed above should not be initiated against you for non compliance to the provisions of environmental laws and acts.

You are also hereby directed to, **make complete application for Renewal of Consent to Operate & Consent to Establish Expansion** without any loss of time on receipt of this Show Cause Notice.

It is further informed that in case of failure to comply to above directions or in case of non-satisfactory disposition or in case of continued violations action as proposed above shall be initiated against you without any further intimation or notice and completely at your own risk & cost after the expiry of the above mentioned period.

(a) In case of any difficulty in filing online application / replying to online queries in OCMMS or any related query it is specifically directed to please contact the help desk in the HPPCB Regional Office on week days during working hours ie from 10:00 am to 05:00 pm for assistance. Complete assistance shall be rendered in online application filing and documentation required thereof.

(b) Please note that in case the online observations are not attended and the application is not resubmitted the same will automatically be deleted within 30 days by the system. Therefore, to avoid any delay and any further action for non-compliance please resubmit the application with complete compliance at the earliest and well within the stipulated time.

Please treat it urgent

o/c 
27/10/24
Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB, Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HP State Pollution Control Board Shimla for favor of kind information please



Mission LIFE

o/c 
27/10/24
Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB, Regional Office Paonta Sahib

2380

H.P. STATE POLLUTION CONTROL BOARD**REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



01704-225870

<https://hppcb.nic.in/>pcbropaonta1@gmail.com

HPSPCB

No. PCB/RO Paonta/ Symbiosis Pharmaceuticals Pvt. Ltd./2024- 1758-59

Dated- 06.09.2024

From: The Regional Officer

To

**M/s Symbiosis Pharmaceuticals Pvt. Ltd.
Vill. Nagal Suketi, Kala Amb, Tehsil Nahau
District Sirmaur, H.P.****Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974
and Air (Prevention and Control of Pollution) Act, 1981.**

This is in reference to the inspection of your unit carried out by the State Board Officer(s) in reference to a public complaint received through HPPCB HQ and the pending case in the Hon'ble NGT (OA No 515/2022). The inspection was carried out on dated on 02.09.2024. In this context, following observations have been made during the inspection-

- 1. The unit has installed three DG sets having capacities 500 KVA, 320 KVA and 180 KVA whereas only 01 DG set is consented by the State Board. The DG sets are also without adequate stack height. (Photograph 1,2&3)**
- 2. The unit has installed liquid fuel fired boiler(s) without prior consent of the State Board. (Photograph 4)**
- 3. It was observed that the product Ointment, Eye and Ear Drops are also being manufactured since few years and the control samples for the same were observed to be preserved in the control sample room. (Photograph 5,6,7,8)**
- 4. Hazardous waste storage area is not adequate and only ETP sludge was observed to be stored at site. No dedicated storage for other authorized Hazardous wastes was observed and no record of such wastes has been maintained in form-III at site. (Photograph 9).**
- 5. The unit has obtained HW authorization for 30 nos. of Contaminated Drums/year. However, a large number of empty contaminated drums were found stored in the unit. (Photograph 10,11,12)**

Whereas the above-mentioned facts tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence under the aforesaid act.

Now therefore in accordance with the provisions of above quoted laws, it is proposed to initiate action against you in accordance with the provision of:

2381

1. Section 41, 43 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 attracting with fine(s) up to Rupees Ten Thousand but which may extend to Fifteen Lakh rupees. Where any person continues contravention or non-compliance, he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.
2. Section 37 and 39 of the Air (Prevention & Control of Pollution) Act, 1981 attracting fine(s) up to Rupees Ten Thousand but which may extend to Fifteen Lakh rupees. Where any person continues contravention or non-compliance, he shall be liable to pay an additional penalty of ten thousand rupees every day during which such contravention continues.

Further, the unit has *not deposited Environmental Compensation* amount of **INR. 43,68,750/-** imposed vide Endst. No. PCB/RO Paonta (Misc.)/Sirmour/24-4114-16, dated 16.07.2024 till date despite reminders issued from this office.

The above is proposed notwithstanding action for disconnection of Power Supply and closure of the unit under section 33-A of Water (Prevention and Control of Pollution Act), 1974 and section 31-A of Air (Prevention & Control of Pollution) Act, 1981.

However, before proceeding further, you are hereby directed through this letter to show cause **within 07 days** as to why strict action shall not be taken against you for disregard towards environment beside imposing Environmental Compensation as per Hon'ble NGT orders.

It is also hereby directed not to carry out production of non-consented products and not to operate un-consented P&M without prior consent of the State Board. Also, compliance to above observations should be submitted within the stipulated time period.

Please note that in case of failing to comply with directions issued or unsatisfactory reply, action as proposed shall be taken as per relevant provisions of law.

Treat It as Most Urgent



*Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib*

Copy forwarded to:

- The **Member Secretary, HPSPCB** Him Parivesh, Phase-III, New Shimla-09 for information and further necessary action please.

--sd--

*Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib*



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1398

Date: 27/07/2024

Industry Registration ID: 13526

Application No : 11690529

To,

Accura Care Pharmaceuticals (P) Ltd
Kala Amb Tehsil Nahar Distt Sirmour H.P.
Kala Amb
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11690529
Consent valid from:	01/04/2022
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Varun Sabharwal, (Authorized Signatory)
Address of Industrial premises	Accura Care Pharmaceuticals (P) Ltd, Kala Amb Tehsil Nahar Distt Sirmour H.P., Kala Amb,Sirmaur-173030
Capital Investment of the Industry	324.68 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Tablets@18 Cr. Nos/year,Capsules@ 7 Cr. nos/year, Liquid Syrup@9 Lakh Liter/year, Ointment@1.5 Lakh nos/year

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
CEFTRIXONE SODIUM	20000	K.G./Year
PIPERACILLIN & TAZOBACTAM	20000	K.G./Year
Liquid Syrup	900000	K.G./Year
Ointment	150000	K.G./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Tablets	Number/Year	180000000	NA	Medicinal purpose only
Capsules	Number/Year	70000000	NA	Medicinal purpose only
Ointment	Number/Year	150000	NA	Medicinal purpose only
Liquid Syrup	Liter/Year	900000	NA	Medicinal purpose only

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP	10 KLD	1 KLD
Septic Tank	10 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	2	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	2	ETP	CETP

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	One	320 KVA	Silent	HSD	40 Ltr/Hr
Boilers	One	320 Kg/Hr	Diesel	Diesel	40 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustically enclosed and Stack	DG Sets	Sat Jan 10 00:01:00 IST 2015	90%	PM 0.017 g/KW-hr, NO2 0.009 g/KW-hr, SO2 ND(DL=3.0) mg/NM3, CO 2.184 g/KW-hr, Hydrocarbon 0.05%
Stack	Boilers	Sat Jan 10 00:01:00 IST 2015	85%	PM (Stack) 190.0 mg/Nm3

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
DG Set	0.0017 kg per hour	PM 0.017 g/KW-hr, NO2 0.009 g/KW-hr, SO2 ND(DL=3.0) mg/NM3, CO 2.184 g/KW-hr, Hydrocarbon 0.05%	10 Meters
Boiler	0.30 kg per hour	PM (Stack) 190.0 mg/Nm3	30 Meters



Approved By
Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Member Secretary, HPSPCB Him Parivesh, Phase-III, New Shimla for information please.

2385



Er. Atul Parmar
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Env. Engineer
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/13526

Date : 31/07/2024

To, M/s
Accura Care Pharmaceuticals (P) Ltd
Kala Amb Tehsil Nahan Distt Sirmour H.P.
Nahan,Distt.Sirmaur(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SIR-SIR-HWA/Renew/Accura Care/1398/-010
- (b) Period of Authorization : 05 years
- (c) Valid from : 01/04/2022
- (d) Date of Expiry : 31/03/2027

Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	50 Ltr/year	SSWML TSDF, Dabhota
2	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2 Wastes or residues containing oil	50 Kg/year	SSWML TSDF, Dabhota

3	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and Wastes	120 Kg/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.4 Off specification products	120 Kg/year	SSWML TSDF, Dabhota
5	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	400 Kg/year	SSWML TSDF, Dabhota
6	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	250 Numbers/year	SSWML TSDF, Dabhota
7	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	380 Kg/year	SSWML TSDF, Dabhota

Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)
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Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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- The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2027 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- Accura Care Pharmaceuticals (P) Ltd, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.

4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Approved By
Env. Engineer
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
1. The Member Secretary, HPSPCB Him Parivesh, Phase-III, New Shimla for information please.



Er. Atul Parmar
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

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38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

Env. Engineer
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 72187/W-14677

25/10/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **04/10/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **CETP Disposal Point of Accura Care Pharmaceuticals (P) Ltd, -- Kala Amb Tehsil Nahan Distt Sirmour H.P.**, **Nahan Distt. Sirmaur**, H.P. **173030** on dated **03/10/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/10/2024** to **25/10/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.62		NA	NA
2	BOD	65.0	mg/L	NA	NA
3	TSS	51.0	mg/L	NA	NA
4	COD	420.0	mg/L	NA	NA
5	FDS	550.0	mg/L	NA	NA
6	Oil and Grease	12.4	mg/L	NA	NA

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **25/10/2024**

Remarks of Lab Head:



Dr Kuldeep Negi, SO

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**(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Accura Care Pharmaceuticals (P) Ltd
-- Kala Amb Tehsil Nahan Distt Sirmour H.P., Nahan,
Distt.Sirmaur, H.P.173030

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Annexure-6.4

Water Act

**Himachal Pradesh State Pollution
Control Board**

Him Parivesh, Phase-III, New Shimla-171009

OFFICE ORDER

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Regional Office, Paonta Sahib, Distt. Sirmour, HP, vide letter no. PCB/RO Paonta/M/s Accura Care Pharmaceutical(P) Ltd./2023-149 dated 20/04/2024, it has been informed that M/s Accura Care Pharmaceutical(P) Ltd., Village Moginand, Nahan Road, Kala Amb, Distt. Sirmour, HP was found discharging untreated process waste water through dedicated pipeline into drain ultimately merging into river Markanda.

Whereas, as per the report of Regional Officer, following observations have been submitted (1) Unit was inspected on 04/04/2024 and was found discharging untreated process waste water through dedicated pipeline into drain which is ultimately merging into river Markanda. (2) Last three consecutive samples of the unit vide lab analysis report dated 01/03/2023, 31/05/2023 and 30/06/2023 are not conforming to the prescribed standards. (3) Show Cause Notices were issued to the unit vide Regional Office letter no. 2833, dated 09/03/2023, no. 687 dated 20/06/2023 and no. 49 dated 06/04/2024.(4) River Markanda falls under Polluted River Stretch in the matter of O.A. no. 673/2018 (RRC) pending before Hon'ble NGT and compliance of Action Plan is being monitored by the State Level Surveillance Task Force and District Level Surveillance Task Force, also a case related to pollution in River Markanda is pending before Hon'ble NGT in OA no. 515/2022 titled as Dharamvir V/s State of Haryana & Ors.

Whereas in view of above stated facts, the Regional Officer, HPPCB, Regional Office Paonta Sahib has recommended that the regulatory action to be taken against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 .

Whereas the facts stated above tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974

constituting a cognizable offence punishable under section 41, 43 and 44 of Water Act, 1974.

In consideration of the facts stated above H.P. State Pollution Control Board, in exercise of power conferred under section 33-A of the Water (Pollution & Control of Pollution) Act, 1974 H.P. State Electricity Board in general and the Executive Engineer, Electrical Division Nahan in particular are, hereby directed under the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to disconnect the power supply (any other source of energy) of the unit **M/s Accura Care Pharmaceutical(P) Ltd., Village Moginand, Nahan Road, Kala Amb, Distt. Sirmour, HP** forthwith.

Direction is also issued to **M/s Accura Care Pharmaceutical (P) Ltd., Village Moginand, Nahan Road, Kala Amb, Distt. Sirmour, HP** to suspend the production and not to operate the unit even on DG set or any other source of energy. All concerned shall report compliance within three days.

The non-compliance of the above directions shall constitute a cognizable offence attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 37,38 & 39 of the Air Act, 1981 and under sections 41, 43 and 44 of Water Act, 1974 which can also be initiated.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

sd./-

Member Secretary

HP State Pollution Control Board

Ph. No. 0177-2673766

Endst. No. HPPCB/ RO Paonta (Accura Care Pharma) /Paonta Sahib/24- 3829-30

Dated:- 9.7.2024

Copy forwarded to the following for information, compliance/action and report:-

1. The Chairman, HPSEBL, Kumar House, Shimla-4 (H.P).
2. The Executive Engineer, HPSEB, Electric Division, Nahan, District-Sirmour, HP.
3. The Regional Officer, HPSPCB, Regional Office Paonta Sahib,

2400

District- Sirmour, HP for information and compliance with direction that Environment Compensation be imposed upon the unit for the violation period w.e.f. 4-02-2023 to till the power is disconnected as per the OA no. 593 of 2017.

- 4. M/s Accura Care Pharmaceutical(P) Ltd., Village Moginand, Nahar Road, Kala Amb, Distt. Sirmour, HP.
- 5. Case File.

Signed by

Anil Joshi

Date: 08-07-2024 15:30:37

Member Secretary

HP State Pollution Control Board

Ph. No. 0177-2673766

OFFICE ORDER

Whereas, according to the Report of Regional Officer, H.P.P.C.B., State Pollution Control Board, Dehra Dun, dated 20/04/2024, it has been reported that M/s Accura Care Pharmaceutical Ltd., Village Moginand, Nahar Road, Kala Amb, Distt. Sirmour, HP was found discharging untreated process waste water through pipeline into drain, ultimately discharged into river Markanda.

Whereas, as per the report of Regional Officer, H.P.P.C.B., State Pollution Control Board, Dehra Dun, dated 20/04/2024, it was found discharging untreated process waste water through dedicated pipeline into drain which is ultimately merged into river Markanda. (2) Last three consecutive samples of the unit were analysed and analysis report dated 01/03/2023, 21/05/2023 and 30/06/2023 are not conforming to the prescribed standards. (3) Show Cause Notices were issued to the unit vide Regional Office letter no. 2023 dated 02/03/2023, no. 087 dated 20/05/2023 and no. 19 dated 08/06/2023. River Markanda falls under protected River stretch in the ambit of G.A. no. 678/2018 (RRC) pending before Hon'ble NGT and compliance of Action Plan is being monitored by the State Level Surveillance Task Force and District Level Surveillance Task Force. Also a case related to pollution in River Markanda is pending before Hon'ble NGT in O.A. no. 015/2022 filed as Bharatara V/s State of Haryana & Ors.

In view of above stated facts, the Regional Officer, H.P.P.C.B., Dehra Dun, has recommended that the regulatory action to be taken against the unit under section 33A of Water Prevention & Control of Pollution Act, 1974.

Whereas the facts stated above are in conformity with the provisions of Water (Prevention and Control of Pollution) Act, 1974.

2401

Annexure-6.5
Accura Care
PHARMACEUTICALS PVT. LTD.

Date:- 22.07.2024

To
The Environmental Engineer
H.P. State Pollution Control Board
Paonta Sahib, District Sirmour

Subject: - Regarding Reinstated of Our Power Supply

Respected Sir,

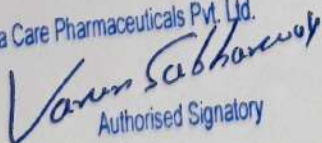
With reference to yours letter send to Member Secretary of HP State Pollution Control board ,Shimla on dated 20/04/2024 reference no is PCB /RO/Paonta/M/s Accura care pharmaceuticals (P) Ltd./2023-149 in which you have mentioned that our factory was found discharging untreated process waste water through dedicated pipelines , you have also mentioned that our unit last three samples was not according to prescribed limits as per lab reports. they have also giving the reference of the notice issue by yours esteemed office to us , sir based on yours reports and recommendations , **The Member Secretary of HP State Pollution Control board ,Shimla** has instructed H.P. state electricity board Nahan to **discontinue of our power connection .**

On the basics of this order the electricity Board has disconnect our power connection on dated **20.07.2024** . The copy of power disconnection order issued by HP electricity board is attached with this letter.

In this context we want to inform you that we have taken a lot of improvement in our ETP Plant after yours inspection on dated 04/04/2024. The changes which we have done in our ETP plant after receipt of our letter mentioned below:-

- We are doing primary clarify function regularly 24 hrs. in our ETP plant , All the records related to our ETP plant like chemical dosing, electricity consumption, water meters and log books are properly maintained and updated.
- For generation of irritation in ETP plant we are using Air blower system and air compressor for this.
- We also provided **nutritionist dosing** tank for better biological treatment
- We have also charged media carbon and sand filter also.
- We are regularly giving solid wastage of sludge to yours authorized collection center (shivalik solid waste management). The copies of agreement with them and Form 13 issued by Shivalik solid waste management are attached with this letter.

For Accura Care Pharmaceuticals Pvt. Ltd.


Authorised Signatory

Accura Care Pharma Pvt. Ltd.

Vill. Moginand, Nahan Road, Kala Amb, HP 173030, Tel: +91-98050-90296
Email : biochemix1714@gmail.com

2402


Accura Care
PHARMACEUTICALS PVT. LTD.

➤ Sir, In our earlier reply to yours notice no HPSPCB/RO (Pt)/M/s Accura care Pharmaceuticals /2024-49 dated on 06.04.2024, we have mentioned in our replies on dated 12.04.2024 that the water which you have seen during yours inspection being discharged from our unit was domestic waste water, which was coming from our drinking area of water and washing area due to repairing of drainage pipeline work going on in factory premises. We have blocked our outlet pipeline with dead plastic plug, pic attached for yours reference. **Now discharge of waste water from plant strictly prohibited.** ✓

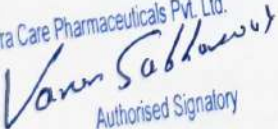
➤ Respected sir, we have already taken the membership of Common Effluent Treatment plant operated by M/s KIDC in kala amb. We are regularly giving waste water after pre treatment to them. The copy of the agreement with KIDC attached. The details of Effluent water given for treatment to C.E.T.P attached with this letter.

So sir its request to you please re visit our unit and see the changes which we have done in our ETP plant as soon as possible so that Member Secretary of H.P State Pollution will pass the order for **Reinstated of Our Power Supply based on yours reports.**

More over we are a part of society and we know our social responsibility towards society.

We will remain thankful to you for this.

For Accura Care Pharmaceuticals Private Limited

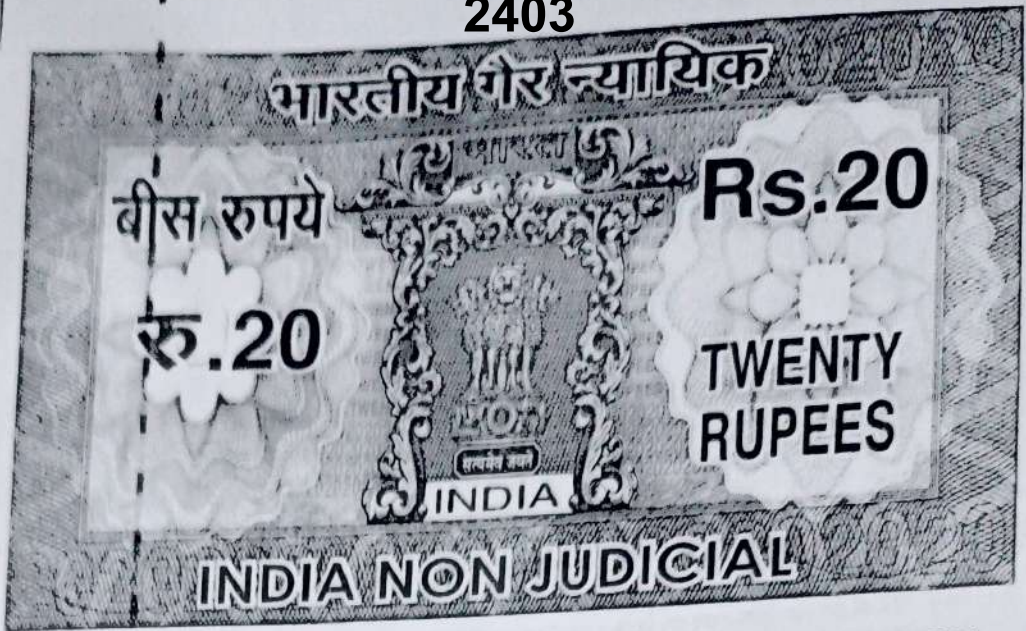
For Accura Care Pharmaceuticals Pvt. Ltd.

Authorised Signatory

Enclosed: - Copy of Power Disconnection order issued by HP Electricity Board, Agreement copy with C.E.T.P Kala -Amb and Shivalik Solid waste Management Ltd.

Accura Care Pharma Pvt. Ltd.

Vill. Moginand, Nahan Road, Kala Amb, HP 173030, Tel: +91-98050-90296
Email : biochemix2012@gmail.com

2403



हिमाचल प्रदेश HIMACHAL PRADESH
Agreement.

08AA 064751

This agreement is executed at Kala Amb, Distt. Sirmour H.P. today on 15th day of February, 2022

Between:-

M/s Kala Amb Infrastructure Development Company, a Company incorporated under section 25 of the Companies Act, 1956 through its Director, Sh. C.S.Pushkarna having its registered office at Service Building, SWCA Kala Amb, Distt Sirmour (HP) (herein after referred to as "KIDC") which terms or expression unless excluded by or repugnant to the context or the meaning thereof, shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

AND

M/s Accura Care Pharmaceuticals Pvt Ltd (Name of Firm/Company) the Member Industries (hereinafter referred to as the Member Industry or "MI") having Industrial activity at Kala Amb, Distt. Sirmour, HP which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE SECOND PART.**

AND WHEREAS

- In consideration of the Industrial development in Kala Amb and necessity to manage the industrial effluents and to protect the ecology of the surrounding area from further deterioration, the KIDC is setting up the Common Effluent Treatment Plant at village

For Accura Care Pharmaceuticals Pvt.Ltd.

Vaish Sahasrasi
Authorised Signatory

Vaish Sahasrasi
Authorised Signatory

For Accura Care Pharmaceuticals Pvt. Ltd.
Vaish Sahasrasi
Authorised Signatory

Ogll, Kala Amb, District Sirmaur, H.P.

- i) KIDC is the Special Purpose Vehicle (SPV) to manage the Common Effluent Treatment Plant duly recognized by the State Govt.
- ii) KIDC shall provide the conveyance system consisting of piping networks or tankers to each MI.

NOW IT IS HEREBY AGREED as follows:

A. OBLIGATIONS OF MI:

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by KIDC. In case MI has already installed the said installations in their plant, MI shall obtain the approval of KIDC for the same. MI shall forthwith implement any modifications/suggestions made by KIDC, failing which the permission granted for conveying the effluents to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by KIDC.
2. All Effluent generated by MI in their premises shall be sent exclusively to the CETP. MI shall intimate to KIDC, at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as 'Annexure -A'. MI shall submit such Form to KIDC on execution of *these present*. MI undertakes to pay charges for treatment of effluent as per formula given in B(1) below or it can be modified in such a manner that CETP remains financially viable and it generates annual profits in the range of 8 to 10%. In addition to this, MI will pay Transportation charges @Rs.250/- per Tanker of 5KL Capacity within 5 KM radius. MI will pay minimum Registration fee of Rs. 25000/- which shall be non refundable.
4. MI shall give one month prior notice of any change in effluent load with all supporting documents to KIDC. KIDC may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through its storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by KIDC.
7. MI shall furnish all relevant details to KIDC concerning any pre treatment of effluent carried out by it. MI shall furnish to KIDC all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. KIDC shall have the right to collect the samples of the effluents from the MI units for verification.

2

For Accura Care Pharmaceuticals Pvt.Ltd.

Vijay Sabharwal
Authorized Signatory

For Accura Care Pharmaceuticals Pvt. Ltd.

Vijay Sabharwal
Authorized Signatory

8. MI shall obtain written consents from KIDC for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of KIDC at adequate space for Tankers, after obtaining approval for the design, scheme and the location of the pumping station from KIDC.
11. MI shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by KIDC against payment or MI shall obtain the same as per the specifications given by KIDC in case of conveyance system through pipe line.
12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times.
13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of KIDC.
14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below in case of conveyance system through pipe line.:-
 - i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by HPPCB in their consent letter.
 - ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by HPPCB in their consent letter of the quantity.
 - iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.
15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.

For Accura Care Pharmaceuticals Pvt. Ltd.

Vandana Sabharwal
Authorized Signatory

For Accura Care Pharmaceuticals Pvt. Ltd.

Vandana Sabharwal
Authorized Signatory

16. MI shall give unrestricted entry in its premises to the inspector nominated by KIDC, who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.
17. MI shall abide by the policy and decision/s of the Committee to ensure smooth operation.
18. The prescribed parameters for inlet effluents as notified by HPPCB vide No. PCB/CETP Kala Amb-982 consent branch 2020 dated 2-12-2021 shall be as follows:-

Sr. No	Parameters	Remarks
1	COD	1500 mg/l
2	BOD	500 mg/l
3	TSS	500 mg/l
4	O & G	30 mg/l
5	FDS	3000 mg/l
6	pH	6.9-9.0

B. Consideration and Financial Statements:

1. Formulae for Calculating the Effluent Treatment Charges

MI shall pay the charges for treatment of the effluent, as levied by KIDC, calculated on the basis of the formula given herein below:

$$\text{Treatment Charges} = [0.02 * \text{BOD} + 0.03 * (\text{COD} - 2.5 * \text{BOD}) + 0.005 * \text{CSS} + 0.01 * (\text{TDS} - 3000)] \text{ Rs /KL}$$

Where,

BOD = BOD of sample, mgs/L

COD = COD of sample, mgs/L

CSS = Suspended solids of sample, mgs/L

TDS = TDS of sample, mgs/L

Any negative value in (COD-2.5*BOD) and/or (TDS-3000) shall be ignored.

2. MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in as per Declaration Form or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
3. MI shall deposit with KIDC, an amount equal to One month's fee computed as per the formula given in Para B herein above, taking into consideration the flow given in the "consent letter" of HPPCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by KIDC. However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Para B herein above.

4

For Accura Care Pharmaceuticals Pvt. Ltd.

Vamsu Sabhanay


Authorised Signatory

For Accura Care Pharmaceuticals Pvt. Ltd.

Vamsu Sabhanay

Authorised Signatory


Transporter Slip
C.E.T.P KALA-AMB
 Dated 20.07.24
 Name of Industry Accure Care Pharmaceuticals
 Vehicle No. HR 04 C 8289

Particulars	Time	Dty	Transport Charges in Rs
Effluent Water for Treatment	12:47	40000 Ltr	
Accure Care Pharmaceuticals (P) Ltd. Recv. Qty..... Date..... Sign of Dispatcher.....  Sign of Receiver.....			

Transporter Slip
C.E.T.P KALA-AMB
 No. _____ Dated 17.07.24
 Name of Industry Accure Care Pharmaceuticals
 Vehicle No. HR 04 C 8289

Particulars	Time	Dty	Transport Charges in Rs
Effluent Water for Treatment	12:02	40000 Ltr	
Accure Care Pharmaceuticals (P) Ltd. Recv. Qty..... Date..... Sign of Dispatcher..... Sign of Receiver.....			

Transporter Slip
C.E.T.P KALA-AMB
 Dated 19.07.24
 Name of Industry Accure Care Pharmaceuticals
 Vehicle No. HR 04 C 8289

Particulars	Time	Dty	Transport Charges in Rs.
Effluent Water Treatment	12:25	40000 Ltr	
Accure Care Pharmaceuticals (P) Ltd. Recv. Qty..... Date..... Sign of Dispatcher.....  Sign of Receiver.....			

Transporter Slip
C.E.T.P KALA-AMB
 No. 2851 Dated _____
 Name of Industry Accure Care Pharmaceuticals
 Vehicle No. HR 04 C 8289

Particulars	Time	Dty	Transport Charges in Rs
Effluent Water for Treatment	12:17	40000 Ltr	
Accure Care Pharmaceuticals (P) Ltd. Recv. Qty..... Date..... Sign of Dispatcher..... Sign of Receiver.....			

Transporter Slip

C.E.T.P KALA-AMB

2842

Dated 16.07.24

2408

Name of Industry Accura care Pharmaceuticals

Vehicle No. HR 04E 18289

Particulars	Time	Dty	Transport Charges in Rs.
Effluent Water for Treatment	2:48	4000 Ltr	
	3:05		

Accura Care Pharmaceuticals (P) Ltd.



Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 2805

Dated 12.07.24

Name of Industry Accura care Pharmaceuticals

Vehicle No. HR 04E 9279

Particulars	Time	Dty	Transport Charges in Rs.
Effluent Water for Treatment	4:55	4000 Ltr	
	5:16		

Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

334

Dated 15.07.24

Name of Industry Accura care Pharmaceuticals

Vehicle No. HR 04E 18289

Particulars	Time	Dty	Transport Charges in Rs.
Effluent Water for Treatment	1:20	4000 Ltr	
	1:38		

Accura Care Pharmaceuticals (P) Ltd.



Sign of Dispatcher

Sign of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 2811

Dated 12.07.24

Name of Industry Accura care Pharmaceuticals

Vehicle No.

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:25	4000 Ltr	
	10:40		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher

Sign of Receiver

2409

Transporter Slip
C.E.T.P KALA-AMB
 No. 802 Dated 10/07/24
 of Industry Accura Care Pharmaceuticals
 Vehicle No. HR 04E 2289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:02	4000	
	12:08		

Accura Care Pharmaceuticals (P) Ltd.
 Sign of Dispatcher
 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 2480 Dated 09/07/24
 Name of Industry Accura Care Pharmaceuticals
 Vehicle No. HR 04E 2289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:37	4000	
	12:50		

Accura Care Pharmaceuticals (P) Ltd.
 Sign of Dispatcher
 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 86 Dated 10/07/24
 of Industry Accura Care Pharmaceuticals
 Vehicle No. HR 04E 2289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	5:07	4000	
	5:18		

Accura Care Pharmaceuticals (P) Ltd.
 Sign of Dispatcher
 Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 2475 Dated 02/02/24
 Name of Industry Accura Care Pharmaceuticals
 Vehicle No. HR 04E 2289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	2:07	4000	
	2:18		

Accura Care Pharmaceuticals (P) Ltd.
 Sign of Dispatcher
 Sign of Receiver

2410

Transporter Slip
C.E.T.P KALA-AMB

No. 2463 Dated 06/07/24

Name of Industry: Accura Care Pharmaceuticals

Vehicle No. HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	11:46	4000	
Accura Care Pharmaceuticals (P) Ltd. Date: 06/07/24 Signature: [Signature]			
Sign of Dispatcher			Monu Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 1851 Dated 07/06/2024

Name of Industry: Accura Care

Vehicle No. HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	13:10	4000	
	12:25		
4000L 03/06/2024 Signature: [Signature]			
Sign of Dispatcher			Monu Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 1856 Dated 4/6/24

Name of Industry: Accura Care

Vehicle No. HR04E - 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	4:00	4000	
	4:12	400	
Accura Care Pharmaceuticals (P) Ltd. Date: 04/06/24 Signature: [Signature]			
Sign of Dispatcher			Monu Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 2457 Dated 5/1/24

Name of Industry: Accura Care

Vehicle No. HR04E - 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	13:00	4000	
	13:10	400	
Signature: [Signature]			
Sign of Dispatcher			Monu Sign of Receiver

2411

Transporter Slip
C.E.T.P KALA-AMB

No. 2450 Dated 4/7/24

Name of Industry Accura care

Vehicle No. HR 01E-8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	2:15	4000	
	2:30	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2434 Dated 02.07.24

Name of Industry Accura care pharmaceutical

Vehicle No. HR 01E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:20	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2442 Dated 03/07/24

Name of Industry Accura care Pharmaceutical

Vehicle No. HR 01E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	2:00	4000	
	2:10	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. 2428 Dated 01.07.24

Name of Industry Accura care pharmaceutical

Vehicle No. HR 01E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	11:17	4000	
	11:22	4000	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. _____ Dated 24/06/2024

Name of Industry: ACCURS S&JL

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:30 AM	4000L	
	12:00 PM		
	4:00 PM		
	24/06/2024		
	5677ME		

Sign of Dispatcher _____ Sign of Receiver MORAN

Transporter Slip
C.E.T.P KALA-AMB

No. _____ Dated 23/06/2024

Name of Industry: ACCURS S&JL

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:30 PM	4000L	
	2:45 PM		
	4:00 PM		
	24/06/2024		
	5677ME		

Sign of Dispatcher 5677ME Sign of Receiver MORAN

Transporter Slip
C.E.T.P KALA-AMB

No. 2196 Dated 26/06/2024

Name of Industry: ACCURS S&JL

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	1:30 PM	4000L	
	1:40 PM		
	4:00 PM		
	26/06/2024		
	5677ME		

Sign of Dispatcher _____ Sign of Receiver MORAN

Transporter Slip
C.E.T.P KALA-AMB

No. 2189 Dated 25/06/2024

Name of Industry: ACCURS S&JL

Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:30 PM	4000L	
	3:00 PM		
	4:00 PM		
	25/06/2024		
	5677ME		

Sign of Dispatcher _____ Sign of Receiver MORAN

C.E.T.P KALA-AMB
Transporter Slip

No. _____ Dated 29/06/2024

Name of Industry: ACCORA GARAGE

Vehicle No: HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:45	4000L	
OUT TIME	1:00 PM		
			4000L 29/06/2024 50000

Sign of Dispatcher _____ Sign of Receiver M. S. S. S.

C.E.T.P KALA-AMB
Transporter Slip

No. 2424 Dated 29/06/2024

Name of Industry: ACCORA GARAGE

Vehicle No: HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	5:15 PM	4000L	
OUT TIME	5:30 PM		
			4000L 29/06/2024 50000

Sign of Dispatcher _____ Sign of Receiver M. S. S. S.

C.E.T.P KALA-AMB
Transporter Slip

No. _____ Dated 27/6/24

Name of Industry: ACCORA GARAGE

Vehicle No: HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	1:00	4000L	
	1:20		
			4000L 29/06/2024 50000

Sign of Dispatcher U. S. S. S. Sign of Receiver M. S. S. S.

C.E.T.P KALA-AMB
Transporter Slip

No. 2421 Dated 29/06/2024

Name of Industry: ACCORA GARAGE

Vehicle No: HR04E 8289

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	1:15 PM	4000L	
OUT TIME	1:25 PM		
			4000L 29/06/2024 50000

Sign of Dispatcher _____ Sign of Receiver M. S. S. S.

C.E.T.P KALA-AMB
Transporter Slip

No. _____ Dated 19/06/2024

Name of Industry ACCURATE CASE

Vehicle No. HR 04T 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:15	4000L	
OUTTIME	18:30		
		4000L	1910612024
			50000

Sign of Dispatcher _____ Sign of Receiver MOMU

2414

C.E.T.P KALA-AMB
Transporter Slip

No. 2162 Dated 21/08/2024

Name of Industry ACCURATE CASE

Vehicle No. HR 04T 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	1:30	4000L	
OUTTIME	1:40		
		4000L	1910612024
			50000

Sign of Dispatcher _____ Sign of Receiver MOMU

C.E.T.P KALA-AMB
Transporter Slip

No. _____ Dated 19/06/2024

Name of Industry ACCURATE CASE

Vehicle No. HR 04T 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40 PM	4000L	
OUTTIME	1:00 PM		
		4000L	1910612024
			50000

Sign of Dispatcher _____ Sign of Receiver MOMU

C.E.T.P KALA-AMB
Transporter Slip

No. 2155 Dated 20/6/2024

Name of Industry ACCURATE CASE

Vehicle No. HR 04T 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	4:05	4000L	
OUTTIME	4:15		
		4000L	1910612024
			50000

Sign of Dispatcher _____ Sign of Receiver MOMU

2415

Transporter Slip
C.E.T.P KALA-AMB

No. 2132 Dated 17/06/2024

Name of Industry ACCURA CARE
Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:10	4000L	
OUTTIME	12:10		

Sign of Dispatcher MOMU Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 2129 Dated 14/06/2024

Name of Industry ACCURA CARE
Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:22 AM	4000L	
OUTTIME	11:37		

ACCURA CARE
Pharmaceuticals (P) Ltd.
Road, City Hydrabad
Date 14/06/2024
Signature Siganta

Sign of Dispatcher MOMU Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 2126 Dated 15/06/2024

Name of Industry ACCURA CARE
Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:50 AM	4000L	
OUTTIME	12:10 PM		

ACCURA CARE
Pharmaceuticals (P) Ltd.
Road, City Hydrabad
Date 15/06/2024
Signature Siganta

Sign of Dispatcher MOMU Sign of Receiver MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 2127 Dated 18/06/2024

Name of Industry ACCURA CARE
Vehicle No. HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:45 AM	4000L	
OUTTIME	12:00		

ACCURA CARE
Pharmaceuticals (P) Ltd.
Road, City Hydrabad
Date 18/06/2024
Signature Siganta

Sign of Dispatcher MOMU Sign of Receiver MOMU

C.E.T.P KALA-AMB
Transporter Slip

No. **1890** Dated **10/06/2024**

Name of Industry: **Accura Care**
Vehicle No. **HR04E 5289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	10:50	4000L	
Accura Care Pharmaceuticals (P) Ltd. Rece. Qty: 4000L Date: 10/06/2024 Signature: <i>[Signature]</i>			

SI of Dispatcher: **Monyu** Sign of Receiver

C.E.T.P KALA-AMB
Transporter Slip

No. **2105** Dated **12/06/2024**

Name of Industry: **Accura Care**
Vehicle No. **HR04E 5289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	10:50	4000L	
Accura Care Pharmaceuticals (P) Ltd. Rece. Qty: 4000L Date: 12/06/2024 Signature: <i>[Signature]</i>			

SI of Dispatcher: **Monyu** Sign of Receiver

C.E.T.P KALA-AMB
Transporter Slip

No. **1881** Dated **07/06/2024**

Name of Industry: **Accura Care**
Vehicle No. **HR04E 5289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	18:10	4000L	
Accura Care Pharmaceuticals (P) Ltd. Rece. Qty: 4000L Date: 07/06/2024 Signature: <i>[Signature]</i>			

SI of Dispatcher: **Monyu** Sign of Receiver

C.E.T.P KALA-AMB
Transporter Slip

No. **1899** Dated **11/06/2024**

Name of Industry: **Accura Care**
Vehicle No. **HR04E 5289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	18:10	4000L	
Accura Care Pharmaceuticals (P) Ltd. Rece. Qty: 4000L Date: 11/06/2024 Signature: <i>[Signature]</i>			

SI of Dispatcher: **Monyu** Sign of Receiver

2417

Transporter Slip
C.E.T.P KALA-AMB

No. 1872 Dated 07/06/2024

Name of Industry: ACCURA CARE
Vehicle No: HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water Treatment	12:05	4000L	4000L 07/06/2024 SUSANTH
OUTTIME	12:15		

Sign of Dispatcher: MOMU
Sign of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 1861 Dated 05/06/2024

Name of Industry: ACCURA CARE
Vehicle No: HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	3:00 PM	4000L	4000L 05/06/2024 SUSANTH
OUTTIME	3:10 PM		

Sign of Dispatcher: MOMU
Sign of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 1867 Dated 06/06/2024

Name of Industry: ACCURA CARE
Vehicle No: HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	11:10 PM	4000L	4000L 06/06/2024 SUSANTH
OUTTIME	11:25 PM		

Sign of Dispatcher: MOMU
Sign of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB

No. 1843 Dated 31/05/2024

Name of Industry: ACCURA CARE
Vehicle No: HR04E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	11:55	4000L	4000L 31/05/2024 SUSANTH
OUTTIME	12:00		

Sign of Dispatcher: MOMU
Sign of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB
1838

Dated 29/07/2024

Name of Industry ACCURA CARE

Vehicle No HR-04E-8289

Particulars	Time	Qty	Transport Charges in Rs.
<u>IN</u> Effluent Water for Treatment	<u>12:20 PM</u>	<u>4000L</u>	
<u>OUT TIME</u>	<u>12:50 PM</u>		

Accura Care Pharmaceuticals (P) Ltd.
Pharmaceuticals (P) Ltd.
Raj. Qy. 4000L
Date 29/07/2024
Signature SK

Signature of Dispatcher: _____
Signature of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB
No. 1829

Dated 27/07/2024

Name of Industry ACCURA CARE

Vehicle No HR-04E-8289

Particulars	Time	Qty	Transport Charges in Rs.
<u>IN</u> Effluent Water for Treatment	<u>12:10 PM</u>	<u>4000L</u>	
<u>OUT</u>	<u>12:40 PM</u>		

Signature of Dispatcher: _____
Signature of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB
No. 1833

Dated 29/07/2024

Name of Industry ACCURA CARE

Vehicle No HR-04E-8289

Particulars	Time	Qty	Transport Charges in Rs.
<u>IN</u> Effluent Water for Treatment	<u>11:00 AM</u>	<u>4000L</u>	
<u>OUT TIME</u>	<u>11:15 AM</u>		

Accura Care Pharmaceuticals (P) Ltd.
Pharmaceuticals (P) Ltd.
Raj. Qy. 4000L
Date 29/07/2024
Signature SK

Signature of Dispatcher: _____
Signature of Receiver: MOMU

Transporter Slip
C.E.T.P KALA-AMB
No. 1820

Dated 27/07/2024

Name of Industry ACCURA CARE

Vehicle No HR-04E-8289

Particulars	Time	Qty	Transport Charges in Rs.
<u>IN</u> Effluent Water for Treatment	<u>11:24 AM</u>	<u>4000L</u>	
<u>OUT</u>	<u>11:50 AM</u>		

Accura Care Pharmaceuticals (P) Ltd.
Pharmaceuticals (P) Ltd.
Raj. Qy. 4000L
Date 27/07/2024
Signature SK

Signature of Dispatcher: _____
Signature of Receiver: MOMU

2419

Transporter Slip
C.E.T.P KALA-AMB

No. **1816** Dated **25/5/24**

Name of Industry **Accura Care**

Vehicle No. **HR-04E-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:04	4000	
	12:20		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. **1792** Dated **22/5/24**

Name of Industry **Accura Care**

Vehicle No. **HR-04E-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	11:40	4000	
	12:00		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. **1737** Dated **24/5/2024**

Name of Industry **Accura Care**

Vehicle No. **HR-04E-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	12:15 PM	4000L	
	12:35 PM	4000L	

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. **1784** Dated **22/5/2024**

Name of Industry **Accura Care**

Vehicle No. **HR-04E-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	10:50 AM	4000L	
	11:00 AM		

Sign of Dispatcher *[Signature]* Sign of Receiver *[Signature]*

Transporter Slip

C.E.T.P KALA-AMP

No. **1779** Dated 21/05/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	10:21 AM	4000L	
OUT TIME	10:35 AM		
Accura Care Pharmaceuticals (P) Ltd. Qty. 4000L Date 21/05/2024 Signature: <u>[Signature]</u>			

Dispatcher _____ Sign of Receiver Mohu

Transporter Slip

C.E.T.P KALA-AMB

No. **1767** Dated 18/01/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	12:20	4000L	
OUT TIME	12:30		
Qty. 4000 Date 18/01/2024 Signature: <u>[Signature]</u>			

Dispatcher _____ Sign of Receiver Mohu

Transporter Slip

C.E.T.P KALA-AMB

No. **1773** Dated 20/05/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	10:45	4000L	
OUT TIME	11:00 AM		
Accura Care Pharmaceuticals (P) Ltd. Qty. 4000L Date 20/05/2024 Signature: <u>[Signature]</u>			

Dispatcher _____ Sign of Receiver Mohu

Transporter Slip

C.E.T.P KALA-AMB

No. **1748** Dated 16/01/2024

Name of Industry ACCURA CARE

Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Influent Water for Treatment	10:00 AM	4000L	
OUT TIME	10:15		
Accura Care Pharmaceuticals (P) Ltd. Qty. 4000L Date 16/01/2024 Signature: <u>[Signature]</u>			

Dispatcher _____ Sign of Receiver Mohu

Transporter Slip
C.E.T.P KALA-AMB

No. **1641** Dated 12/01/2024

Name of Industry ACCURA CORP
Vehicle No. MR-04 9964

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:30	4000L	
Accura Corp Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>12/01/2024</u> Signature <u>[Signature]</u>			

Sign of Dispatcher _____ Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. **1732** Dated 14/01/2024

Name of Industry ACCURA CORP
Vehicle No. MR-04 F25

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:34	4000L	
Accura Corp Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>14/01/2024</u> Signature <u>[Signature]</u>			

Sign of Dispatcher _____ Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. **1740** Dated 11/01/2024

Name of Industry ACCURA CORP
Vehicle No. MR-04 F25

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:30	4000L	
Accura Corp Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>11/01/2024</u> Signature <u>[Signature]</u>			

Sign of Dispatcher _____ Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. **1723** Dated 13/01/2024

Name of Industry ACCURA CORP
Vehicle No. MR-04 F25

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:07 AM	4000L	
Accura Corp Pharmaceuticals (P) Ltd. Recd. Qty. <u>4000L</u> Date <u>13/01/2024</u> Signature <u>[Signature]</u>			

Sign of Dispatcher _____ Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

Dated 11/05/2024

1715

of Industry ACCURS CARE

Vehicle No. HR04E82A9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	In-16:45 Out Time-17:00		
		4000	11-05-2024

Signature of Dispatcher: _____

Signature of Receiver: Mouli

Transporter Slip
C.E.T.P KALA-AMB

Dated 09/05/2024

No. 1438

Name of Industry ACCURS CARE

Vehicle No. HR14T250

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	In-10:58 Out Time-11:11	3,500	3500/- 09/05/2024

Signature of Dispatcher: _____

Signature of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

Dated 10/5/2024

1706

of Industry ACCURS CARE

Vehicle No. HR04E82A9

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	In-5:30 Out Time 5:00pm	4,000	

Signature of Dispatcher: _____

Signature of Receiver: Mouli

ACCURS CARE
Pharmaceuticals (P) Ltd.
Recd. Qty. 4,000
Date 10/05/2024

Transporter Slip
C.E.T.P KALA-AMB

Dated 08/05/2024

No. 1614

Name of Industry ACCURS CARE

Vehicle No. AF-265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	In-9:50pm Out Time 10:10pm	3,500	3500/- 08/05/2024

Signature of Dispatcher: _____

Signature of Receiver: _____

2423

Transporter Slip
C.E.T.P KALA-AMB

No. **1608** Dated **07/07/2024**

Industry **Accura Care**
MR04H-946A

Particulars	Time	Qty.	Transport Charges in Rs.
Water	11:25	4,000	4,000/- 07/07/2024
Time	11:35		

Dispatcher: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. **1412** Dated **07/07/2024**

Name of Industry **Accura Care**
Vehicle No. **AF 965-**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment <i>outflow</i>	4:30 PM	4000 kg	4,000/- 07/07/2024
	4:50 PM		

Dispatcher: *[Signature]* Sign of Receiver: *[Signature]*

Dated **24/07/24**

No. **390**

Name of Industry **Accura Care**
Vehicle No. **MR04H-946A**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:30	4,000 kg	4,000/- 24/07/2024
	12:50 PM		

Accura Care Pharmaceuticals (P) Ltd.
Place: QY-4, 801, KAD.
Bldg. No. 04/0, A.I.I.T.S.
Mumbai-507 And 51

Dispatcher: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB

No. **1389** Dated **2/05/24**

Name of Industry **Accura Care**
Vehicle No. **MR04H-946A**

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:35	4000 LTR	

Accura Care Pharmaceuticals (P) Ltd.
Place: QY-4, 801, KAD.
Bldg. No. 04/0, A.I.I.T.S.
Mumbai-507 And 51

Dispatcher: *[Signature]* Sign of Receiver: *[Signature]*

Transporter Slip

C.E.T.P KALA-AMB

2424

Dated 1/05/24

380

Name of Industry: Accura Care
Vehicle No: HPI4T-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water Treatment	9:56 10:15		

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty.....
Date.....
Signature.....

Signature of Dispatcher
Signature of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 1286

Dated 30-4-24

Name of Industry: Accura Care
Vehicle No: HROUH 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:14 16:30	4000 Ltr	

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty.....
Date.....
Signature.....

Signature of Dispatcher
Signature of Receiver

Transporter Slip

C.E.T.P KALA-AMB

926

Dated 27/04/24

Name of Industry: Accura Care
Vehicle No: HROUH 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water Treatment	17:22 To 17:51	3500	

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty.....
Date.....
Signature.....

Signature of Dispatcher
Signature of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. 1369

Dated 26-4-24

Name of Industry: ACCURA CARE
Vehicle No: HROUH 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	18:30 18:45	4000 Ltr	

Accura Care Pharmaceuticals (P) Ltd.
Recd. Qty.....
Date.....
Signature.....

Signature of Dispatcher
Signature of Receiver

Transporter Slip
C.E.T.P KALA-AMB

Dated 24/04/24

Name of Industry ACCURA CARE

No. HR04M 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30	4000 Ltr	
	15:45		

Accura Care Pharmaceuticals (P) Ltd.

Dispatcher [Signature] Sign of Receiver [Signature]

2425

Transporter Slip

C.E.T.P KALA-AMB

No. 183 Dated 22/04/24

Name of Industry Accura Care

Vehicle No. HR14TC 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:42	3500	
	To 12:55		

Accura Care Pharmaceuticals (P) Ltd.

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip

C.E.T.P KALA-AMB

266 Dated 23/04/24

Name of Industry Accura Care

No. HR04M 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40	3500	
	To		

Accura Care Pharmaceuticals (P) Ltd.
Rece. Qty. _____
Date _____
Signature _____

Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip

C.E.T.P KALA-AMB

No. 1331 Dated 19/04/24

Name of Industry Accura Care

Vehicle No. HR04M 9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:19	3500	
	To 10:27		

Sign of Dispatcher [Signature] Sign of Receiver [Signature]

Transporter Slip
C.E.T.P KALA-AMB

No. 145 Dated 18/04/24

Industry: Accura Care
HP/14/TC/50

Particulars	Time	Qty.	Transport Charges in Rs.
Water Treatment	2:00 PM	291	3500

Accura Care Pharmaceuticals (P) Ltd.
Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 1148 Dated 13/4/24

Name of Industry: Accura Care Pharma
Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:00 12:20	3500	

Accura Care Pharmaceuticals (P) Ltd.
Sign of Dispatcher Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 64 Dated 17/4/24

Industry: Accura
HP/14/TC/50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water Treatment	11:20 11:40	3500	

Accura Care Pharmaceuticals (P) Ltd.
Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 1078 Dated 17/4/24

Name of Industry: Accura Care
Vehicle No. HP/14/TC/50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:10 11:58	6000	

Sign of Dispatcher Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. 1082 Dated 8/11/24

Name of Industry: Accura Care Pharma

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water Treatment	11:00	40000	
	11:55	10000	

Name of Dispatching Unit: Accura Care Pharmaceuticals Ltd.

Name of Dispatcher: _____

Signature of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1130 Dated 9/6/24

Name of Industry: ACCURA CARE

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:00		
	11:20		

Name of Dispatcher: _____

Signature of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1095 Dated 10/4/24

Name of Industry: ACCURA CARE

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water Treatment	12:04		
	1:10		

Name of Dispatcher: _____

Signature of Receiver: _____

Transporter Slip
C.E.T.P KALA-AMB

No. 1129 Dated 9-4-24

Name of Industry: ACCURA CARE

Vehicle No. HP-14-TC-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:20		
	10:50		

Name of Dispatcher: _____

Signature of Receiver: _____

Transporter Slip

C.E.T.P KALA-AMB

1138

Dated 11-11-24

Name of Industry ACCURACARE

Vehicle No. HR-6UH-9669

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:10		4000 LTR
	13:40		

Signature of Dispatcher

Signature of Receiver

Transporter Slip

C.E.T.P KALA-AMB

No. **1176**

Dated 20-4-24

Name of Industry Accura Care

Vehicle No. H.P.147C 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:18	3500	
	70	L+R	
	12:32		

Signature of Dispatcher

Accura Care Pharmaceuticals (P) Ltd.
Date
Signature

Signature of Receiver

Record id	Pickup date	Pickup day	Pickup Time	Industry	Industry Name	Vehicle Capacity	Request S Status
DP035	6/4/2024	saturday	12:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP037	8/4/2024	monday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP038	9/4/2024	tuesday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP039	9/4/2024	tuesday	11:09	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP039	9/4/2024	tuesday	0:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP040	10/4/2024	wednesday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP041	11/4/2024	thursday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP046	13-04-2024	saturday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP046	20-04-2024	saturday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP046	27-04-2024	saturday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP046	4/5/2024	saturday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP046	11/5/2024	saturday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP049	17-04-2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP050	18-04-2024	thursday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP051	19-04-2024	friday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP052	20-04-2024	saturday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP053	22-04-2024	monday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP054	23-04-2024	tuesday	11:54	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP057	24-04-2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP057	1/5/2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP057	8/5/2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP057	15-05-2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP057	22-05-2024	wednesday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP058	26-04-2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP058	3/5/2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP058	10/5/2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP058	17-05-2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP058	24-05-2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP059	27-04-2024	saturday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP061	29-04-2024	monday	22:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP063	1/5/2024	wednesday	12:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP065	2/5/2024	thursday	9:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP068	3/5/2024	friday	11:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP069	4/5/2024	saturday	12:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP070	4/5/2024	saturday	12:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP071	6/5/2024	monday	22:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP072	7/5/2024	tuesday	21:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP073	8/5/2024	wednesday	10:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP074	9/5/2024	thursday	9:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP078	10/5/2024	friday	14:00	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP079	11/5/2024	saturday	9:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP080	13-05-2024	monday	9:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete
DP082	14-05-2024	tuesday	9:30	Pharma	Accura Care Pharmaceuticals Private Limited	3.5 Kl (3500 Litre)	on Complete

For Accura Care Pharma

Varun
Authorised Signatory

2431

DP118	12/7/2024	friday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	19-07-2024	friday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	22-06-2024	saturday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	29-06-2024	saturday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	6/7/2024	saturday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	13-07-2024	saturday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	20-07-2024	saturday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	24-06-2024	monday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	1/7/2024	monday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	8/7/2024	monday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	15-07-2024	monday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	25-06-2024	tuesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	2/7/2024	tuesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	9/7/2024	tuesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	16-07-2024	tuesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	26-06-2024	wednesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	3/7/2024	wednesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	10/7/2024	wednesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	17-07-2024	wednesday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	27-06-2024	thursday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	4/7/2024	thursday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	11/7/2024	thursday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete
DP118	18-07-2024	thursday	10:00 Pharma	Accura Care Pharmaceuticals Private Limited	4 KL (4000 Litre)	on	Complete

For Accura Care Pharmaceuticals Pvt. Ltd.



Authorised Signatory

Duplicate

HIMACHAL PRADESH STATE ELECTRICITY BOARD LTD.

2432

METER CHANGE/DISCONNECTION ORDER

5344

DCO/11/(B)

Book No

B.S.

1000/19/07/2024 E

Reasons for Change/Disconnection

Consumer's Name/Address

Office Order no. Enclt No. HPPCB/RO Poonah (Accounts Care Pharma) Poonah Sahib/24-3227-30 Dated 09/07/2024

M/s Accura Care Pharmaceutical Vill. Mogmand Po Kalathamb

Particulars of Payment

Account No 1000/2002543

Receipt No _____ Amount _____

To Junior Engineer (E) Mogmand

Please disconnection/change meter of the above consumer and report as

B. 14 Assistant Engineer Electrical Sub-Division HPSEB, Kalathamb (E) Dist. Sirmour (H.P.)

PARTICULARS OF METER INSTALLED/DISCONNECTED

Meter (s) Installed				Meter (s) Removed			
Sl. No.	Meter No.	Phase/Amps	Reading	Sl. No.	Meter No.	Phase/Amps	Reading
1	Connection Disconnected			on dated 20.07.2024.			
2	- Meter No. 304800			2	Reading:- 8715.0 KWH		
3	- Amp. - 5 Amps.			3	995.0 KVAH		
4	- Make:- GENUS			1.05 KVA			
				- G.S. Switch Sealed vide No. 7824.			

Certified that the above meter (s) has been/have been installed/remove. The meter (s) has/have been tested and is/are healthy operating conditions. Meter card (s) has/have been duly completed by me and kept with the meter (s). The meter (s) is/are sealed vide MSR item No. _____ and supply connected on dated _____ in the presence of the consumer.

Customer's Signature

(in token of his acceptance of above)

Assistant Engineer

HP State Pollution Control Board

HIM Parivesh Bhawan, Phase-III, New Shimla-09
Phone No. 0177-2673766, 2673020 FAX-0177-2673018

OFFICE ORDER

Whereas, the directions under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the Assistant Engineer, HPS PCB Electrical Sub Division, Kala Amb, Distt. Sirmour, HP for disconnection of power supply of **M/s Accura Care Pharmaceuticals Pvt. Ltd., Village- Rampur Jattan, Nahan Road, Kala Amb, Tehsil- nahan, District- Sirmour (HP)**, in view of H.O. Order Endst. No.HPPCB/ROPaonta (Accura Care Pharma)/Paonta Sahib/24-3976-79, dated 15.07.2024, since the unit was operating without obtaining mandatory Consent of the State Board and also found non-complying with the provisions of Water & Air Acts..

Whereas, as per the report received from the Regional Office, Paonta Sahib vide letter No.PCB/RO Paonta/(Accura Care Pharmaceuticals)/1398/2024-1259 Dated: 27.07.2024, the unit **M/s Accura Care Pharmaceuticals Pvt. Ltd.** was inspected on 26.07.2024 and following facts/observations have been reported by the RO HPSPCB, Paonta Sahib:

- The unit was non-operational during the inspection and the electricity power supply of the unit was found disconnected vide TDCO/19/07/2024 dated 20.07.2024.
- The unit has installed ETP, a DG Set of 320 KVA capacity and One HSD fired boiler of capacity 320 Kg/Hr.
- Unit has made agreement with M/s Kala Amb Infrastructure Development Company (SPV for CETP Kala Amb).
- The Renewal of Consent to operate (RCTO) has also been granted to the unit on 27.07.2024 after compliance reported by the field officials on 26.07.2024.

In view of the above stated facts/ compliance, RO HPSPCB Paonta Sahib has further recommended to review/revoke the Power Disconnection Orders referred above.

Whereas the provisions of Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 provide not only for directions of closure or prohibition of industrial operation and stoppage of electric supply but also provide for regulation of any industry operation or process;

Now, therefore, in exercise of the power vested under the aforesaid provisions and in consideration of the facts stated above, the directions issued by the State Board vide letter referred to above have been reviewed and are withdrawn with immediate effect with the following condition:-

- Pollution Control Devices provided by the unit shall be operated & maintained as prescribed in Environment (Protection) Rules, 1986 as amended from time to time.

Notwithstanding anything contained in this order the unit shall be bound to invariably ensure that the prescribed norms are complied with.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

**Ordered by
Hon'ble Chairman, HPSPCB
Vide Note #80**

Endst. No. HPPCB/ Misc. Power Disc. (Paonta)/24-

5010-15

Dated: 01-8-2024

Copy forwarded to the following for information, compliance/action and report:-

1. The Chairman, HPSEBL, Kumar House, Shimla-4 (H.P).
2. The Assistant Engineer, HPSEBL Electrical Sub Division, Kala Amb, Distt. Sirmour, HP for compliance of aforesaid orders please.
3. The Regional Officer, HPSPCB, Paonta Sahib, District Sirmour, HP for immediate compliance of above orders. RO HPSPCB Paonta Sahib is further directed to immediately conduct the sampling of the unit after Power Supply got restored and submit the analysis report to Head Office accordingly.
4. **M/s Accura Care Pharmaceuticals Pvt. Ltd.**, Village- Rampur Jattan, Nahan Road, Kala Amb, Tehsil- nahan, District- Sirmour (HP).
5. The Sr. Law Officer, HPSPCB, Legal Cell, Head Office Shimla for record.
6. The System manager (IT), HPSPCB HQ Shimla with direction to upload this order on HPSPCB website immediately.
7. Case File.

Signed by

Anil Joshi

(Anil Joshi IFS) 17:38

**Member Secretary
HP State Pollution Control Board
Ph. No. 0177-2673766**



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1546

Date: 27/07/2024

Industry Registration ID: 10464

Application No : 13143425

To,

Sai Tech Medicare Pvt Ltd
Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP)
Kala Amb
Sirmaur
173030

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/13143425
Consent valid from:	01/04/2022
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Jagbir Singh, (Authorized Signatory)
Address of Industrial premises	Sai Tech Medicare Pvt Ltd, Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Kala Amb,Sirmaur-173030
Capital Investment of the Industry	957.05 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	Tablet@12Cr.nos/Year, Oral Liquid@5 Lakh nos/year, Dry Syrup@ 40 Lakh nos/year, Capsule@ 3Cr. nos/year, Injection@ 60 Lakh nos/year

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
MEROPENEM	2000	K.G./Year
PIPERACILLIN & TAZOBACTUM	20000	K.G./Year
PANTOPARAZOLE SODIUM	1100	K.G./Year
TAZOBACTUM SODIUM	350	K.G./Year
SULBACTUM SODIUM	5200	K.G./Year
CEFTRIXONE SODIUM	20000	K.G./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Injection	Number/Year	6000000	NA	Sale
Tablet	Number/Year	120000000	NA	Sale
Oral Liquid	Number/Year	500000	NA	Sale
Dry Syrup	Number/Year	4000000	NA	Sale
Capsule	Number/Year	30000000	NA	Sale

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP	20	8
STP	5 KLD	3 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	3	STP	Irrigation/Gardening
Industrial Process	8	ETP	CETP

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	01	500 KVA	Silent	HSD	110 Liter/Hr
DG Sets	01	320 KVA	Silent	HSD	80 Liter/Hr
Boilers	01	600 Kg/Hr	Non IBR	HSD	25 liter/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic enclosure and stack of height 5m	DG Sets	2016-01-10	80%	CO< 3.5 g/kWh, HC<4.0 g/kWh, NOx< 4.0 g/kWh PM<0.3 g/kWh
Stack	Boilers	2015-01-01	80%	PM< 1200 mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stack attached to DG set	PM- 0.01 kg/hr	CO< 3.5 g/kWh, HC<4.0 g/kWh, NOx< 4.0 g/kWh PM<0.3 g/kWh	5 meters
Stack attached to Boiler	12 lpm	PM< 1200 mg/Nm ³	40 feet



Approved By
Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary, HPSPCB Him Parivesh, Phase-III, New Shimla for information please.



2438

**Er. Atul Parmar
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
 - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.



By Order
Env. Engineer
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 63007/W-13979

12/09/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/08/2024** from **Atul Parmar , EE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **Final Outlet of STP** of **Sai Tech Medicare Pvt Ltd, -- Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Nahan Distt. Sirmaur, H.P. 173030** on dated **28/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/08/2024** to **12/09/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.48		6.5-9.0	Within Permissible Limit
2	TSS	5.0	mg/L	99	Within Permissible Limit
3	COD	68.0	mg/L	250	Within Permissible Limit
4	BOD	8.50	mg/L	30	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **12/09/2024**

Remarks of Lab Head:



2443

**Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Sai Tech Medicare Pvt Ltd
-- Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Nahan,
Distt.Sirmaur, H.P.173030

2444



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 89570/W-13977

12/09/2024

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **29/08/2024** from **Atul Parmar , EE**, HP State Pollution Control Board **RO Paonta** a **Grab** sample of **CETP DISPOSAL POINT** of **Sai Tech Medicare Pvt Ltd, -- Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Nahan Distt. Sirmaur, H.P. 173030** on dated **28/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **29/08/2024** to **12/09/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	BOD	102.0	mg/L	30	Not-In Permissible Limit
2	Oil and Grease	7.6	mg/L	10	Within Permissible Limit
3	TSS	77.0	mg/L	100	Within Permissible Limit
4	COD	304.0	mg/L	250	Not-In Permissible Limit
5	pH	7.38		6.0-8.5	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB,HPPCB**

Signed this on **12/09/2024**

Remarks of Lab Head:

Dr Kuldeep Negi, SO
(State Board Analyst)
RL Paonta

2445



From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

Sai Tech Medicare Pvt Ltd
-- Village Kheri, Tirlokpur Road, Kala Amb, Distt.Sirmaur (HP), Nahan,
Distt.Sirmaur, H.P.173030

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Annexure-7.3

Water Act

**Himachal Pradesh State Pollution
Control Board**
Him Parivesh, Phase-III, New Shimla-171009

OFFICE ORDER

Whereas, according to the report received from the Regional Officer, H.P. State Pollution Control Board, Regional Office, Paonta Sahib, Distt. Sirmour, HP vide letter no. PCB/RO Paonta/EE/Sai Tech Medicare/1546/2024-1131 dated 03/06/2024, it has been informed that M/s Sai Tech Medicare Pvt. Ltd., Village Kheri, Trilokpur Road, Kala Amb, Distt. Sirmour, HP is operating without valid consent of the State Board and 3 (Three) nos. of consecutive samples reports have failed to meet the prescribed norms.

Whereas, as per the report of Regional Officer, following observations have been submitted (1) Report of the State Board Analystist vide no. 11522942/W-11245 dated 17/02/2024 vide which parameters BOD, Sulphide, Total Phosphate, Lead, TSS and COD are not in-permissible limit and subsequent notice issued vide this office letter no. 3496 dated 22/03/2024.(2) Report no.12297685/W-12235 dated 30/04/2024 vide which parameters BOD, Lead and COD are not in permissible limit and subsequent notice issued vide this office letter no. 272 dated 04/05/2024. (3) Report no. 12716449/W-12829 dated 25/06/2024 vide which parameters TSS, BOD and COD are Not in Permissible Limit. (4) Renewal of Consent to Operate issued to the unit earlier vide dated 15/05/2017 was valid till 31/03/2022 and thereafter in-complete online application was submitted by the unit.(5) Renewal of Hazardous Waste Authorisation issued vide online OCMMS Certificate No. HPSPCB/HWMR/10464 dated 27/02/2019 has expired as on 31/03/2023 and unit has not applied for renewal of same till date.(6) Unit has continuously failed to comply with the directions issued and still does not have functioning ETP or CETP membership.(6)) River Markanda falls under Polluted River Stretch in the matter of O.A. no. 673/2018 (RRC) pending before Hon'ble NGT and compliance of Action Plan is being monitored by the State Level Surveillance Task Force and District Level Surveillance Task Force, also a case related to pollution

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in River Markanda is pending before Hon'ble NGT in OA no. 515/2022 titled as Dharamvir V/s State of Haryana & Ors.

Whereas in view of above stated facts, the Regional Officer, HPPCB, Regional Office Paonta Sahib has recommended that the regulatory action to be taken against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 .

Whereas the facts stated above tantamount to the violation of the provisions of those contained in sections 24 & 25 of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under section 41, 43 and 44 of Water Act, 1974.

In consideration of the facts stated above H.P. State Pollution Control Board, in exercise of power conferred under section 33-A of the Water (Pollution & Control of Pollution) Act, 1974 H.P. State Electricity Board in general and the Executive Engineer, Electrical Division Nahan in particular are, hereby directed under the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to disconnect the power supply (any other source of energy) of the unit **M/s Sai Tech Medicare Pvt. Ltd., Village Kheri, Trilokpur Road, Kala Amb, Distt. Sirmour, HP** forthwith.

Direction is also issued to **M/s Sai Tech Medicare Pvt. Ltd., Village Kheri, Trilokpur Road, Kala Amb, Distt. Sirmour, HP** to suspend the production and not to operate the unit even on DG set or any other source of energy. All concerned shall report compliance within three days.

The non-compliance of the above directions shall constitute a cognizable offence attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 37,38 & 39 of the Air Act, 1981 and under sections 41, 43 and 44 of Water Act, 1974 which can also be initiated.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

As
approved

2448

By Chairman/
vide e. N.No.5
HP State Pollution Control Board
Ph. No. 0177-2673766

Endst. No. HPPCB/ RO Paonta (Accura Care Pharma) /Paonta
Sahib/24- 3976-79. Dated:- 15.7.2024

Copy forwarded to the following for information,
compliance/action and report:-

1. The Chairman, HPSEBL, Kumar House, Shimla-4 (H.P).
2. The Executive Engineer, HPSEB, Electric Division, Kala Amb, District- Sirmour, HP.
3. The Regional Officer, HPSPCB, Regional Office Paonta Sahib, District- Sirmour, HP.
4. M/s Sai Tech Medicare Pvt. Ltd., Village Kheri, Trilokpur Road, Kala Amb, Distt. Sirmour, HP.
5. Case File.

Signed by
Anil Joshi
Member Secretary
Date: 14-07-2024 11:07:52
HP State Pollution Control Board
Ph. No. 0177-2673766

To

Dated: - 19.07.2024

The Regional officer

State Pollution Control Board

Paonta (HP)

Sub: -Reply for office order No. HPPPCB/RO Paonta (Accura Care Pharma)/ Paonta Sahib/24-3976-76 dated 15.07.2024

Dear Sir

With reference to office Order, we want to submit as follow

1. Our ETP is regularly working and sample Analysis report of water taken by your good self-Vide the sample ID No. 11522942/W-11245 was not permissible Limit with HPSPCB, further it is submitted that some part of Building and boundary wall sounding to our ETP was fallen on 15.01.2024 and the renovation was done in that time when the sample was taken . Further record has been maintained regularly of working of the ETP . Further it is submitted that electricity consumption and water meter is in working log book attached
2. It is submitted that the due to renovation in the plant Sample Id Vide No. 12297685 was also not in Permissible Limit of the HPSPCB parameter.
3. We are the member of CETP kala Amb and fees has been paid by us to the KIDCL vide Ch. No..... dated 31.03.2024 for Rs. 1,00,000/- . further it is submitted that we are sending the water to CETP kala Amb, record of the request send to CETP has been attached. Dispatch record of the tankers has been maintained regularly and attached. Further copy of Agreement with CETP has been attached for your kind attention.
4. It is also submitted that earlier we were using the treated water for irrigation and flowery system in our plant and was not discharging the water withing any nallah or river surrounding us.



SAITECH MEDICARE PVT. LTD.

(A WHO-GMP GLP & En ISO 9001 : 2008 Certified Co.)

Trilokpur Road, Kala Amb, Distt. Sirmour -173030 (HP)

Mob. +91-8219682830,31,32 To 46

Reg. Office at : Subhash Chowk, Chandigarh-Raipur Rani Road,
Naraingarh-134203, Ambala, Haryana (INDIA)

E-mail. : info@saitechmedicare.in, export@saitechmedicare.in, web site - www.saitechmedicare.in

G.S.T. 02AALCS3115N1ZC

Corporate Identity Number: U24233HR2006PTC036501

5. Further it is also submitted that we will hand over all the treated water to CETP in future and schedule has been requested on portal of the CETP and screenshot attached for your reference.
6. it is submitted that electricity consumption and water meter is in working and log book attached for your reference.
7. Further it is submitted that Application for Hazardous waste management is not working in our ID online portal, we are trying to file application for the same but we are enable to file the application. We sure you as the portal would be in working we immediately file the application for the same.

further you are requested to take the fresh sample of treated water for analysis, because now the ETP of our Factory is working properly and it is sure that analysis report is now will be within permissible parameter of HPSPCB..

Further we are the regular and compliance following establishment in the state of Himachal Pradesh and following the all instruction of HPSPCB, further if any inconvenience has caused to yourself toward us, we highly regrated for the any inconvenience. Further it is submitted that in future we will hand over the all-treated water to CETP kala amb without any negligence. It is further requested please condone the matter and grant us opportunity at this time for better compliance in future.

Further it is request you kindly release the order to revoke the electricity Connection for betterment in the future.

Thanking your

Yours faithfully

For Saitech Medicare Pvt. Ltd.


Auth. Signatory

SAITECH MEDICARE PVT. LTD.

(A WHO-GMP GLP & En ISO 9001 : 2008 Certified Co.)

Trilokpur Road, Kala Amb, Distt. Sirmour -173030 (HP)

Mob. +91-8219682830,31,32 To 46

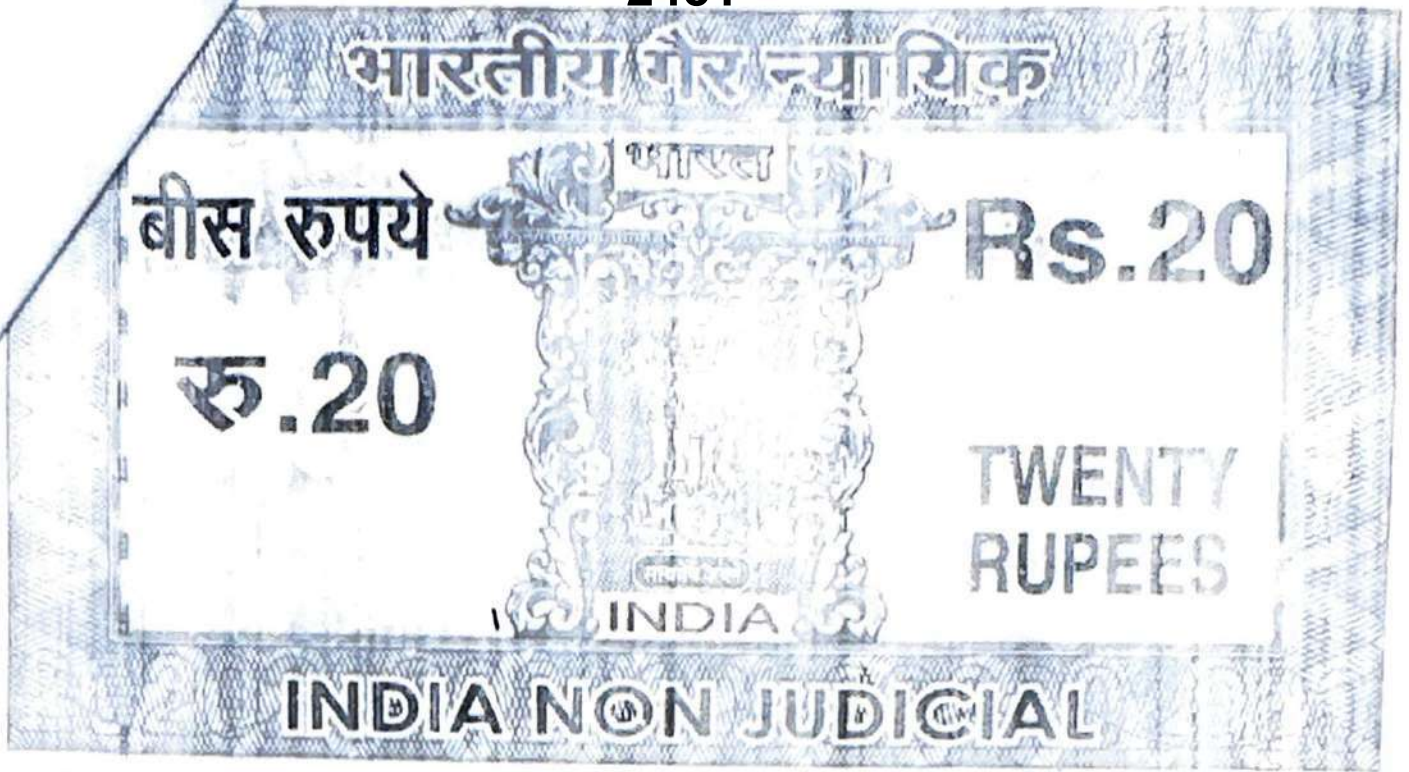
Reg. Office at : Subhash Chowk, Chandigarh-Raipur Rani Road,
Narangarh-134203, Ambala, Haryana (INDIA)

E-mail. : info@saitechmedicare.in, export@saitechmedicare.in, web site - www.saitechmedicare.in

G.S.T. 02AALCS3115N1ZC

Corporate Identity Number : U24233HR2006PTC036501

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हिमाचल प्रदेश HIMACHAL PRADESH

0844 413039

Agreement.

This agreement is executed at Kala Amb, Distt. Sirmour H P today on 22nd day of Dec. 2023
between:-

M/s Kala Amb Infrastructure Development Company, a Company incorporated under section 25 of the Companies Act, 1956 through its Director, Sh. C.S.Pushkarna having its registered office at Service Building, SWCA Kala Amb, Distt Sirmour (HP) (herein after referred to as "KIDC") which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors and permitted assigns, **OF THE ONE PART,**

AND

M/s SAITECH MEDICARE PRIVATE LIMITED the Member Industries (hereinafter referred to as the Member Industry or "MI") having Industrial activity at Kala Amb, Distt. Sirmour, HP which terms or expression unless excluded by or repugnant to the context or the meaning thereof shall be deemed to include its successors, partners, directors and permitted assigns, **OF THE SECOND PART**

AND WHEREAS

In consideration of the Industrial development in Kala Amb and necessity to manage the industrial effluents and to protect the ecology of the surrounding area and to further deterioration, the KIDC is setting up the Common Effluent Treatment Plant at village Gugh Kala Amb, District Sirmour, H.P.

KIDC is the Special Purpose Vehicle (SPV) to manage the Common Effluent Treatment Plant duly recognized by the State Govt.

r Saitech Medicare Pvt. Ltd.

Director

Shival Sun

HEREBY AGREED as follows:

CONDITIONS OF MI:

1. MI shall install one Bar and Coarse screen, one Settler and one Storage tank as per Design approved by KIDC. In case MI has already installed the said installations in their plant, MI shall obtain the approval of KIDC for the same. MI shall forthwith implement any modifications/suggestions made by KIDC, failing which the permission granted for conveying the effluents to CETP shall be withdrawn till such time MI complies with the modifications/suggestions made by KIDC.
2. All Effluent generated by MI in their premises shall be sent exclusively to the CETP. MI shall intimate to KIDC, at least 3 (Three) months in advance of any proposed increase or decrease in quantity of effluent resulting due to expansion or otherwise.
3. MI shall declare the effluent load with characterization of the effluent generated by it in the prescribed "Declaration Form" annexed herewith as 'Annexure -A'. MI shall submit such Form to KIDC on execution of these present. MI undertakes to pay charges for treatment of effluent as per formula given in B(1) below or it can be modified in such a manner that CETP remains financially viable and it generates annual profits in the range of 8 to 10%. In addition to this, MI will pay Transportation charges @Rs.400/- per Tanker of 4KL Capacity within 5 KM radius. MI will pay minimum Registration fee of Rs. 25000/- which shall be non refundable.
4. MI shall give one month prior notice of any change in effluent load with all supporting documents to KIDC. KIDC may monitor such activity.
5. MI at their own cost shall construct storage tank of adequate capacity for storage and transfer of effluent from their plant to CETP. MI shall ensure that all discharges like factory sewage, trade effluent, washings, Boiler blow down etc. are channelized through its storage tank for sending their effluent to CETP.
6. MI shall in the event of requirement of segregation of effluent, construct two separate storage tanks as per the design approved by KIDC.
7. MI shall furnish all relevant details to KIDC concerning any pre treatment of effluent carried out by it. MI shall furnish to KIDC all relevant details including the capacities of various units and characteristics of the final effluent to be sent for treatment to CETP. KIDC shall have the right to collect the samples of the effluents from the MI units for verification.
8. MI shall obtain written consents from KIDC for establishing a new ETP or any modification of the existing ETP.
9. MI shall provide a single point discharge for conveyance of Effluent to the Effluent Conveyance System.
10. MI shall provide a pumping station of suitable capacity at their own cost for pumping all effluent excluding storm water into the Effluent Conveyance System of KIDC at adequate space for Tankers, after obtaining approval for the design, scheme and the location of the pumping station from KIDC.

For Saitech Medicare Pvt. Ltd.


DIRECTOR



shall install "Electro-mechanical flow meter" of 'Rosemount' make or any equivalent make, which shall either be supplied by KIDC against payment or MI shall obtain the same as per the specifications given by KIDC in case of conveyance system through pipe line

12. MI shall house such flow meter in a separate secured shed and the meter shall be used for measurement of the flow quantity and for monitoring the quality of the effluent. MI shall ensure that the shed containing the flow meter should be locked and the flow meter is sealed and protected from tampering at all times
13. MI at all times, shall ensure proper functioning of flow meter including calibration at regular intervals, periodical cleaning of sensors and taking required preventive measures for maintenance, to the satisfaction of KIDC
14. In the event of the flow meter being found tampered, or not functioning properly MI shall attract penalty/termination as more particularly defined herein below in case of conveyance system through pipe line:-
 - i.) In the first instance of an event as specified herein above, MI shall pay treatment charges for 100% of the quantity of effluent, as stated by HPPCB in their consent letter.
 - ii.) In the second instance of an event as specified herein above, MI shall pay treatment charges for 150% as stated by HPPCB in their consent letter of the quantity
 - iii.) In case of third instance of such an event, MI's connection to the Effluent Conveyance System shall be disconnected forthwith and the matter shall be referred to Monitoring & Dispute Redressal Committee (herein after known as "Committee" for the sake of brevity) for consideration. Decision of the Committee shall be final and binding.
15. Any tampering of the conveyance system or with the discharge characteristics by MI shall attract penalty or termination as per the decision of the Committee. The Committee may at its discretion, restore the connection of the MI on the MI complying with its directions.
16. MI shall give unrestricted entry in its premises to the inspector nominated by KIDC who shall have access to entire plant area as also the records required for verification of the quantity and quality of effluent.
17. MI shall abide by the policy and decision/s of the Committee to ensure smooth operation.
18. The prescribed parameters for inlet effluents as notified by HPPCB vide No. PCB/CETP Kala Amb-982 consent branch 2020 dated 2-12-2021 shall be as follows:-

Sr. No	Parameters	Remarks
1	COD	1500 mg/l
2	BOD	500 mg/l
3	TSS	500 mg/l
4	O & G	30 mg/l
5	FDS	3000 mg/l
6	pH	6.9-9.0

For Saitech Medicare Pvt. Ltd.

[Signature]
Director



Declaration and Financial Statements:**Fee for Calculating the Effluent Treatment Charges**

MI shall pay the charges for treatment of the effluent, as levied by KIDC, calculated on the basis of the formula given herein below:

$$\text{Treatment Charges} = [0.02 * \text{BOD} + 0.03 * (\text{COD} - 2.5 * \text{BOD}) + 0.005 * \text{CSS} + 0.01 * (\text{TDS} - 3000)]$$

Rs /KL

Where,

BOD = BOD of sample, mgs/L

COD = COD of sample, mgs/L

CSS = Suspended solids of sample, mgs/L

TDS = TDS of sample, mgs/L

Any negative value in (COD-2.5*BOD) and/or (TDS-3000) shall be ignored.

2. MI shall pay at the minimum the fee for treatment calculated at 50% of the effluent quantity in as per Declaration Form or the actual flow whichever is higher, to be computed for fee and adjusted half yearly.
 3. MI shall deposit with KIDC, an amount equal to One month's fee computed as per the formula given in Para B herein above, taking into consideration the flow given in the "consent letter" of HPPCB and the effluent characteristics given in the declaration to be furnished by the Member Industry or as verified by KIDC. However in case of Industrial Units giving one MLD of more effluent the deposit shall be worked for 21 days fee computed as per the formula given in Para B herein above.
 4. MI shall pay the deposit amount within two months from the date of receipt of notice from the KIDC intimating the probable date of commissioning of the plant for commercial use. Failure on the part of MI to pay the deposit amount shall render it ineligible to obtain the connection to the Effluent Conveyance System for conveying their effluent to CETP
 5. MI shall make payment of the bills to KIDC for treatment of effluent, on monthly basis within a fortnight of receipt of bill. Any delayed payment shall attract interest @24% per annum. In the event of such default exceeding 30 days or more, from the date of receipt of the bill, the same would be referred to the Committee for necessary action. In event of the default continuing even after the intervention of the Committee, the Committee may recommend the statutory authorities to cancel the Consent to Operate given earlier to MI
- C. **Constitution of Monitoring and Dispute Redressal Committee**

The Committee shall consist of the following members.

- a. One Member Government of Himachal Pradesh
- b. Two Members from the KIDC.
- c. Two Members from the MI.

For Saltech Medicare Pvt. Ltd.

[Signature]
Director

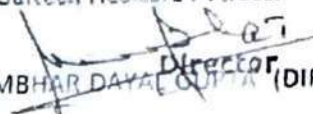


...REOF this agreement is being duly signed and executed by their duly authorized
and year written first above


... for and on behalf of
... Infrastructure Development Co.


Signed by for and on behalf of
(SAITECH MEDICARE PRIVATE LIMITED)

For Saitech Medicare Pvt. Ltd.


VISHWAMBHAR DAYAL GUPTA (DIRECTOR)

Witnessed By

1. 
Jitendra Singh, Haveli No-5
Ward No-12, Sadhaura, Distt
Lamunanganpur Hamirpur.

2.  Kishor
V.P.O, Sainwala, Distt-Siwan
M.P.-173030



Declaration form

to be furnished by the Member Industries (Applicant) as per clause A(3) of the agreement.

Sr. No	Parameters	Inlet Value		Remarks
		Value	Unit	
1	Total discharge		KLD	
2	COD		mgs/L	
3	BOD		mgs/L	
4	Total dissolved solids (TDS)		mgs/L	
5	Total Suspended Solids (TSS)		mgs/L	
6	pH			
7	Oil & Grease		mgs/L	
8	Sulphide		mgs/L	
9	Phosphate		mgs/L	
10	Lead		mgs/L	
11	FDS		mgs/L	

Seal and Sign of authorized authority of MI

For Saltech Medicare Pvt. Ltd.

[Signature]
Director





THIS AGREEMENT is entered at Nagarkot on this 11th day of the month of November 2006 _____

Between

M/s SHIVALIK SOLID WASTE MANAGEMENT LIMITED having its registered office at Village Majra Nalagarh (H.P.) a company registered under the Companies Act, 1956 and currently represented by its CEO Shri Ashok Sharma Age about 53 years residing at Panchkula (HR) hereinafter referred to as "SSWM/L", which expression shall where context so requires or admits of be deemed to include its successors or assignees) of on one part

and

M/s Sai Tac Pharmaceuticals Public Limited / Proprietor firm/Partnership firm / Private Limited company/public Ltd company registered under the N/A having its registered office/factory at TIRLOK PUR ROAD VILLKHERI KALA AMB H.P. and currently represented by Mr. Pankaj Dhillon/Partner/Authorized Signatory Director SIRMOUR PANKAJ Dhillon age about 38 year residing at SAI TAC PHARACEUTICALS TIRLOK PUR ROAD VILLAGE KHERI KALA AMB DISTT. SIRMOUR (H.P)

(Hereinafter referred to as MEMBER which expression shall where the context so requires or admits of be deemed to include its successors or assignee) of the other part

[Handwritten signature]

For Sai Tac Pharmaceuticals Ltd

[Handwritten signature]
Partner



AND WHEREAS, the foremost and the sole objective of SSWML is to prevent Environmental Pollution Hazards and to observe the existing laws on Environmental and Pollution Control

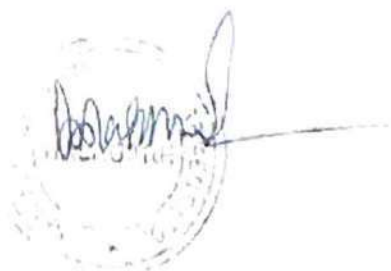
AND WHEREAS the MEMBER desires to send its hazardous solid (hereinafter referred to as 'SOLID WASTE') to the SSWML as per the norms of Himachal Pradesh Pollution Control Board (hereinafter referred to as "HPPCB") and the SSWML having requisite facilities on its behalf, agrees to receive the Solid Waste sent by the MEMBER on the terms and conditions stated hereunder, which have been mutually agreed to by and between SSWML and the MEMBER.

AND WHEREAS the parties hereto have decided to execute a DEED OF AGREEMENT

NOW THIS AGREEMENT WITNESSES and it is hereby, mutually agreed by and between the parties hereto as follows

1. DEFINITIONS AND INTERPRETATIONS

- 1.1 'TIME' shall be stated in 'Hours' and shall mean Indian Standard Time.
- 1.2 'DAY' means a period of Twelve (12) consecutive hours beginning at 08 00 hours and ending at 20 00 hours.
- 1.3 'WEEK' means a period of seven (7) consecutive days beginning from a day.
- 1.4 'MONTH' means a period beginning at 0800 hours on the first day of calendar month and ending at 0800 hours on the first day of succeeding calendar month.
- 1.5 'YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.
- 1.6 'FINANCIAL YEAR' means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February, beginning at 0800 hours from a day.
- 1.7 The headings of or titles to the clauses in this AGREEMENT shall not be deemed to be part thereof or be taken into consideration in the interpretation or construction thereof or of the AGREEMENT.
- 1.8 Words imparting the singular only also include the plural and vice versa, where the context so requires.
- 1.9 The present agreement is entered into by SSWML for collection and disposal of Hazardous waste of its members.





PERIOD OF AGREEMENT

- 2.1 This agreement shall come in force, effective from the date of signing of this agreement and shall remain effective till any amendment / change is made in this agreement.
- 3.1 Both the parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities
- I) On expiry of Authorisation granted to the Member and the same having not been renewed or the same having been not granted by HPPCB
 - II) On expiry of the present Agreement, where no fresh agreement is signed and executed between parties hereto as mentioned above.
 - III) On Authorisation to SSWML being cancelled, refused or not granted by HPPCB.
- 3.2 Both the parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventuality, it will be the sole responsibility of the Member to handle and treat its solid waste in accordance with the relevant provisions of law and that SSWML will not be responsible in any manner whatsoever in respect of the solid waste of the Members.

4. OBLIGATION OF THE MEMBERS:

- 4.1 While entering into the present Agreement with SSWML, MEMBER shall submit the categories of Solid Waste and its desire to dispose off the same and that the said categories of Solid Waste shall be as per those specified in the Schedule to Hazardous Waste (Management and Handling) Rules 1989. The Member shall also give true and correct information related to the description, amount, nature and toxicity of the said Solid Waste as and when called upon by SSWML or State or HPPCB as any Committee notified and the provisions of Law.
- 4.2 The MEMBER shall get the Authorisation from HPPCB permitting the Member to send its solid waste to SSWML for disposal and that it shall be the responsibility of the Member to get the same renewed from time to time, failing which SSWML reserves its right to repudiate the present Agreement.
- 4.3 The MEMBER declare that the MEMBER shall make all primary disposal arrangement at its premises for the removal of toxic like Hexavalent Chromium, Heavy Metals, Phenols, Cyanides or any other toxic material that may be notified by SSWML or HPPCB or any other Authorised prescribed under the relevant provisions of law in this behalf for the time being in force, before disposing its Solid Waste to SSWML.
- 4.4 The MEMBER shall make all the proper and adequate arrangements for keeping accurate records of production and shall keep accurate records of production of each of its products and Solid Waste generated thereof and send the compiled records to SSWML on the fifth (5) day of the succeeding MONTH, whereupon the SSWML shall send the same to HPPCB.



For Saitac Pharmaceuticals

Partner

3. MEMBER shall be required to maintain the record of Hazardous waste to be disposed off in SSWML site. The said records so maintained shall be open for inspection by SSWML or any officer of HPPCB or any authority of State (Ministry of Environment and Forests) or any officer appointed by them.
- 4.6. The MEMBER shall make adequate and necessary arrangements as approved by and to the satisfaction of the SSWML, HPPCB or other prescribed Authority under Law for collection and storage of its Solid Waste in its premises and shall give access to the Dumpers/Tractors of SSWML to its storage facility during day time.
- 4.7. For the facility of Members SSWML will be making an arrangement for lifting the Solid Waste, Still its discretion of the Member in case want to have his own arrangement with the Designated Trucks as per Guidelines of CPCB.
- 4.8. Before the Solid Waste is delivered at SSWML site, the Member shall ensure that the said Solid Waste is packed and transported in a manner suitable for transportation and that the Member should see that the said waste withstands physical and climatic conditions.
- 4.9 Till the time Waste accepted by SSWML as per the Norms specified, responsibility lies with the Member only.
- 4.10 During wet period of monsoon season, the Solid waste will not be accepted. The Member shall create the storage facility which would include licheate facility or any other facility as provided or approved under the provisions of law.
- 4.11 The MEMBER is obliged to store a minimum of four months of its generation of waste or its solid waste, whichever is higher.
- 4.13 Member will contact SSWML once the truck load of Waste is collected at his site for sending to SSWML for the disposal.
- 4.14 The MEMBER is obliged to maintain Disposal limits relating to heavy metals and toxic chemicals as may be intimated by the SSWML and as specified in this AGREEMENT.
- 4.15 The MEMBER is obliged to pay in advance the bills raised by SSWML in cheque (local account) or demand draft.
- 4.16 SSWML may by a notice served on the Member require him to provide such additional information as may be specified in the notice and the member shall send the information to SSWML within 15 days from the receipt of the said notice.



Shital Surt

For Sartac Pharmaceuticals

[Signature]
Partner

- 4.17 The MEMBER declares that the MEMBER alone shall be liable for any action initiated against the MEMBER under Hazardous Wastes (Management and Handling) Rules, 1989 or any other Pollution Laws or any other relevant provisions of Law for the time being in force, by HPPCB or any other Authority
- 4.18 The MEMBER shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules made there under as also with the conditions of present agreement and that any breach committed there under shall render the Member not eligible for disposing of Solid waste in SSWML
- 4.19 The member shall not become member of such other similar facility without prior written consent of SSWML. In case, the member is found to have availed membership of such other facility, SSWML has the right to terminate the membership without offering any reason whatsoever.

5. QUANTITY & QUALITY

- 5.1 The Solid Waste to be sent by the MEMBER to the SSWML shall be as per the categories specified in the schedule to Hazardous waste (Management and Handling) Rules, 1989 or as per any new amendment or rules under the above Act.

Only five categories of Solid Waste i.e. ETP Waste, Gypsum waste, Iron Waste, Incineration ash & Brine Waste will be received for disposal at site.

- 5.2 The MEMBER shall not send in any case any Solid Waste containing Hexavalent Chromium, heavy metals, phenols, cyanides or any other toxic materials in concentration as specified in the Clause 5.3 or that may be notified by SSWML from time to time.

- 5.3 The following listed wastes will not be accepted by SSWML

- i) Waste which is fluid, slurry, paste or acidic.
- ii) Waste which has an obnoxious odour.
- iii) Waste which reacts with moisture to produce considerable amount of heat or gases
- iv) Waste which is inflammable.
- v) Waste which contains shock sensitive substances.
- vi) Waste which contains volatile substances of significant toxicity.
- vii) Waste which contains more than 10 mg/kg chromate in the original sample
- viii) Waste which contains more than 10mg/Kg. of water soluble Arsenic in a 1/10 eluate.



For Sartac Pharmaceuticals

[Signature]
Partner

5.4 All toxic wastes from pesticide industries shall be incinerated before sending to SSWML site. The waste shall not contain any acidity. If it is violated knowingly or unknowingly, penalty will be charged and decisions of SSWML will be final.

5.5 M/s. SSWML may reject the Solid Waste in total, if the MEMBER's above mentioned Solid Waste is found not to be in accordance with the conditions mentioned in clause -5 of this AGREEMENT and the decision of SSWML in rejecting the Solid Waste of the member for non-compliance of the provisions of the present clause of this Agreement will be final and it will not be called in question and the MEMBER shall have to pay the extra amount which shall be charged by SSWML for expenditure incurred in analysing, transporting and returning of the rejected Solid waste.

6. TRANSPORTATION

6.1 Transport of Solid waste shall be in accordance with the provisions of Rules issued by the Central Government under Motor Vehicle Act, 1988 and other guidelines issued from time to time and/or subject to the provisions of law for the time being in force.

7. BILLING AND PAYMENT OF DISPOSAL CHARGES.

7.1 The sample of the Solid Waste will be drawn from the supply and will be got analysed from laboratory approved by M/s. SSWML and that the counter sample of the same will be sent to HPPCB, Shimla. The analysis charges for the same will be borne by the respective MEMBER only.

7.2 The MEMBER shall pay to SSWML the charges for disposing of its Solid Waste as may be notified by SSWML by cheque or Demand Draft in advance.

7.3 SSWML shall charge the MEMBER on the basis of weightment to be done at disposal site. If the Weigh bridge at disposal site is not working, it will be weighed at outside weigh Bridge approved by SSWML.

7.4 The MEMBER shall be bound by the analysis results/reports of SSWML for disposal charges and in case of any dispute can be refer to Reputed Test House agreed by SSWML.

8. DEFAULT

8.1 If the MEMBER fails and/or defaults in the discharge of any of his obligations under the present Agreement, the SSWML shall have discretion to (i) refuse to accept the Solid waste of the MEMBER for disposal without assigning any reason, (ii) notify to the HPPCB the name of the Member informing about such default

and that its Solid waste would not be taken for disposal by SSWML on account of such default, (iii) inform the Member that its Solid Waste would be deemed to



For Saitac Pharmaceuticals

Partner

cause pollution and that the Member be liable as polluter under the Pollution Laws, and/or

- 8.2 SSWML reserves its right to accept or refuse membership. In event of MEMBER committing any breach/violation of the conditions of the present Agreement or any provisions of Law/Act/Rules for the time being in force, SSWML reserves its right to suspend/cancel the membership for such period as it deems fit without giving any reasons or prior notice.
- 8.3 Where an offense under the Environment Protection Act has been committed by the Member or is attributable to any neglect on the part of the Member which shall include its Director, Manager, Secretary, Officer, Partner, etc. and if such Member is guilty of the offense or is liable to be prosecuted against and punished against and punished accordingly no suit, prosecution or legal proceeding(s) shall lie against SSWML for the offense committed by its Member.
- 8.4 SSWML reserves its right to issue a show cause notice to the Member if it is of the opinion that the Member has contravened the provisions of law/conditions of the present Agreement, requiring the Member to remedy the contravention or as the cause may be, within a specific period of time. The said notice served shall specify the measures to be taken by the Member in remedying the said contravention.
- 8.5 SSWML shall inform the Himachal Pollution Control Board/HPIDC of the suspension of any MEMBER.
- 8.6 The suspension/termination shall be revoked only at sole discretion of SSWML after it is satisfied that its conditions have been met.

9. TRANSFER OF RIGHTS

- 9.1 SSWML may at any time transfer or assign its rights and obligations under the AGREEMENT to any other company or business concern by giving notice in writing to the MEMBER. Upon such transfer or assignment, only the transferee or assignee shall be liable for the obligations herein contained.

10. INDEMNITIES :

- 10.1 The MEMBER shall be deemed to be in exclusive possession and control of the said Solid Waste and shall be fully liable and responsible for its arrangements, appurtenances and properties till the time it reaches SSWML. Accordingly the MEMBER hereby covenants and agrees to fully protect, indemnify and hold the SSWML, its employees, agents & successors and assignees harmless against any and all claims, demands, actions, suits, proceedings and judgments and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against the SSWML, whether by the MEMBER its employees, agents or successors and assignees or by third parties on account of damages or injury to property or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the MEMBER.



For Saitac Pharmaceuticals

Partner

11 FORCE MAJEURE

11.1 In case of any force majeure, SSWML shall not be saddled with any liability - contingent or otherwise but in that case, it shall be the sole liability of the MEMBER.

11.2 Both the parties hereto agree that due to change in any laws related to pollution or due to any directive of any Court or Authority, if SSWML is to incur any additional financial burden consequent upon any alteration and/or modification in the site or because of any other reason, then, in that case the MEMBER shall be liable to contribute for the same proportionate to its disposal of Solid waste quantity in SSWML site.

11.3 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HPPCB or any other Authority stopping the functioning of the Site or otherwise whereby SSWML becomes unable to accept the Solid Waste of the MEMBER, SSWML shall not be responsible or made responsible and/or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the MEMBER to get the needful done in respect of disposal of its Solid Waste.

12 PREVIOUS CORRESPONDENCE

12.1 All discussions and meetings held and correspondence exchanged between SSWML and the MEMBER in respect of the AGREEMENT and any decisions arrived at therein in the past and before the coming into force of the present AGREEMENT are herein superseded by the present AGREEMENT and no reference of such discussions or meetings or past correspondence shall be entertained by either SSWML or the MEMBER for interpreting the present AGREEMENT or otherwise.

13 LAWS GOVERNING THE AGREEMENT

13.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

14 AMENDMENTS

14.1 SSWML may at any point of time make suitable changes in the present Agreement after serving a notice to the MEMBER.

15. TERMINATION OF AGREEMENT

15.1 M/s. SSWML has the unrestricted right to terminate this AGREEMENT and deduct its all pending claims from the MEMBER.

15.2 This AGREEMENT can be terminated by either party after giving a written notice of at least 90 days to the other party. If the cancellation is requested by the MEMBER,



For Saitac Pharmaceuticals

Partner

16 JURISDICTION

16.1 The present Agreement, M/s. SSWML and the MEMBER mutually agree that the Civil Court at Nalagarh only shall have jurisdiction for all the disputes/differences arising out of this agreement.

17. The address of the parties hereto unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows :

ADDRESSES OF PARTIES :

**M/S.SHIVALIK SOLID WASTE MANAGEMENT LTD.
VILLAGE MAJRA
NALAGARH (H.P.)**

THE MEMBER:

IN WITNESS WHERE OF the parties hereto acting through their properly constituted representatives have set their hands to cause this AGREEMENT signed and executed in their respective names and on their behalf.

For and on behalf of the

For & on behalf of the
MEMBER

SHIVALIK SOLID WASTE
MANAGEMENT LTD.

For Sairac Pharmaceuticals



[Signature]
Name: Shri Ashok Sharma
Designation: CEO
Address: SCO NO.20-21 Kalka
SHIMLA HIGHWAY NEAR
DOLPHIN HOTEL, BALTAJ
ZIRAKPUR (PUNJAB)

[Signature]
Partner
Name :
Designation :
Address :

Witness

Witness

1. *[Signature]*
Name: Rajeev Thakur
Address: Near Dolphin Hotel
Baltan Z.P. Punjab

1. *[Signature]*
Name: Rajeev Duse
Address: Hironi Road
341/5 LADWA (Kial)

2. *[Signature]*
Name: Rajesh Chahal
Address: F-20, 21
Baltan Z.P.

2. *[Signature]*
Name: S. K. Panda
Address: % Rajeev Thakur
Ranital Main gate
Nahan
Dist - Sirmour
H.P.





HPSPCB



TC-11797

H.P.STATE POLLUTION CONTROL BOARD
HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/12297685/W-12235	Date:30/04/2024
---	------------------------

1. Name of the Unit : **Sai Tech Medicare Pvt Ltd**
 2. Address : **-- Village Kheri Tirlokpur Road Kala Amb---Kheri, Nahan Distt. Sirmaur, (H.P.)173030**
 3. Nature of sample : **Grab**
 4. Type of sample : **Legal Sample**
 5. Sample collected by : **Naveen Rajpoot, JEE**
 6. Quantity of sample received : **2 litre + 500 mL**
 7. Date & time of collection & In warding : **10/04/2024, 11:40**
 8. Receiving Date : **12/04/2024**
 9. Sampling Point : **Final outlet of ETP**
 10. Period Of Analysis : **12/04/2024 to 30/04/2024**

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	BOD	290.0	mg/L	IS 3025 (Part 44)	30	Not-In Permissible Limit
2	Lead	0.21	mg/L	APHA 23rd Edition 3111 B	0.10	Not-In Permissible Limit
3	Oil and Grease	BDL	mg/L	APHA 23rd Edition 5520 B	10	--
4	Sulphide	1.4	mg/L	APHA 23rd Edition 4500-S2- F	2	Within Permissible Limit
5	pH	7.23		APHA 23rd Edition 4500-H+	6.0-8.5	Within Permissible Limit
6	TSS	54.0	mg/L	APHA 23rd Edition 2540 D	100	Within Permissible Limit

2467

7	COD	904.0	mg/L	IS 3025 (Part 58)	250	Not-In Permissible Limit
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Dr Kuldeep Negi
SO
Technical Manager
(Reviewed/Authorized
Signatory)

Dr Hitender Kumar
Sharma
SSO
Quality Manager
(Authorized Signatory)

Note:

1. NABL Symbol is used in accordance with NABL policy formed with reference to NABL 133.
2. The results refer only to the tested samples, as received and applicable parameters.
3. Sample will be destroyed after 10 days from the date of issue of text report unless otherwise specified.
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HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMAUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/12297691/W-12236	Date:30/04/2024
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1. Name of the Unit : **Sai Tech Medicare Pvt Ltd**
 2. Address : **-- Village Kheri Tirlokpur Road Kala Amb---Kheri, Nahan Distt. Sirmaur, (H.P.)173030**
 3. Nature of sample : **Grab**
 4. Type of sample : **Legal Sample**
 5. Sample collected by : **Naveen Rajpoot, JEE**
 6. Quantity of sample received : **2 litre**
 7. Date & time of collection & In warding : **10/04/2024, 12:00**
 8. Receiving Date : **12/04/2024**
 9. Sampling Point : **Final outlet of STP**
 10. Period Of Analysis : **12/04/2024 to 30/04/2024**

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	BOD	5.50	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit
2	pH	8.08		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
3	TSS	14.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit
4	COD	40.0	mg/L	IS 3025 (Part 58)	250	Within Permissible Limit



Dr Kuldeep Negi

Dr Hitender Kumar

**SO
Technical Manager
(Reviewed/Authorized
Signatory)**

**Sharma
SSO
Quality Manager
(Authorized Signatory)**

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H.P.STATE POLLUTION CONTROL BOARD
HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMAUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/12716449/W-12829	Date:25/06/2024
---	------------------------

1. Name of the Unit : **Sai Tech Medicare Pvt Ltd**
 2. Address : **-- Village Kheri Tirlokpur Road Kala Amb---Kheri, Nahan Distt. Sirmaur, (H.P.)173030**
 3. Nature of sample : **Grab**
 4. Type of sample : **Legal Sample**
 5. Sample collected by : **Naveen Rajpoot, JEE**
 6. Quantity of sample received : **2 l**
 7. Date & time of collection & In warding : **04/06/2024, 14:30**
 8. Receiving Date : **05/06/2024**
 9. Sampling Point : **Final outlet of ETP**
 10. Period Of Analysis : **05/06/2024 to 25/06/2024**

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	pH	7.40		APHA 23rd Edition 4500-H+	NA	NA
2	TSS	141.0	mg/L	APHA 23rd Edition 2540 D	NA	NA
3	Sulphide	2.8	mg/L	APHA 23rd Edition 4500-S2- F	NA	NA
4	BOD	205.0	mg/L	IS 3025 (Part 44)	NA	NA
5	Total Phosphate	2.24	mg/L	APHA 23rd Edition 4500-P C	NA	NA
6	Lead	BDL (DL-0.05)	mg/L	APHA 23rd Edition 3111 B	NA	NA

2471

7	COD	616.0	mg/L	IS 3025 (Part 58)	NA	NA
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Dr Kuldeep Negi
SO
Technical Manager
(Reviewed/Authorized
Signatory)

Dr Hitender Kumar
Sharma
SSO
Quality Manager
(Authorized Signatory)

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HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMAUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/12716459/W-12830	Date:25/06/2024
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1. Name of the Unit : **Sai Tech Medicare Pvt Ltd**
 2. Address : **-- Village Kheri Tirlokpur Road Kala Amb---Kheri, Nahan Distt. Sirmaur, (H.P.)173030**
 3. Nature of sample : **Grab**
 4. Type of sample : **Legal Sample**
 5. Sample collected by : **Naveen Rajpoot, JEE**
 6. Quantity of sample received : **2 l**
 7. Date & time of collection & In warding : **04/06/2024, 14:40**
 8. Receiving Date : **05/06/2024**
 9. Sampling Point : **Final outlet of STP**
 10. Period Of Analysis : **05/06/2024 to 25/06/2024**

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	pH	7.89		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
2	TSS	5.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit
3	COD	20.0	mg/L	IS 3025 (Part 58)	250	Within Permissible Limit
4	BOD	2.80	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit



Dr Kuldeep Negi

Dr Hitender Kumar

**SO
Technical Manager
(Reviewed/Authorized
Signatory)**

**Sharma
SSO
Quality Manager
(Authorized Signatory)**

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HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/11522942/W-11245	Date:17/02/2024
---	------------------------

1. Name of the Unit : **Sai Tech Medicare Pvt Ltd**
 2. Address : **-- Village Kheri Tirlokpur Road Kala Amb---Kheri, Nahan Distt. Sirmaur, (H.P.)173030**
 3. Nature of sample : **Grab**
 4. Type of sample : **Legal Sample**
 5. Sample collected by : **Naveen Banyal , JEE**
 6. Quantity of sample received : **2 litre + 500 mL**
 7. Date & time of collection & In warding : **19/01/2024, 16:00**
 8. Receiving Date : **20/01/2024**
 9. Sampling Point : **Final Outlet of ETP**
 10. Period Of Analysis : **20/01/2024 to 17/02/2024**

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	Oil and Grease	2.4	mg/L	APHA 23rd Edition 5520 B	10	Within Permissible Limit
2	BOD	1725.00	mg/L	IS 3025 (Part 44)	30	Not-In Permissible Limit
3	Sulphide	2.4	mg/L	APHA 23rd Edition 4500-S2- F	2	Not-In Permissible Limit
4	Total Phosphate	22.10	mg/L	APHA 23rd Edition 4500-P C	5	Not-In Permissible Limit
5	Total Chromium	0.00	mg/L	APHA 23rd Edition 3111 B	NA	NA
6	Lead	0.35	mg/L	APHA 23rd Edition 3111 B	0.10	Not-In Permissible Limit

2475

7	pH	6.64		APHA 23rd Edition 4500-H+	6.0-8.5	Within Permissible Limit
8	TSS	177.0	mg/L	APHA 23rd Edition 2540 D	100	Not-In Permissible Limit
9	COD	3260.0	mg/L	IS 3025 (Part 58)	250	Not-In Permissible Limit



Dr Kuldeep Negi
SO
Technical Manager
(Reviewed/Authorized
Signatory)

Dr Hitender Kumar
Sharma
SSO
Quality Manager
(Authorized Signatory)

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H.P.STATE POLLUTION CONTROL BOARD
HP STATE POLLUTION CONTROL BOARD, REGIONAL LABORATORY
 HIMUDA COLONY, SHUBHKHERA, PAONTA SAHIB, DISTT. SIRMOUR, HP-173025

TEST REPORT

Test Report No: RL/NABL/11522954/W-11246	Date:17/02/2024
---	------------------------

1. Name of the Unit : Sai Tech Medicare Pvt Ltd
 2. Address : -- Village Kheri Tirlokpur Road Kala Amb---Kheri,
 Nahan Distt. Sirmaur, (H.P.)173030
 3. Nature of sample : Grab
 4. Type of sample : Legal Sample
 5. Sample collected by : Naveen Banyal , JEE
 6. Quantity of sample received : 2 litre
 7. Date & time of collection & In warding : 19/01/2024, 16:10
 8. Receiving Date : 20/01/2024
 9. Sampling Point : Outlet of secondary clarifier of STP (tertiary treatment
 non-operational)
 10. Period Of Analysis : 20/01/2024 to 17/02/2024

SAMPLING PARAMETERS

Sr. No.	Parameter Name	Results	Units	Test Method	Specification/Standard Limits	Conformity
1	BOD	23.00	mg/L	IS 3025 (Part 44)	30	Within Permissible Limit
2	pH	8.08		APHA 23rd Edition 4500-H+	6.5-9.0	Within Permissible Limit
3	TSS	33.0	mg/L	APHA 23rd Edition 2540 D	99	Within Permissible Limit



Dr Kuldeep Negi
SO

Dr Hitender Kumar
Sharma

2477

**Technical Manager
(Reviewed/Authorized
Signatory)**

**SSO
Quality Manager
(Authorized Signatory)**

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195
C.E.T.P KALA-AMB
 Dated 23/04/24
 Name of Industry... Saikech Medicare Pvt.Ltd.
 Vehicle No... HP-1476-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:20 To 16:45	8500 672	

SATECH MEDICARE (P) LTD.
 Vill: Khori Tikox Pur Road
 Cap- Amb Distt Surmaur (H.P.)

Signature of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

1209
C.E.T.P KALA-AMB
 Dated 06/04/24
 Name of Industry... Saikech Medicare Pvt.Ltd.
 Vehicle No... HP-1476-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	17:30 To 17:45	8500 672	

SATECH MEDICARE (P) LTD.
 Vill: Khori Tikox Pur Road
 Cap- Amb Distt Surmaur (H.P.)

Signature of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

2831
C.E.T.P KALA-AMB
 Dated 27/07/23
 Name of Industry... Saikech Medicare Pvt.Ltd.
 Vehicle No... HP-1476-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:20 To 10:35	4900 472	

SATECH MEDICARE (P) LTD.
 Vill: Khori Tikox Pur Road
 Cap- Amb Distt Surmaur (H.P.)

Signature of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

KALA-AMB
MOSRG
 Sign of Receiver
 Kala-Amb Infrastructure Development

195
C.E.T.P KALA-AMB
 Dated 06/04/24
 Name of Industry... Saikech Medicare Pvt.Ltd.
 Vehicle No... HP-1476-50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:20 To 16:45	8500 672	

SATECH MEDICARE (P) LTD.
 Vill: Khori Tikox Pur Road
 Cap- Amb Distt Surmaur (H.P.)

Signature of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

9896209986

Transporter Slip
C.E.T.P KALA-AMB
 Dated 19/04/24

No. 1254
 Name of Industry: Sai Teekh Medicare Pvt Ltd
 Vehicle No. AF 0265

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:40 TO 12:00	3500 LTR	

SATECH MEDICARE (P) LTD.
 Vill. Khett Thak Pur Road
 Kala-Amb Distt. Shimoga H.P.

Sign of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

Transporter Slip
C.E.T.P KALA-AMB
 Dated 13/05/24

No. 1443
 Name of Industry: Sai Teekh Medicare Pvt Ltd
 Vehicle No. H.P.C. 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	10:30 TO 11:30	3000 LTR	

SATECH MEDICARE (P) LTD.
 Vill. Khett Thak Pur Road
 Kala-Amb Distt. Shimoga H.P.

Sign of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

Transporter Slip
C.E.T.P KALA-AMB
 Dated 16/04/24

No. 1161
 Name of Industry: Sai Teekh Medicare Pvt Ltd
 Vehicle No. H.P. 147650

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:25 TO 16:45	3500 LTR	

SATECH MEDICARE (P) LTD.
 Vill. Khett Thak Pur Road
 Kala-Amb Distt. Shimoga H.P.

Sign of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

Transporter Slip
C.E.T.P KALA-AMB
 Dated 14/05/24

No. 1419
 Name of Industry: Sai Teekh Medicare Pvt Ltd
 Vehicle No. Mahanagara SF-285

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:10 TO 15:25	4000 LTR	

SATECH MEDICARE (P) LTD.
 Vill. Khett Thak Pur Road
 Kala-Amb Distt. Shimoga H.P.

Sign of Dispatcher: [Signature]
 Sign of Receiver: [Signature]

Transporter Slip
C.E.T.P KALA-AMB
 No. 1474 Dated 18/05/24
 Name of Industry: Sai Tech. Medicares Pvt Ltd
 Vehicle No.: HP 14TC 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	13:30 70 13:40	4000 LTR	

SAITECH MEDICARE (P) LTD
 VII: Kheri Tikol Pur Road
 (SAB - Amb Distt. Sambar (H))

Rishabh Singh
 Sign of Dispatcher

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 1425 Dated 07/05/24
 Name of Industry: Sai Tech Medicares Pvt Ltd.
 Vehicle No.: AF 250

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:05 70 15:30	3500 LTR	

SAITECH MEDICARE (P) LTD
 VII: Kheri Tikol Pur Road
 (SAB - Amb Distt. Sambar (H))

Rishabh Singh
 Sign of Dispatcher

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 1455 Dated 14/05/24
 Name of Industry: Sai Tech Medicares Pvt Ltd
 Vehicle No.: HP 14TC 50

Particulars	Time	Qty.	Transport Charges in R
Effluent Water for Treatment	19:50 20:00 20:00 Lat	4000	

SAITECH MEDICARE (P) LTD
 VII: Kheri Tikol Pur Road
 (SAB - Amb Distt. Sambar O.P.)

Rishabh Singh
 Sign of Dispatcher

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 552 Dated 20/05/24
 Name of Industry: Sai Tech Medicares Pvt Ltd.
 Vehicle No.: HP 14TC 50

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	2:05 2:35 2:35	4000	

SAITECH MEDICARE (P) LTD
 VII: Kheri Tikol Pur Road
 (SAB - Amb Distt. Sambar (H))

Rishabh Singh
 Sign of Dispatcher

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB
 No. 1789 Dated 22/05/24
 Name of Industry: Sai Tech. Mech. Care Pvt. Ltd.
 Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:15 TO 16:25	4000 LTR	

SATECH MEDICARE (P) LTD
 VIII: Khair Tikka Pur Road
 Gasa - Amb Distt. Sambar (H.P.)

Sign of Dispatcher: *[Signature]*
 Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB
 No. 1491 Dated 25/05/24
 Name of Industry: Sai Tech Mech. Care Pvt. Ltd.
 Vehicle No. HR-04H-9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	12:25 TO 12:40	4000 LTR	

SATECH MEDICARE (P) LTD
 VIII: Khair Tikka Pur Road
 Gasa - Amb Distt. Sambar (H.P.)

Sign of Dispatcher: *[Signature]*
 Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB
 No. 1781 Dated 21/5/24
 Name of Industry: Sai Tech. Mech. Care Pvt. Ltd.
 Vehicle No. HR-04E-8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	14:20 TO 14:35	4000 LTR	

SATECH MEDICARE (P) LTD
 VIII: Khair Tikka Pur Road
 Gasa - Amb Distt. Sambar (H.P.)

Sign of Dispatcher: *[Signature]*
 Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB
 No. 1669 Dated 24/05/24
 Name of Industry: Sai Tech Mech. Care Pvt. Ltd.
 Vehicle No. HR-04H-9464

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	16:25 TO 16:35	4000 LTR	

SATECH MEDICARE (P) LTD
 VIII: Khair Tikka Pur Road
 Gasa - Amb Distt. Sambar (H.P.)

Sign of Dispatcher: *[Signature]*
 Sign of Receiver: *[Signature]*

Transporter Slip
C.E.T.P KALA-AMB
 No. **1672** Dated **28/05/24**
 Name of Industry... **Saitech Medicare Pvt. Ltd.**
 Vehicle No. **HR-147C-50** / **HR-147C-50** Transport Charges in Rs.
 Particulars Time Qty. Transport Charges in Rs.
 Effluent Water for Treatment
 13:40 TO 14:05
 4000 LTR
SATECH MEDICARE (P) LTD.
VII: Khari Tikri, Puri Road
200-Amb Distt. Samsat (H.P.)
 Sign of Dispatcher **P. Bhabha** Sign of Receiver **M. M. V.**

Transporter Slip
C.E.T.P KALA-AMB
 No. **1840** Dated **30/05/24**
 Name of Industry... **Saitech Medicare Pvt. Ltd.**
 Vehicle No. **HR-04E-8289** Transport Charges in Rs.
 Particulars Time Qty. Transport Charges in Rs.
 Effluent Water for Treatment
 15:10 TO 15:30
 4000 LTR
SATECH MEDICARE (P) LTD.
VII: Khari Tikri, Puri Road
200-Amb Distt. Samsat (H.P.)
 Sign of Dispatcher **P. Bhabha** Sign of Receiver **M. M. V.**

Transporter Slip
C.E.T.P KALA-AMB
 No. **1983** Dated **31/05/24**
 Name of Industry... **Saitech Medicare Pvt. Ltd.**
 Vehicle No. **HR-04E-8289** Transport Charges in Rs.
 Particulars Time Qty. Transport Charges in Rs.
 Effluent Water for Treatment
 11:50 TO 12:05
 4000 LTR
SATECH MEDICARE (P) LTD.
VII: Khari Tikri, Puri Road
200-Amb Distt. Samsat (H.P.)
MAIDC
 Sign of Dispatcher **P. Bhabha** Sign of Receiver **M. M. V.**

Transporter Slip
C.E.T.P KALA-AMB
 No. **1858** Dated **04/06/24**
 Name of Industry... **Saitech Medicare Pvt. Ltd.**
 Vehicle No. **HR-04E-8289** Transport Charges in Rs.
 Particulars Time Qty. Transport Charges in Rs.
 Effluent Water for Treatment
 15:05 TO 15:15
 4000 LTR
SATECH MEDICARE (P) LTD.
VII: Khari Tikri, Puri Road
200-Amb Distt. Samsat (H.P.)
 Sign of Dispatcher **P. Bhabha** Sign of Receiver **M. M. V.**

Waste Water Treatment

Transporter Slip
C.E.T.P KALA-AMB
 No. **2129** Dated **15/06/24**
 Name of Industry... **Saitech Medicare Pvt Ltd**
 Vehicle No. **HR-04-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	15:30 TO 16:00	4000 LTR	

Saitech Medicare (P) Ltd
 Vill: Khandi Pur Road
 Dist: Shimour (H.P.)

[Signature]
 Sign of Dispatcher

[Signature]
 Sign of Receiver

Waste Water Treatment

Transporter Slip
C.E.T.P KALA-AMB
 No. **2852** Dated **17/07/24**
 Name of Industry... **Saitech Medicare Pvt Ltd**
 Vehicle No. **HR-04-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	18:30 TO 19:15	4000 LTR	

Saitech Medicare (P) Ltd
 Vill: Khandi Pur Road
 Dist: Shimour (H.P.)

[Signature]
 Sign of Dispatcher

[Signature]
 Sign of Receiver

KALAMBC
 Infrastructure Development Company

Waste Water Treatment

Transporter Slip
C.E.T.P KALA-AMB
 No. **2151** Dated **19/06/24**
 Name of Industry... **Saitech Medicare Pvt Ltd**
 Vehicle No. **HR-04-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	16:20 TO 17:00	4000 LTR	

Saitech Medicare (P) Ltd
 Vill: Khandi Pur Road
 Dist: Shimour (H.P.)

[Signature]
 Sign of Dispatcher

[Signature]
 Sign of Receiver

Waste Water Treatment

Transporter Slip
C.E.T.P KALA-AMB
 No. **2165** Dated **21/6/24**
 Name of Industry... **Saitech Medicare**
 Vehicle No. **HR-04-8289**

Particulars	Time	Qty	Transport Charges in Rs.
Effluent Water for Treatment	4:50 TO 5:15	4000 LTR	

Saitech Medicare (P) Ltd
 Vill: Khandi Pur Road
 Dist: Shimour (H.P.)

[Signature]
 Sign of Dispatcher

[Signature]
 Sign of Receiver

1-01

Transporter Slip
C.E.T.P KALA-AMB

No. **2422** Dated 29/06/24

Name of Industry... Saitech MediCare Pvt Ltd
Vehicle No. HR 04 E 8189

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	15:30	4000	
	TO 15:40	672	

SAITECH MEDICARE (P) LTD
KALAMBIKARI TRUNK ROAD
KALAMBIKARI, EAST, SAITECH, H

Sign of Dispatcher *[Signature]* Sign of Receiver

(ETP)

Transporter Slip
C.E.T.P KALA-AMB

No. **2447** Dated _____

Name of Industry... Saitech MediCare Pvt Ltd
Vehicle No. HR 04 E 8189

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	14:00	4000	
	TO 14:10	672	

SAITECH MEDICARE (P) LTD
KALAMBIKARI TRUNK ROAD
KALAMBIKARI, EAST, SAITECH, H

Sign of Dispatcher *[Signature]* Sign of Receiver

Sign of Receiver

Transporter Slip
C.E.T.P KALA-AMB

No. **2403** Dated 27/06/24

Name of Industry... Saitech MediCare Pvt Ltd
Vehicle No. HR 04 E 8289

Particulars	Time	Qty.	Transport Charges in Rs.
Effluent Water for Treatment	11:10	4000	
	TO 11:25	672	

SAITECH MEDICARE (P) LTD
KALAMBIKARI TRUNK ROAD
KALAMBIKARI, EAST, SAITECH, H

Sign of Dispatcher *[Signature]* Sign of Receiver

EcoStar

2485



258



2487



260

2488





H
TD.
(H.P.)

7490





2492



265

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Equipment ID No.- 5M-ER-V1.19

SAITECH MEDICARE PRIVATE LIMITED
Triokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETp



Date	Start Time	Energy Reading (kWh)		pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By
		Start	Stop		Total consump.	Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP			
03/02/24	9:15am	25594	25627	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
08/02/24	9:10am	25607	25618	7.4	300gm	250gm	150gm	1kgm	1kg	1kgm	5:50pm	Rishabh	
09/02/24	9:10am	25618	25627	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:45pm	Rishabh	
10/02/24	9:15am	25627	25636	7.5	300gm	250gm	150gm	1kg	1kg	1kgm	5:40pm	Rishabh	
21/02/24	9:15am	25636	25648	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:45pm	Rishabh	
13/02/24	9:10am	25648	25654	7.4	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
14/02/24	9:15am	25654	25666	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:45pm	Rishabh	

Date: 12/02/24 Quantity Kg: 8.00 kgm

Collected By: Rishabh

Checked By: [Signature]

15/02/24	9:15	25666	25677	7.4	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
16/02/24	9:10am	25677	25690	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:45pm	Rishabh	
17/02/24	9:10am	25690	25700	7.2	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
19/02/24	9:10am	25700	25713	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
20/02/24	9:10am	25713	25724	7.4	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
21/02/24	9:10am	25724	25736	7.6	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	
22/02/24	9:10am	25736	25749	7.5	300gm	250gm	150gm	1kgm	1kg	1kgm	5:40pm	Rishabh	

Date: 18/02/24 Quantity Kg: 7.5 kgm

Collected By: Rishabh

Checked By: [Signature]

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SAITECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No.- SX1-ER-UT. 19

Date	Start Time	Energy Reading (KWH)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By	
		Start	Stop			Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jagery				
23/02/24	9:10am	25749	25765	16	7.5	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
24/02/24	9:15am	25765	25773	08	7.6	300gm	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
26/02/24	9:10am	25773	25788	15	7.4	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
09/02/24	9:10am	25788	25801	13	7.6	300g	250g	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
28/02/24	9:10am	25801	25813	12	7.5	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
29/02/24	9:10am	25813	25825	12	7.6	300g	250g	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
01/03/24	9:15am	25825	25835	10	7.4	300g	250g	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
Sludge Collection Record:															
Date:	25/02/24	Quantity Kg:	9:50kg	Collected By:	Rishabh	Checked By:	Vishnu								
02/02/24	9:10am	25835	25846	11	7.5	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
04/02/24	9:15am	25846	25852	06	7.6	300g	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
05/02/24	9:15am	25852	25858	06	7.2	300g	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
06/02/24	9:20am	25858	25864	06	7.6	000g	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
07/02/24	9:25am	25864	25874	10	7.5	300g	250gm	150gm	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
08/02/24	9:45am	25874	25881	07	7.6	300g	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
09/02/24	10am	25881	25888	08	7.2	300g	250g	150g	1kg	1kg	1kg	1kg	S:Ush	Rishabh	
Sludge Collection Record:															
Date:	02/03/24	Quantity Kg:	8.5kg	Collected By:	Rishabh	Checked By:	Vishnu								

(Format No. SMP-EN025-F01-00)

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SAITECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No.- SN9, ER, UT.-19

Date	Start Time	Energy Reading (kWh)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opt. Sign	Ched. By
		Start	Stop			Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jaggery			
11/03/24	9:10Am	25888	25890	02	7.4	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
12/03/24	9:15Am	25896	25903	13	7.6	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
13/03/24	9:20Am	25903	25910	07	7.2	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
14/03/24	9:15Am	25910	25918	08	7.6	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
15/03/24	9:10Am	25918	25928	10	7.5	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
16/03/24	9:15Am	25928	25933	04	7.2	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
17/03/24	9:10Am	25933	25940	07	7.6	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek

Date: 09/03/24 Quantity Kg: 8.0015kg Collected By: Abhishek Checked By: Abhishek

Date	Start Time	Energy Reading (kWh)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opt. Sign	Ched. By
		Start	Stop			Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jaggery			
19/03/24	9:20Am	25940	25949	09	7.8	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
20/03/24	9:11Am	25949	25958	09	7.4	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
21/03/24	9:10Am	25958	25970	12	7.6	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
22/03/24	9:10Am	25970	25980	10	7.2	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
23/03/24	9:11Am	25980	25989	09	7.4	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
24/03/24	9:10Am	25989	25999	10	7.6	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek
25/03/24	9:11Am	25999	26012	13	7.5	300gm	250gm	150gm	1kg	1kg	1kg	1kg	S:U.S.P.	Abhishek

Date: 13/03/24 Quantity Kg: 8.5kg Collected By: Abhishek Checked By: Abhishek

(Format No. SMPPL-EN025-F01-00)

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SAITECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No.- **SM-ER-01.19**

Date	Start Time	Energy Reading (KWH)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By	
		Start	Stop			Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jaggery				
28/04/24	9:15am	26013	26022	09	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
29/04/24	9:11am	26023	26037	14	6.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
30/04/24	9:20am	26037	26050	13	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:40PM	Rishabh	
01/05/24	9:15am	26050	26062	12	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
02/05/24	9:15am	26062	26074	12	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:40PM	Rishabh	
03/05/24	9:10am	26074	26086	12	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
04/05/24	9:10am	26086	26100	14		300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:40PM	Rishabh	
Sludge Collection Record:															
Date: 28/05/24	Quantity Kg: 8.51kgm	Collected By: Rishabh	Checked By: K. Kumar												
05/04/24	9:15am	26100	26116	16	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
06/04/24	9:10am	26116	26121	05	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
07/04/24	9:12am	26121	26132	11	7.0	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
08/04/24	9:30am	26132	26144	12	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
09/04/24	9:15am	26144	26152	08	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
10/04/24	9:15am	26152	26165	13	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
11/04/24	9:15am	26165	26178	13	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	1kgm	5:45PM	Rishabh	
Sludge Collection Record:															
Date: 01/04/24	Quantity Kg: 8.00kgm	Collected By: Rishabh	Checked By: K. Kumar												

(Format No. SMP-EN025-F01-00)

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Equipment ID No.- SK-ER-VT.19

SATECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Date	Start Time	Energy Reading (KWH)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By	
		Start	Stop			Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jaggery				
13/04/24	9:15AM	26178	26188	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:15PM	Rishabh		
15/04/24	9:10AM	26188	26203	15	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	R		
16/04/24	9:10AM	26203	26213	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	Unaid		
17/04/24	9:15AM	26213	26220	07	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	Unaid		
18/04/24	9:10AM	26220	26227	07	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	Unaid		
19/04/24	9:10AM	26227	26239	07	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	Unaid		
20/04/24	9:15AM	26239	26244	10	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:16PM	Rishabh		
Sludge Collection Record:															
Date: 10/04/24	Quantity Kg: 8.5 Kgms	Collected By: Rishabh	Checked By: <i>[Signature]</i>												
22/04/24	9:15AM	26244	26254	10	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:15PM	Rishabh		
23/04/24	9:10AM	26254	26263	09	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:13PM	Rishabh		
24/04/24	9:15AM	26263	26273	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:50PM	Rishabh		
25/04/24	9:10AM	26273	26282	09	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:13PM	Rishabh		
26/04/24	9:10AM	26282	26292	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:13PM	Rishabh		
27/04/24	9:15AM	26292	26301	09	7.4	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:15PM	Rishabh		
29/04/24	9:10AM	26301	26311	10	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:14PM	Rishabh		
Sludge Collection Record:															
Date: 17/04/24	Quantity Kg: 8.00 Kgms	Collected By: Rishabh	Checked By: <i>[Signature]</i>												

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SAITECH MEDICARE PRIVATE LIMITED
 Triokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No.- SM-ETR-UT-19

Date	Start Time	Energy Reading (kWh)		pH	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By
		Start	Stop		Total consump.	Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP			
02/05/24	9:10 AM	26325	26334	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
01/05/24	9:15 AM	26325	26334	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
02/05/24	9:10 AM	26334	26346	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
02/05/24	9:15 AM	26346	26355	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
04/05/24	9:00 AM	26355	26361	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
06/05/24	9:10 AM	26361	26372	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
07/05/24	9:15 AM	26372	26384	7.4	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
Sludge Collection Record:													
Date: 24/05/24	Quantity Kg: 9:00	1kgm	Collected By: Rishhadi	Checked By: Rishhadi									
08/05/24	9:30 AM	26384	26391	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:35 PM	Rishhadi	
09/05/24	9:15 AM	26391	26400	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40 PM	Rishhadi	
10/05/24	9:10 AM	26400	26408	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
11/05/24	9:10 AM	26408	26419	6.9	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
13/05/24	9:15 AM	26419	26428	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
14/05/24	9:10 AM	26428	26435	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
15/05/24	9:15 AM	26435	26443	7.5	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45 PM	Rishhadi	
Sludge Collection Record:													
Date: 02/05/24	Quantity Kg: 8:15	1kgm	Collected By: Rishhadi	Checked By: Rishhadi									

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Equipment ID No. - S.M.E.R.T.U = 19

SATECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Date	Start Time	Energy Reading (KWH)		pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Optr. Sign	Ched. By	
		Start	Stop		Total consump.	Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP				Jaggery
16/05/24	9:10am	26443	26451	08	7.5	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Vines	
17/05/24	9:15am	26451	26459	08	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
18/05/24	9:10am	26459	26468	09	7.9	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
20/05/24	9:15am	26468	26480	12	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
21/05/24	9:10am	26480	26489	09	7.2	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
22/05/24	9:15am	26489	26497	08	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
23/05/24	9:30am	26497	26507	10	7.5	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
Sludge Collection Record: Date: 16/05/24 Quantity Kg: 9.5 kgs Collected By: RBhatta Checked By: Kulkarni														
24/05/24	9:10am	26507	26518	11	6.9	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
25/05/24	9:10am	26518	26528	08	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
26/05/24	9:10am	26528	26537	11	7.2	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
27/05/24	9:15am	26537	26543	06	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
28/05/24	9:10am	26543	26554	11	7.4	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
30/05/24	9:50am	26554	26564	10	7.8	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
31/05/24	9:30am	26564	26571	07	7.6	300gm	250gm	150gm	1kg	1kg	1kg	S:u:spn	Al:u:spn	
Sludge Collection Record: Date: 17/05/24 Quantity Kg: 8.00 kgs Collected By: RBhatta Checked By: Kulkarni														

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SAITECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No.- **SM-ER-UT- 19**

Date	Start Time	Energy Reading (kWh)		Total consump.	pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opt. Sign	Ched. By	
		Start	Stop			Lime/ NaOH	Alum	Poly- electrolyte	Urea	DAP	Jaggery				
03/06/24	9:15am	26571	26577	06	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
04/06/24	9:10am	26577	26585	08	7.4	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
05/06/24	9:15am	26585	26594	12	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45pm	Rishabh		
06/06/24	9:10am	26594	26610	13	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:35pm	Rishabh		
07/06/24	9:15am	26610	26619	09	8.0	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
08/06/24	9:10am	26619	26628	09	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
12/06/24	9:20am	26628	26638	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
Sludge Collection Record:															
Date:	28/05/2024	Quantity Kg:	9.5	kgm	Collected By:	Rishabh	Checked By:	Rishabh							
11/06/24	9:10am	26638	26652	14	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45pm	Rishabh		
12/06/24	9:15am	26652	26660	08	7.2	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
13/06/24	9:15am	26660	26670	10	7.4	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45pm	Rishabh		
14/06/24	9:25am	26670	26677	07	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
15/06/24	9:15am	26677	26687	10	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
17/06/24	9:10am	26687	26695	08	7.8	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:40pm	Rishabh		
18/06/24	9:15	26695	26705	08	7.6	300gm	250gm	150gm	1kgm	1kgm	1kgm	5:45pm	Rishabh		
Sludge Collection Record:															
Date:	07/06/24	Quantity Kg:	8.5	kgm	Collected By:	Rishabh	Checked By:	Rishabh							

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Equipment ID No. S19. ER. UT. 19

SAITECH MEDICARE PRIVATE LIMITED
 Trilokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Date	Start Time	Energy Reading (KWH)			PH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By
		Start	Stop	Total consump.		Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP	Jaggery			
19/06/24	9:15 AM	96703	96712	09	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
20/06/24	9:05	96712	96718	06	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:40 PM		
21/06/24	9:20 AM	96718	96726	08	7.4	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
22/06/24	9:10 AM	96726	96733	07	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
23/06/24	9:15 AM	96733	96739	06	7.5	300gm	250gm	150gm	115gm	115gm	115gm	5:40 PM		
24/06/24	9:10 AM	96739	96747	08	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:40 PM		
25/06/24	9:15 AM	96747	96755	08	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:40 PM		
Sludge Collection Record:														
Date: <u>11/06/2024</u>		Quantity Kg: <u>9.00</u>		KSCM Collected By: <u>Rishabh</u>		Checked By: <u>Kishan</u>								
27/06/24	9:10 AM	96755	96764	09	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
28/06/24	9:10 AM	96764	96775	11	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:40 PM		
29/06/24	9:10 AM	96775	96782	07	7.2	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
01/07/24	9:10 AM	96782	96796	15	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
02/07/24	9:10 AM	96796	96803	02	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
03/07/24	9:10 AM	96803	96812	09	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
04/07/24	9:10 AM	96812	96825	13	7.5	300gm	250gm	150gm	115gm	115gm	115gm	5:45 PM		
Sludge Collection Record:														
Date: <u>18/06/24</u>		Quantity Kg: <u>7.5</u>		KSCM Collected By: <u>Rishabh</u>		Checked By: <u>Kishan</u>								

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SAITECH MEDICARE PRIVATE LIMITED
Triiokpur Road Kalaamb (H.P.)
LOG BOOK FOR ETP



Equipment ID No. S-MER-17. 19

Date	Start Time	Energy Reading (KWH)		pH 6.0-9.0	Chemical Used for Sedimentation			Media Used For Bacterial Growth			Stop Time	Opr. Sign	Ched. By
		Start	Stop		Total consump.	Lime/NaOH	Alum	Poly-electrolyte	Urea	DAP			
05/07/24	9:10am	26825	26835	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
06/07/24	9:10am	26835	26840	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
08/07/24	9:10am	26840	26854	7.5	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
09/07/24	9:10am	26854	26866	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
10/07/24	9:10am	26866	26876	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
11/07/24	9:15am	26876	26890	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:40pm	Rishidha	
12/07/24	9:10am	26890	26898	7.4	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
Sludge Collection Record: Date: 26/06/24 Quantity Kg: 9.515kgg Collected By: Rishidha Checked By: Kishu													
13/07/24	9:10am	26898	26909	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
14/07/24	9:10am	26909	26915	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:40pm	Rishidha	
16/07/24	9:10am	26915	26926	7.8	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
17/07/24	9:10am	26926	26938	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
18/07/24	9:10am	26938	26948	7.5	300gm	250gm	150gm	115gm	115gm	115gm	5:40pm	Rishidha	
19/07/24	9:11am	26948	26956	7.6	300gm	250gm	150gm	115gm	115gm	115gm	5:45pm	Rishidha	
20/07/24	9:10am	26956			300gm	250gm	150gm	115gm	115gm	115gm		Rishidha	

Date: 04/07/24 Quantity Kg: 2.100kgg Collected By: Rishidha Checked By: Kishu

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HP State Pollution Control Board
 HIM Parivesh Bhawan, Phase-III, New Shimla-09
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018

OFFICE ORDER

Whereas, the directions under Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued to the Assistant Engineer, HPSEBL Electrical Sub Division, Kala Amb, Distt. Sirmour, HP for disconnection of power supply of **M/s Sai Tech Medicare Pvt. Ltd., Village- Kheri, Trilokpur Road Kala Amb, tehsil- Nahan, District- Sirmour (HP)**, in view of H.O. Order Endst. No.HPPCB/ROPaonta (Accura Care Pharma)/Paonta Sahib/24-3976-79, dated 15.07.2024, since the unit was operating without obtaining mandatory Consent of the State Board and also found non-complying with the provisions of Water & Air Acts..

Whereas, as per the report received from the Regional Office, Paonta Sahib vide letter No.PCB/RO Paonta/(Accura Care Pharmaceuticals)/1398/2024-1259 Dated: 27.07.2024, the unit **M/s Sai Tech Medicare Pvt. Ltd.** was inspected on 26.07.2024 and following facts/observations have been reported by the RO HPSPCB, Paonta Sahib:

- The unit was non-operational even on DG Set during the inspection and the electricity power supply of the unit was found disconnected by the HPSEBL vide TDCO No. 5343 dated 18.07.2024.
- The unit have installed ETP-cum-STP, 02 nos. of DG Sets and One HSD fired boiler.
- Unit has made agreement with M/s Kala Amb Infrastructure Development Company (SPV for CETP Kala Amb).
- The Renewal of Consent to operate (RCTO) has also been granted to the unit on 27.07.2024 after compliance reported by the field officials on 26.07.2024.

In view of the above stated facts/ compliance, RO HPSPCB Paonta Sahib has further recommended to review/revoke the Power Disconnection Orders referred above.

Whereas the provisions of Section 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 provide not only for directions of closure or prohibition of industrial operation and stoppage of electric supply but also provide for regulation of any industry operation or process;

Now, therefore, in exercise of the power vested under the aforesaid provisions and in consideration of the facts stated above, the directions issued by the State Board vide letter referred to above have been reviewed and are withdrawn with immediate effect with the following condition:-

- Pollution Control Devices provided by the unit shall be operated & maintained as prescribed in Environment (Protection) Rules, 1986 as amended from time to time.

Notwithstanding anything contained in this order the unit shall be bound to invariably ensure that the prescribed norms are complied with.

Strict compliance from all concerned is solicited to avoid legal liability on their part.

**Ordered by
Hon'ble Chairman, HPSPCB
Vide Note #80**

Endst. No. HPPCB/ Misc. Power Disc. (Paonta)/24-

5004-9

Dated: 01.8.2024

Copy forwarded to the following for information, compliance/action and report:-

1. The Chairman, HPSEBL, Kumar House, Shimla-4 (H.P).
2. The Assistant Engineer, HPSEBL Electrical Sub Division, Kala Amb, Distt. Sirmour, HP for compliance of aforesaid orders please.
3. The Regional Officer, HPSPCB, Paonta Sahib, District Sirmour, HP for immediate compliance of above orders. RO HPSPCB Paonta Sahib is further directed to immediately conduct the sampling of the unit after restoration of Power Supply and submit the report to Head Office accordingly.
4. **M/s Sai Tech Medicare Pvt. Ltd.**, Village- Kheri, Trilokpur Road Kala Amb, tehsil- Nahan, District- Sirmour (HP).
5. The Sr. Law Officer, HPSPCB, Legal Cell, Head Office Shimla for record.
6. The System manager (IT), HPSPCB HQ Shimla with direction to upload this order on HPSPCB website immediately.
7. Case File.

Signed by

Anil Joshi

Date: 01-08-2024 16:18:46
(Anil Joshi, IFS)

**Member Secretary
HP State Pollution Control Board**



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 982

Date: 21/09/2023

Industry Registration ID: HP10382564

Application No : 9907274

To,

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour
Kala Amb
Sirmaur
173030

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2023/9907274
Date of issue :	01/04/2023
Date of expiry :	31/03/2024
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Chander Shekhar Pushkarna, (Director)
Address of Industrial premises	KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY , Ogli, Nahan, Sirmour, Kala Amb,Sirmaur-173030
Capital Investment of the Industry	780.0 lakhs
Category of Industry	Red
Type of Industry	1078-Common treatment and disposal facilities-CETP for Red category Industries
Scale of the Industry	Medium
Office District	Sirmaur
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Municipal Sewage	1.70	MLD
Industrial Effluent	0.65	MLD

Products (Name with quantity per day)

2506

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
CETP CUM STP (Phase 1)	MLD	2.35	Nil	Treat industrial effluent and domestic sewage. Treated water discharge into River Markanda

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	2350 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	1700	ETP-cum-STP	River
Industrial Process	650	ETP-cum-STP	River

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	140 KVA	Acoustically Enclosed	HSD	10 litter per hour

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustically Enclosed and Stack	DG Sets	Sat Jan 01 00:01:00 IST 2022	99%	PM<0.3g/KW-hr, CO<3.5g/KW-hr



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



**Anil Joshi,IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
- e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. That the unit shall comply with HPSPCB office order vide letter no. PCB/CETP Kala Amb (982)/Consent Branch/2020-12285-92 dated 02.12.2021
2. That the transportation of industrial effluent shall be through GPS enable dedicated tankers only.
3. That the industrial units falling under the provision of EIA Notification 2006 will not be take the membership or will be not the member for disposal of their industrial effluent and domestic sewage into CETP cum STP.



By Order
Member Secretary

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(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 13572823/W-14302

01/10/2024

I hereby certify that I **Dr Hitender Kumar Sharma**, SSO, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **11/09/2024** from **Naveen Rajpoot, JEE**, HP State Pollution Control Board **RO Paonta a Grab** sample of **Final outlet of CETP** of **KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY**, **Ogli, Nahan, Sirmour, Nahan** Distt. **Sirmaur, H.P. 173030** on dated **10/09/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **11/09/2024** to **01/10/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.80		6.0-9.0	Within Permissible Limit
2	Oil and Grease	BDL (DL-4.0)	mg/L	10	--
3	Fluoride	0.76	mg/L	2	Within Permissible Limit
4	Sulphide	1.6	mg/L	2	Within Permissible Limit
5	BOD	12.5	mg/L	30	Within Permissible Limit
6	Phenolic Compounds(as C ₆ H ₅ OH)	BDL(DL-0.2)	mg/L	1	--
7	TSS	7.0	mg/L	100	Within Permissible Limit
8	COD	124.0	mg/L	250	Within Permissible Limit
9	FDS	806.0	mg/L	2100	Within Permissible Limit
10	Total Phosphate	1.98	mg/L	5	Within Permissible Limit
11	Mercury	BDL(DL-0.005))	mg/L	0.01	--

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12	Nickel	BDL(DL-0.1)	mg/L	3	--
13	Aluminium	0.39	mg/L	NA	NA
14	Lead	BDL(DL-0.05)	mg/L	0.1	--

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB**

Signed this on **01/10/2024**

Remarks of Lab Head:



Dr Hitender Kumar Sharma , SSO
(State Board Analyst)
RL Paonta

From:


H.P. STATE POLLUTION CONTROL BOARD,
RL Paonta

To:

KALA AMB INFRASTRUCTURE DEVELOPMENT COMPANY
Ogli, Nahan, Sirmour, Nahan,
Distt.Sirmaur, H.P.173030

Report in Respect of Development Block Nahau Regarding NGT Matter OA No. 515/2022 titled as Dharmvir V/s State of Harayana & Ors. Pending before Hon'ble National Green Tribunal, New Dehli

GP Name	Village Name	Total No. of House Holds	Total Applications Received for Sewerage Connection	Balance Applications for Sewerage Connection	Time line
Kala Amb	Moginand	476	44	432	People are not willing to apply for the sewerage connections
	Rampur Jattan	252	17	235	
	Johron	72	1	71	
	Ogli	273	3	270	
Total		1073	65	(1008)	
Trilokpur	Trilokpur	502	38	464	
	Kheri	117	1	116	
Total		619	39	(580)	
G Total		1073+619=1692	65+39=104	1008+580=1588	


 22/10/24
 सहायक विकास अधिकारी
 विकास कार्य नाहन
 जिला हरियाणा (हि.प्र.)

सीवरेज लाईन के कनेक्शन हेतु ग्राम पंचायत कालाआम्ब,त्रिलोकपुर के लाभार्थियों के नाम


1. श्री राजेश कुमार शर्मा पुत्र श्री संत कुमार शर्मा, ग्राम पंचायत कालाआम्ब ।
2. श्री रमेश कुमार गोयल पुत्र श्री खूब चन्द, ग्राम पंचायत कालाआम्ब ।
3. श्रीमती धनवंती पत्नी श्री यशपाल शर्मा, ग्राम पंचायत कालाआम्ब ।
4. श्री संजय कुमार गुप्ता पुत्र श्री झाड़ूलाल, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
5. श्रीमती वंदना, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
6. श्रीमती शीला देवी, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
7. श्री कमलेश कुमार गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
8. श्रीमती कमला देवी गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
9. श्रीमती दीपा गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
10. श्रीमति रचनी देवी गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
11. श्रीमती रोशन जहाँ गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
12. श्रीमती रूबीना बेगम गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
13. श्रीमती सुषमा देवी, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
14. श्रीमती गंगा देवी, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
15. श्री सुरजन सिंह, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
16. श्री धर्मपाल, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
17. श्री दर्शन लाल, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
18. श्री सुभाष चन्द पुत्र श्री हरबंस, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
19. श्री जय भगवान पुत्र श्री लक्ष्मी चन्द, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
20. श्री बलबीर सिंह पुत्र श्री नरेन्द्र सिंह, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
21. श्री बलबीर सिंह पुत्र श्री साधुराम, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
22. श्री धर्मपाल पुत्र श्री साधुराम, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
23. श्री प्रीतम सिंह पुत्र श्री साधुराम, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
24. श्री हुसन सिंह पुत्र श्री सोहन सिंह, राजस्व गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
25. श्री कंवर सिंह पुत्र श्री बहादुर सिंह, गांव मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
26. श्री धुनीचन्द पुत्र श्री निर्मल दास, गांव मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
27. श्री सलमा पत्नी श्री राशिद महोम्मद, गांव मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
28. श्री नाजीर पुत्र श्री राशिद महोम्मद, गांव मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
29. श्री नाजीर पुत्र श्री राशिद महोम्मद, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।
30. श्री शेर महोम्मद पुत्र श्री टकी महोम्मद, गांव मोगीनन्द ग्राम पंचायत कालाआम्ब ।

31. श्री रंगी लाल पुत्र श्री गरीबू, गावं मोगीनन्द ग्राम पंचायत कालाआम्ब ।
32. श्री कमल कुमार पुत्र श्री बाबूराम, गावं मोगीनन्द ग्राम पंचायत कालाआम्ब ।
33. श्री आमीर हस्त पुत्र श्री शेर महोम्मद, गावं मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
34. श्री नसीम पुत्र श्री शेर महोम्मद, गावं मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
35. श्री सादिक महोम्मद पुत्र श्री शेर महोम्मद, गावं मोगीनन्द पटवार खाना ग्राम पंचायत कालाआम्ब ।
36. श्री बरखा राम पुत्र श्री चेताराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
37. श्री राजपाल पुत्र श्री मुद्धितयार सिंह, गावं रामपुर जटटान मै न थापल कालाआम्ब
38. श्री पवन कुमार पुत्र श्री पुनाराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
39. श्री फकीर चन्द पुत्र श्री मधुराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
40. श्री रीशीपाल पुत्र श्री बलबीर सिंह, गावं रामपुर जटटान मै न थापल कालाआम्ब
41. श्री रामपाल पुत्र श्री बलबीर सिंह, गावं रामपुर जटटान मै न थापल कालाआम्ब
42. श्री रतनराम पुत्र श्री मधुराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
43. श्री राजकुमार पुत्र श्री पूनाराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
44. श्री सुरेन्द्र सिंह पुत्र श्री पूनाराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
45. श्री हरद्व सिंह पुत्र श्री नरसिंह, गावं रामपुर जटटान मै न थापल कालाआम्ब
46. श्री कृष्ण चन्द पुत्र श्री रीशी राम, गावं रामपुर जटटान मै न थापल कालाआम्ब
47. श्री रोणकी राम पुत्र श्री मधुराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
48. श्री महेन्द्र सिंह पुत्र श्री राखीराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
49. श्री सुरेन्द्र सिंह पुत्र श्री पूनाराम, गावं रामपुर जटटान मै न थापल कालाआम्ब
50. श्री जगपाल सिंह पुत्र श्री प्रभुराम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
51. श्री शिशुपाल पुत्र श्री माटूराम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
52. श्री मनदीप चन्द शर्मा पुत्र स्व० श्री तारा चन्द, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
53. श्री सुरेन्द्र कुमार पुत्र स्व० श्री बनारसी दास, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
54. श्री विनोद कुमार पुत्र स्व० श्री बनारसी दास, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
55. श्री जवाला सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
56. श्री प्रेम चन्द, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
57. श्री प्रेम चन्द, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
58. श्री बरखा राम पुत्र श्री बाबू राम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
59. श्रीमति सुमन पत्नि श्री योगेश कुमार गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
60. श्रीमति विमला देवी पत्नि श्री रण सिंह गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।
61. श्रीमति फेमिदा बेगम पत्नि श्री मजीद महोम्मद गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर ।

62. श्री देवीचन्द, गावं त्रिलोकपुर तहसील नाहन जिला
63. श्री बलबीर सिंह पुत्र स्व० श्री स्वरूप सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
64. श्रीमति सीता देवी पत्नि श्री प्रेम चन्द गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
65. श्री सचिन कोसिस पुत्र श्री सतपाल कोसिस, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
66. श्रीमति सरस्वती कोसिस पत्नि श्री सतपाल कोसिस गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
67. श्री सतराम पुत्र श्री प्रभुराम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
68. श्री शिशुपाल पुत्र श्री माटुराम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
69. श्री राकेश कुमार कश्यप पुत्र स्व० श्री मंगतराम कश्यप, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
70. श्रीमति सीमा देवी पत्नि श्री केशोराम गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
71. श्री राशन लाल पुत्र स्व० श्री बनारसी दास, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
72. श्री धर्मवीर सिंह पुत्र स्व० श्री शमशेर सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
73. श्री देवराज सिंह पुत्र स्व० श्री शमशेर सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
74. श्री सुखवीर सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
75. श्री चमन लाल पुत्र स्व० श्री अमन सिंह, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
76. श्री माम चन्द पुत्र श्री प्रभुराम, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
77. श्रीमति राजबाला पत्नि श्री जंगबीर सिंह गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
78. श्रीमति पार्वती देवी, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
79. श्रीमति आशा देवी पत्नि श्री अभिषेक कश्यप, गावं त्रिलोकपुर तहसील नाहन जिला सिरमौर।
80. श्रीमति निशा रानी पत्नी श्री नवीन निश्चल, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
81. श्रीमति सीमा शर्मा पत्नी श्री सुरेश चन्द शर्मा, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
82. श्रीमति आशा रानी पत्नी श्री नितिश कुमार, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
83. श्रीमति गीता शर्मा पत्नी श्री श्रृवण कुमार शर्मा, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
84. श्रीमति राधा देवी पत्नी श्री संजय कुमार, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
85. श्रीमति सीता देवी पत्नी श्री प्रेम चन्द, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
86. श्रीमति सुनीता रानी पत्नी श्री संजीव कुमार, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
87. श्रीमति ममता देवी पत्नी श्री रामकरण, गावं त्रिलोकपुर ग्राम पंचायत त्रिलोकपुर।
88. श्री मनोज कुमार पुत्र श्री राम कुमार गावं ओगली, ग्राम पंचायत कालाआम्ब।
89. श्री जोगिन्दर सिंह पुत्र श्री जय सिंह गावं रामपुर जटटान ग्राम पंचायत कालाआम्ब।
90. श्री रणवीर सिंह पुत्र श्री रंग लाल गावं जोहडो, ग्राम पंचायत कालाआम्ब।
91. श्री यूनस खान पुत्र श्री जंगशेर खान गावं ओगली, ग्राम पंचायत कालाआम्ब।
92. श्रीमति साजिदा बेगम पत्नि श्री मेहताब, गावं मोगीनन्द, ग्राम पंचायत कालाआम्ब।

2518

93. श्री राजीव कुमार पुत्र श्री मस्तराम गावं ओगली, ग्राम पंचायत कालाआम्व।
94. श्री राजेश कुमार पुत्र श्री फूल सिंह गावं रामपुर जटटान, ग्राम पंचायत कालाआम्व।
95. श्रीमति पुष्पा देवी पत्नि श्री कमलेश कुमार, गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
96. श्री इंद्र सिंह पुत्र श्री मन बहादुर गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
97. श्री रमन बहादुर पुत्र श्री रंग बहादुर गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
98. श्री अमन बहादुर पुत्र श्री रंग बहादुर गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
99. श्री पवन थापा पुत्र श्री रंग बहादुर गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
100. श्रीमति सरोज देवी पत्नि श्री जस्वीर सिंह गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
101. श्री टेक बहादुर बिष्ट पुत्र श्री कुलमन बिष्ट गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
102. श्री कृष्ण गोपाल पुत्र श्री बहादुर सिंह गावं मोगीनन्द, ग्राम पंचायत कालाआम्व।
103. श्री टेक बहादुर पुत्र श्री ललबीर गावं मोगीनन्द, गोरखा कालोनी, ग्राम पंचायत कालाआम्व।
104. श्री प्रकाश चन्द पुत्र श्री साधुराम गावं रामपुर जटटान, ग्राम पंचायत कालाआम्व।


23/10/24
विकास मंडल
जिला (गोरखा) (वि.प.)

Sr. No	Action Points as per action plan	Status
		2519
II. Priority -II (River Markanda at		
1	Providing Sewerage system for Kala Amb and Moginand area: Laying of sewerage network and pre- treatment plant.	<p>A portion of around 100 mtrs of trunk sewer line near CETP has completely been washed away along with pillars as existing protection work of adjacent road collapsed due to heavy rain only markanda river which inturn damaged the laid trunk sewer line on pillar.</p> <p>2. A portion of branch sewer line of length 1642 mtr to Dhakanwala also damaged badly due to heavy flow of rain water in that area.</p> <p>3. A portion of sewer line at Jattanwala, Mainthappal and Kala Amb Kheri Road. has suffered major clogging issues due flow of mud/muck in to the already laid sewer lines caused by excessive rainfall. All the damages are being reported reguarly Some lines have suffered major clogging issue for restoration of this work estimate has been approved and work awarded to contractor and work in progress.</p> <p>The work is expected to be completed by Dec. 2024 in all respect. However, damages caused by heavy rains can only be restored after Monsoons subject to availability of funds. As regular and intesne rainfall has kept flood like situation in river Markanda.</p>
2	Providing sewerage system for Trilokpur and Kheri area: Laying of sewerage network and Setting up of sewerage treatment plant.	<p>Sewage of 1.5 KLD Volume had started flowing from Trilokpur Temple Complex to STP, but the same was damaged at bridge near STP due to heavy flow in Nallah during monsoons. which has now been restored in october 2023.</p> <p>EE Nahan vide his office letter no. 18369-75 dated 16-02-2023 intimated BDO Nahan that both the sewerage schemes are ready to take sewage load and consumers shall be requested to take sewerage connections. But No application for sewer connection has been laid till date. Hence, People of Trilokpur, Kheri and Johron have been informed to take connection through news published on 15-06-2023..</p> <p>200 mm dia DI Pipe 450 mtr is balanced to laid ,which could not be laid due to site dispute and also STP was constructed in the year 2022 and since then it has not been tested because laying of pipe line is still pending. Also construction of STP looks shabby and functioning of this STP can be assertedion after completion of distribution work. Due to heavy rainfall in monsoon season 2023 a portion of sewer line at jattan, mainthapal has suffered major clogging and also for restoration of which funds are required.All the damages are being reported reguarly Some lines have suffered major clogging issue for restoration of this work estimate has been approved and work awarded to contractor and work in progress at site.</p> <p>installation of Real time quality monitoring Station at STP. Working Estimate along with DNIT approved Tender awarded to contractor and work in progress.</p>
3	Phyto-remediation proposal on Jattan Wala Nallah.	<p>Damages sustained during monsoon in 2022 could not be restored due to stiff resistance by local people as well as Sabu Steel Industry who allege damage to their property due to resultant diversion of flow.</p> <p>The matter was also taken up during meeting under the Chairmanship of Member Secretary, HPSPCB on 27-03-23 where representatives of Sabu Steel Industries were also present but they didn't agreed for any change in the structure of plant. Hence, It was decided that atleast plantation be restored at plant.</p> <p>Accordingly, Plantation has been done both on upstream and downstream of the Plant. But without diversion of water via obstructing its flow (which can only be done by raising the height of check dam/weir of structure to which Sabu Industries clearly denied), the main purpose of this phytoremediation plant cannot be achieved.</p>
4	Installation of Continuous water Quality Monitoring station.	<p>Work completed instrument functioning and can be accessed online website.installation of real time water quality monitoring system has completely been washed away during monsoon session 2023-24</p> <p>installation of Real time quality monitoring Station at STP. Working Estimate along with DNIT approved Tender awarded to contractor and work in progress.</p>